

Date: 16th August 2021

**Sixth Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)

As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ in order dated 23.01.2020**, Goa State Wetland Authority (GSA) hereby submits this Sixth (06th) quarterly progress report in Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

1. The fifth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **16.07.2021** (Copy of the same is placed at **C/152 to C/179**).
2. As on **03.08.2021** the status is given in Table 1

Table 1: List of Identified Wetlands:

Sr. No.	Name of the water body	District	Status
1.	Bondvol Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
2.	Dhasi Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
3.	Saulem Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
4.	Toyyar Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
5.	Carambolim Lake	North Goa	Draft Notified and under revision for final Notification
6.	Batim Lake	North Goa	Draft Notified and under revision for final Notification
7.	Cottambi Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
8.	Xeldem Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
9.	Nanda Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
10.	Durga Lake	South Goa	Draft Notified and under revision for final Notification
11.	Sarzora Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
12.	Talaulim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
13.	Sulabhat Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
14.	Mayem Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
15.	Curtorim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
16.	Sonbem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
17.	Macasana Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
18.	Mai tollem	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
19.	Bandolem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
20.	Ambulor Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
21.	Pali Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
22.	Kamala Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
23.	Udden Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting

24.	Orlim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
25.	Tarvale Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting

3. The Minutes of the above referred meeting is placed in as below.

- a. Annexure 1: 10th GSWA meeting,
- b. Annexure 2: 3rd TC meeting
- c. Annexure 3: 8th GSWA meeting.

4. Furthermore, brief documents have been prepared by CSIR-National Institute of Oceanography (NIO) (Empanelled agency), for 24 waterbodies that will be placed in the 5th Technical Committee meeting of GSWA.

5. Due to Covid-19(Second Wave) imposed lockdown the process of Identification of wetlands and field survey CSIR-NIO (Empanelled agency) was severely affected and lost considerable amount of time hence CSIR- NIO vide letter dated 21.05.2021 requested for further extension of time period to complete the project "Identification of Wetlands in Goa" by six months (Request letter placed at C/196 to C/199). The same was approved by GSWA. (placed at C/200 copy of letter of approval of extension)

—sd—

Dr. Pradip Sarmokadam

Head of the Nodal Agency
Goa State Wetland Authority



GOA STATE WETLAND AUTHORITY (GSWA)

Department of Environment and Climate Change,
O/o Goa State Biodiversity Board, DSTE campus,
Opp. Saligao Seminary, Saligao, Bardez, Goa – 403511
Email ID – goawetland@gmail.com Website – www.gswa.goa.gov.in
Phone No-(0832)2407032

No.12-3/GSWA/2021-22/Project/ 041

Date: 05.07.2021

To,
The Director,
CSIR – National Institute of Oceanography,
Dona Paul,
Tiswadi – Goa.

Sub: Extension of time period for the Project titled “Identification of Wetlands in Goa”.

Sir,

With reference to the above referred subject, Hon'ble Minister for Environment and Climate Change, Chairperson GSWA, has approved for the extension of the project *Identification of Wetlands in Goa* for a period of 6 months i.e. from 23rd July 2021 to 23rd January 2022, without any additional financial implications. You are requested to kindly ensure completion of work in the extended time period.

This is for your information and further action.



Yours faithfully,
Dr. Pradip Sarmokadam

Head of the Nodal Agency
Goa State Wetland Authority

Copy to:

Dr Mandar Nanajkar, Sr. Scientist, CSIR – NIO, Dona Paula, Tiswadi, Goa. 403001.

परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towa conservation of wetla
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5/25/2021

Gmail - Request for project extension- wetlands- Reg.

797

C/199

9/46



Goa State Biodiversity Board <goanbiodiversity@gmail.com>

GOA STATE WETLAND AUTHORITY

GOA STATE WETLAND AUTHORITY

Request for project extension- Wetlands- Reg.

1 message

Inward No. 040

Date: 21/5/21

Mandar Nanajkar <mandar@nio.org>

Fri, May 21, 2021 at 11:23 AM

To: goanbiodiversity <goanbiodiversity@gmail.com>, scientificofficergswa <scientificofficergswa@gmail.com>, goawetland <goawetland@gmail.com>

Cc: pradipgsbb <pradipgsbb@gmail.com>, Akhil Valiya Parambil <akhil@nio.org>

Dear Sir/ma'am

Kindly find attached the extension request letter for project "Identification of Wetlands in Goa"

Kindly note that as per our administrative rules the systems project activity stops from next weeks therefore I kindly request you to consider the request at the earliest.

For effecient completion of the project activities it is kindly request to provide the extension.

Thanking you.

With regards

Mandar Nanajkar

Letter_Extension_2.pdf
640K

Copy
21/5/2021
S/A.
action taken: Sanyal
21/05/2021
Pl. note on file +
Chairman
mail acknowledged that
will be put to USWA.



सी एस आई आर - राष्ट्रीय समुद्र विज्ञान संस्थान
(वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद)
दोना पावला, गोवा 403 004 भारत
CSIR - National Institute of Oceanography
(Council of Scientific & Industrial Research)
DONA PAULA, GOA - 403 004, India



21/05/2021

To
Member Secretary,
Goa State Biodiversity Board,
C/o Department of Science, Technology and Environment,
Opposite Seminary, Saligao, Bardez, Saligao, Goa 403511

Subject: Request for extension of project duration (six months) for the project "Identification of Wetlands in Goa"

Respected Sir/Ma'am

With reference to above subject matter, the Goa State biodiversity Board has provided extension to this project until 23 July 2021 from its initial period of one year.

CSIR-NIO has been committed and has been completing the objectives of the project on timely basis. However in view of the revised guidelines issues by GSWA (as per the Minutes of the 9th meeting held on 16/03/2021), substantial revisions are required for each of the water body under consideration. The work has also suffered due to the resurgence of COVID-19, pandemic that restricts the work of interaction with stakeholders as well as office restrictions.

Considering the above, it is kindly requested to extend the project duration by six months.

Thanking you

Sincerely

Dr Mandar Nanajkar
Sr. Scientist

MINUTES OF THE 8TH MEETING OF GOA STATE WETLAND AUTHORITY
(GSA)

TYPE OF MEETING: REGULAR MEETING.

DATE: 10th FEBRUARY 2021;

TIME: 3.00 PM Onwards

**VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM,
 BARDEZ, GOA**

**MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER
 FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF
 GOA STATE WETLAND AUTHORITY.**

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri. Nilesh Cabral, Hon. Minister of Environment and Climate Change	Chairperson GSWA
2.	Shri. Kunal, IAS, Secretary (Environment & Climate Change)	Ex-Officio Member
3.	Secretary (Fisheries) Represented by Smt. Shamila Monteiro (Director, Department of Fisheries and Member Secretary, Goa State Pollution Control Board)	Ex-Officio Member
4.	Secretary (Water Resources) Represented by Shri. P.B. Badami, Chief Engineer, Water Resource Department.	Ex-Officio Member.
5.	Chief Wildlife Warden represented by Shri. Jeabastin, A., Deputy Conservator of Forest (Wildlife- North)	Ex-Officio Member.
6.	Dr. G.N. Nayak, Former Professor, Goa University	Expert Member
7.	Prof. Pranab Mukhopadhyay, Goa University	Expert Member
8.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member
9.	Shri. Devanand Kavlekar, CSIR-NIO.	Expert Member
10.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency GSWA	Ex-Officio Member
11.	Shri. Dashrath Redkar, Director and Joint Secretary, Department of Environment and Climate Change	Member Secretary
12.	Dr. Mandar Nanajkar, CSIR-NIO	Special Invitee

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members of the 8th Goa State Wetland Authority (GSWA) Meeting. Arch. Manguesh Prabhugaonker (Landscape Architect) introduced himself as the newly inducted Expert Member of GSWA

The following Agenda was transacted:

Agenda 1: Confirmation of the Minutes of the 7th Authority Meeting.

The Minutes of the 7th Authority Meeting of GSWA were placed before the Authority members for confirmation. Prof. Pranab Mukhopadhyay proposed that the word 'deficit' be corrected by the word 'scarce' on Page 4, line 2 of the 7th MOM of GSWA. The Members approved the Minutes along with the correction.

Proposed by Prof. Pranab Mukhopadhyay

Confirmed by Shri Devanand Kavlekar.

Agenda 2: Action Taken Report of the 7th Authority Meeting.

Action Taken Report of the 7th Authority Meeting of GSWA was presented and discussed before the Members by the Head of Nodal Agency (GSWA). Dr. Pradip Sarmokadam for perusal of the actions taken. On the Agenda No. 7, the chairperson suggested that GSBB and BMCs should be involved in identifying waterbodies for restoration project of "*Shram Shakti se Jal Samrudhi*". The same was approved.

Agenda 3: Approval of 14 Wetlands that have been identified by Technical Committee of GSWA.

The Members were briefly explained the Definition of Wetland and the Zone of Influence by the Head of the Nodal Agency (GSWA) and the roles of the Technical and Grievance Committees in identification and Notification of Wetlands in the State of Goa.

The following 14 identified Wetlands were presented before the GSWA Members for approval for Draft Notification.



Sr. No	Name of the water body	District
1.	Talaulim Lake	South Goa
2.	Sulabhut Lake	North Goa
3.	Mayem Lake	North Goa
4.	Curtorim Lake	South Goa
5.	Sonbem Lake	South Goa
6.	Macasana Lake	South Goa
7.	Mai tollem	South Goa
8.	Bandolem Lake	South Goa
9.	Ambulor Lake	South Goa
10.	Pali Lake	South Goa
11.	Kamala Lake	South Goa
12.	Udden Lake	South Goa
13.	Orlim Lake	South Goa
14.	Tarvale Lake	South Goa

Expert Member Dr. G.N. Nayak submitted that "Restrictions of activities in wetlands" provided under 4(vi) of Wetland (Conservation and Management) Rules 2017 is not applicable to zone of influence and apprehension in public on this should be addressed by the Authority. The same was agreed by Chairperson. He further suggested that these guidelines for regulations within the zone of influence, such as mandatory STPs for new constructions, schemes for alternatives of soak pits etc., should be worked out together by the Technical Committee along with the Expert Members of the Authority and shall be retrospective in nature. Chairperson also directed that the inputs from the TCP Department be considered by the Technical Committee of GSWA during its next meeting and specific guidelines shall be prepared to derive mechanism for regulation of activities in Zone of Influence. Chairperson also directed Department of Environment to prepare schemes for construction in Zone of Influence to reduce impacts on ecological character of notified Wetlands.

Prof. Mukhopadhyay suggested that blanket prohibitions and restrictions for all wetlands should be avoided as each wetland ecosystem has different requirements and hence specific restrictions and prohibitions for wetlands are to be examine on case to

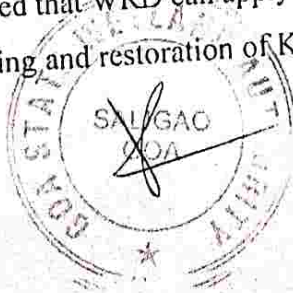
case basis. He further added that restrictions in zone of influence would apply if there is a possibility of change in ecosystem services or structure of ecosystem as per definition 1(j) of Wetland Rules, 2017. HNA, GSWA clarified that the same is already being done based on the Brief documents that are prepared by empaneled Agency and the inputs will be incorporated.

HNA, GSWA also shared his experience at the public meetings wherein he observed that the public vehemently opposing notification of wetlands as the waterbodies have been used as paddy fields pre-monsoon and post monsoon and such declaration may adversely affect their cultivation.

Shri. Nilesh Cabral, Chairperson GSWA, directed Dr. Nanajkar to enlist all the waterbodies identified in Goa based on the report of Space Application Center, Ahmedabad. Subsequently prepare the list and mention the criteria based on which the waterbodies could be derived by eliminating those not qualifying as Wetland. This will bring more clarity and exact number can be released for public to understand the complete process of Wetland Identification within the State. Shri P.B. Badami submitted that WRD has a list of waterbodies that can be referred by CSIR-NIO. The Chairperson directed that the GSWA should communicate to WRD requesting the list of waterbodies and further directed WRD to submit the information at the earliest. To this HNA, GSWA reiterated that the request is already placed to WRD and soft copies are awaited. SE, WRD assured to provide the same at the earliest.

Furthermore, the Chairperson and the Members resolved to use the term 'Wetlands' instead of lakes for the waterbodies once they are declared as "wetlands". The same to be followed in the Brief Document and notification. It was also directed that names of the lakes from Curtorim village should be verified by CSIR-NIO.

Shri. P.B. Badami pointed out that Kamala Lake has been severely eutrophicated. Dr. Monteiro added that WRD can apply to Department of Fisheries and avail up to 40% funds for desilting and restoration of Kamala Lake, which was agreed



by Shri. P.B. Badami. It was decided that WRD will further approach Director, Fisheries and ensure further action.

Shri Kunal, IAS, Secretary (Environment & Climate Change) suggested that GSWA should identify and propose at least one wetland in the State of Goa as a Ramsar Site. HNA, GSWA submitted that Curtorim wetlands or any other suitable wetland such as Nanda Lake with characteristics of a Ramsar site may be considered. The members agreed for the same.

Agenda 4: Final notification of 3 Wetlands which have not received any grievances and remaining 7 to be placed before Grievance Committee.

The Authority Members unanimously approved the three Draft Notified Wetlands namely, Xeldem Lake (Quepem, Quepem Taluka, South Goa), Nanda Lake (Quepem, Quepem Taluka, South Goa) and Dashi Lake (Revora, Bardez Taluka, North Goa) for final notification as no objections/grievances have been received with regard to these three waterbodies.

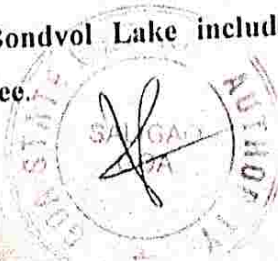
Agenda 5: Extension of Identification of Wetlands and preparation of Brief Documents Project to CSIR-NIO.

The Authority Members agreed to extend the project of Identification of Wetlands and preparation of Brief Documents to CSIR-NIO for a period of 6 months as delay in the project was caused due to Covid-19 Pandemic situation.

Agenda 6: Approval for advisory to the concerned Government Departments regarding restriction and regulations in draft notified areas including temporary restrictions pending final notification.

The Members deferred to the suggestion to issue an advisory in such nature.

Agenda 7: Re-notification of Bondvol Lake including zone of influence as suggested by Grievance Committee.



HNA informed that the Grievance Committee has recommended to re-notify Bondvol Lake with Zone of Influence as per the Brief Document prepared by CSIR-NIO. Dr. Nayak suggested that the Authority should go ahead with the findings of the CSIR-NIO as it the agency appointed to conduct the identification process in the State of Goa. The Chairperson and the Secretary (Environment & Climate Change) further added that re-notification is required as Zone of influence had not been notified in the previous draft notification of Bondvol Lake, which is mandatory for wetlands as per Wetland (Conservation and Management) Rules, 2017. Hence it was unanimously decided to re-notify Bondvol Lake including zone of Influence.

Agenda 8: Extension of time period for filing grievances regarding Carambolim Lake from Villages Carambolim- from Village Panchayats of Carambolim, Se Old Goa and Batim Lake.

The Chairperson and the Members agreed to grant the villagers of Batim Lake and Carambolim Lake and those villages which come within the zone of influence additional 30 days to raise their grievances.

Agenda 9: Creation of permanent posts of Scientific Officer, Scientific Assistant, Junior Law Officer and Multi-Tasking Staff at GSWA.

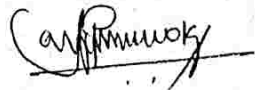
The Chairperson insisted to list of posts along with the Recruitment Rules to be put up to the Director.

Agenda 10: Any other matter with the permission of Chair.

Nil.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.




Dr. Pradip Sarmokadam
Head of Nodal Agency, Goa
State Wetland Authority

**MINUTES OF THE THIRD TECHNICAL COMMITTEE MEETING OF GOA
STATE WETLAND AUTHORITY (GSWA)**

TYPE OF MEETING: THIRD MEETING OF THE TECHNICAL COMMITTEE.

DATE: 2nd DECEMBER 2020;

TIME: 10.30 AM ONWARDS

VENUE: "SEMINAR HALL, 1ST FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA.

MEETING WAS CHAIRED BY MR. RICHARD D'SOUZA, CHAIRMAN, TECHNICAL COMMITTEE FOR GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Mr. Richard D'Souza, Ex-PCCF	Chairman
2.	Director of Environment, (MS, GSWA)	Member
3.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	Convenor
4.	Shri. P.B. Badami, Superintendent Engineer, Circle I, WRD	Ex-Officio Member,
5.	Smt. Vinita Kambli, rep. of Director, Department of Settlement and Land Records	Ex-Officio Member,
6.	Smt. Rohita Naik, Superintendent of Fisheries (Aquaculture) rep. of Director, Directorate of Fisheries,	Ex-Officio Member,
7.	Shri. Keshav Kumar, Rep. of Principal Chief Conservator of Forests, Department of Forest	Ex-Officio Member,
8.	Smt. Roseann Diniz, Dy. T.P., Rep. Chief Town Planner, Town and Country Planning Department,	Ex-Officio Member,
9.	Shri. Vithal A. Joshi, Dy. Director, Agriculture, Department of Agriculture	Ex-Officio Member,



10. Dr. Mandar Nanajkar	Invitee
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At the onset, Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) for GSWA extended a warm welcome and introduced the Chairman, and the Members of the Technical Committee. HNA, GSWA briefly described the Wetland Rules, 2017. The Chairman explained that every waterbody is not a wetland and that the Technical Committee has authority to identify a waterbody as wetland but same has to be considered considering the rights and privileges of the people as well as conservation of water resources.

Agenda 1: Confirmation of Minutes of meeting of the Second Joint TC and GC Meeting held on 22/07/2020.

The minutes of the Second Joint TC and GC Meeting were circulated before the Committee Members for confirmation.

Proposed by Shri. Richard D'Souza (Chairperson of the TC, GSWA)

Seconded by Dr Pradip Sarmokadam (HNA, GSWA)

Agenda 2: Action Taken Report of the Second Joint Committee Meeting.

The details about action taken on the agenda points of the previous meeting were informed to the members for information and perusal.

Agenda 3: Presentation of the following Brief Documents for wetlands identification:

The brief documents of Talaulim Lake, Tarvalem Lake, Udden Lake, Sonbem Lake, Ambulor Lake, Curtorim Lake, Comunidade Lake, Orlim Lake, Kamla Lake, Sancoale Lake, Macasana Lake, Mayem Lake, Sulabhat Lake, and Pali Lake Were presented to the TC for identification of the same as Wetlands.



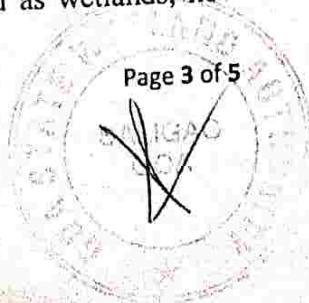
The Chairman inquired if the Sulabhat Lake is a perennial lake or if it gets dried in the summer season. Shri. Badami submitted that most lakes gets dried up in summer and hence all lakes cannot be directly identified as wetland. Dr. Nanajkar pointed out that as per the Wetland (Conservation and Management) Rules, 2017, a wetland can be permanent or temporary waterbody. The Chairman inquired as to what is the status of the ecology in the Sulabhat Lake to which the Dr. Nanajkar submitted that there are a lot of floating hydrophytes which are indicative of the pollution in the lake.

It was deliberated that among the Members that whether demarcation of 50 mts of Buffer Zone as No development zone is mandatory and if it can be changed according to the settlement in the surrounding area of the wetland. Dr. Mandar Nanajkar informed the TC that the 50mts Buffer is kept based on the guidelines of Wetland Conservation and Management) Rules 2017.

Shri. Badami also pointed out that most of the lakes in Goa are natural springs which have been secured by constructing an embankment such as a bund or sluiceways. His contention, therefore is that only the core area may be identified as wetland. According to Shri. Badami, mere satellite images are not reliable and would require ground truthing. HNA GSWA informed that originally the Space Application Centre, Ahmedabad has submitted Report indicating 550 waterbodies in the state of Goa which even included rivers and therefore CSIR-NIO has been appointed to conduct the ground-truthing. Dr. Nanajkar specified that the Guidelines to the Wetland Rules 2017, suggest usage of LISS III data is sufficient, instead the NIO has used LISS IV data which is more accurate and reliable.

The Chairman suggested with acceptance of all the members, that the selected waterbodies may be categorized depending on the state of the waterbodies, i.e. existence of the embankments, LULC and the size of the core area of the waterbody.

The waterbodies of which the Brief Documents were presented at the meeting were identified and affirmed as wetlands, however it was decided to categorize the

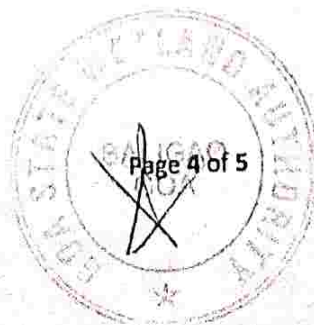


identified waterbodies into two categories i.e. Category I and Category II. The Chairman suggested that the lakes and waterbodies which are situated away from the urban setting and spread over large in areas irrespective of the presence of sluice gates would come within Category I whereas the Category II would include the lakes situated in urban setting. Extensive data on flora and fauna of the waterbodies has to be collected and documented. Shri Badami submitted there are a few pristine waterbodies that contain water without the use of sluice gates, he agreed that he has a list of such pristine waterbodies which he shall submit to the GSWA. Shri Badami also insisted that an inspection is required to be taken of the waterbodies before it can be finalized for approval. He suggested that while demarcating a waterbody the base of the sluice gate should be taken for demarcation of the core area as the wetland. The Chairman and the Members agreed that the categorization of waterbodies would aid for systematic demarcation of the wetlands. It was therefore decided that while Tarvadem Lake, Pali Lake, Udden Lake would come under Category I while Sulabhat Lake, Talaulim Lake, Mayem Lake, Curtorim Lake, Orlim Lake, Sancoale Lake, Sonbem Lake, Macasana Lake, Comunidade Lake, Ambulor Lake, Sonbem Lake would fall within the - Category II.

It was decided that CSIR-NIO and WRD will have a joint meeting for revision, if there is, in demarcation of the area of all the waterbodies placed for identification as Wetland to TC.

Agenda 4: Issues pertaining to Bondvol Lake draft notification @Grievance Committee.

The Brief document and revised map of Bondvol Lake, as prepared by CSIR-NIO was presented to the Members. The Committee agreed that the Bondvol Lake should be treated as Category I and the revised map of Bondvol Lake along with the buffer zone and zone of influence may be draft notified again.



Agenda 5: Issuing Advisory to Government Departments to maintain status quo or notify GSWA for granting any further permission, licenses in terms of areas surrounding the identified waterbodies.

The Members agreed that it is indeed necessary to issue such Advisory to Government Departments to maintain status quo or, notifying GSWA before granting any further permission, licenses in terms of areas demarcated as buffer zone and zone of influence

Agenda 6: Any other matter with the permission of the chairperson.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



Sd/-

Dr. Pradip Sarmokadam
Member Secretary, GSBB

MINUTES OF THE 10TH MEETING OF GOA STATE WETLAND AUTHORITY (GSWA)

TYPE OF MEETING: REGULAR MEETING.

DATE: 23rd July 2021;

TIME: 5.15 PM Onwards

VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM, BARDEZ, GOA

MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF GOA STATE WETLAND AUTHORITY (GSWA).

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri. Nilesh Cabral, Hon. Minister of Environment & Climate Change	Chairperson GSWA
2.	Shri. Kunal, IAS, Secretary (Environment & Climate Change)	<i>Ex-Officio</i> Member
3.	Shri. Dashrath Redkar, Director, Department of Environment and Climate Change (DoE&CC)	Member Secretary GSWA
4.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency GSWA	HOD, Nodal Agency, GSWA - <i>Ex-Officio</i> Member
5.	Shri John M. Fernandes, RFO Campal, Forest Department	<i>Ex-Officio</i> Member
6.	Shri. G. R. Teli, Dy. Director, Department of Tourism	<i>Ex-Officio</i> Member
7.	Shri Nazareth Vaz, SW, Circle I, Water Resource Department(WRD)	<i>Ex-Officio</i> Member
8.	Prof. Pranab Mukhopadhyay, Economics Department, Goa University	Expert Member
9.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member
10.	Shri. Devanand Kavlekar, OSIR-NIO.	Expert Member



11.	Shri. Mahesh Patankar, Geologist.	Co-opted member of GSWA
12.	Smt. Asavari Kulkarni, Environment Officer.	Co-opted member of GSWA
13.	Shri. Siddhesh Naik Tuenker, DSLR	<i>Special Invitee</i>
14.	Shri. Mandar Nanajkar, Senior Scientist, CSIR-NIO	<i>Special Invitee</i>
15.	Shri. Akhil Parambil, CSIR NIO	<i>Special Invitee</i>

Secretary - Forest, Secretary - Urban development, Rural Development, Fisheries, Revenue, Director - State Remote Sensing Centre, Member Secretary - GSPCB, APCCF, Expert Members - Dr. G. N. Nayak, Dr. Sreekanth G.B. and Adv. Atrey Kakodkar were absent for the meeting.

At the onset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the present members of the 10th Goa State Wetland Authority (GSWA) Meeting. He also welcomed the invited villagers present to express grievances and requested that since the meeting was delayed that the agenda point no 4 to be taken on priority to be able to address grievances first. This was unanimously accepted by the members and Chairperson. The proceedings are recorded as per the serial numbers in agenda as given below.

Agenda 1: Confirmation of the Minutes of the 10th Authority Meeting.

The Minutes of the 10th Authority Meeting of GSWA were placed before the Authority members for confirmation. The same was confirmed.

Proposed by Shri. Devanand Kavlekar

Confirmed by Arch. Mangesh Prabhugaonkar

Agenda 2: Action Taken Report of the 9th Authority Meeting

Action Taken Report of the 9th Authority Meeting of GSWA was placed before the members present by the Head of Nodal Agency (GSWA), for perusal of the actions taken. The same was deliberated and approved.



Agenda 3: Approval of the 8 waterbodies with revised Zone of influence as per guidelines for final notification

HNA (GSWA), explained that as per the approved guidelines of GSWA for delineating and regulating activities for the zone of influence for wetlands identified under Wetland (Conservation & Management) Rules 2017, the 8 identified wetlands are divided into two categories i.e. Category I: wetlands located in pristine habitat and Category II: wetlands located in urban habitat. The maps and other details were displayed on the screen for the benefit of all.

Two wetlands were classified in Category I, namely Toygar Lake and Sarzora Lake, these two were presented to the Authority, and were approved by the authority for final notification unanimously. The Other Six wetlands that were classified in Category II and ZOI has been revised as per guidelines and confined to feeder water channels, namely Dhashi Lake, Xeldem Lake, Cottambi Lake, Nanda Lake, Bondvol Lake and Saulem (Pilerne) Lake. HNA (GSWA) informed the Authority that, subsequent to revision by CSIR-NIO, Dept. of SLR and TCP have approved the same. Grievances of all the above lakes have also been considered and addressed by the Grievance committee & placed further placed before GSWA, after the perusal of the revisions made by CSIR-NIO in the maps, **all the members of GSWA unanimously approved the Eight (08) Wetlands that were presented for final Notification in the Official Gazette of the Government of Goa.**

Furthermore, Secretary (Environment & Climate Change), suggested to prepare a brief graphic design explaining wetlands, ZOI, Buffer Zone, permitted activities and prohibitions in local languages so as to further spread awareness & address the apprehensions of the locals. He also suggested to create awareness about Wetlands through social media & other platforms. The above was agreed by the GSWA members present.

Agenda 4: Addressal of Grievances regarding Carambolim lake (Carambolim, Tiswadi), Batim Lake (Batim, Tiswadi) and Durga Lake (Chichinim, Salcete). Hearing to be given to the representatives of the grievant's.

HNA, GSWA briefed the authority that after draft notification of 11 Wetlands, the received grievances were placed to the Grievances Committee (GC) of GSWA. Grievances, suggestion and complains with regard to 8 Wetlands were addressed by GC however with regard to the three (3) remaining wetlands namely Durga Lake, Carambolim Lake and Batim Lake, GC was



of the opinion that the grievances need to be heard by authority to address them. Hence the following cases were presented to the Authority.

1. Representatives of the grievant related to the Draft Notification of Durga Lake (Chichinim, Salcete) as Wetlands.

Mr. Doura Fernandes, Ms. Melcy Barreto, Ms. Evonne Cardozo, Mr. Chalton Furtado and Mr. Valentino Barreto were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Durga Lake to be notified as Wetland.

- a. That it is not Durga Lake but it is Durga Bund, it is only channel of water flowing to the tributary which joins the River Sal.
- b. That it is indicated as water channel in regional plan 2021.
- c. That Durga lake is seasonal and water only retains around rainy season.
- d. That land Survey shows Durga bund as Paddy field and local residents identify this land as agricultural land, and are ready to henceforth cultivate.
- e. That the residents will face difficulties in constructing new structures.
- f. That VP had taken initiative to ensure that ecological character of land won't be changed and Chichinim VP had passed the resolution by public hearing proceedings that the stakeholders claimed that the fields were cultivated the past and are proposed to be cultivated and some are presently being cultivated.
- g. That there is strong opposition from the farmers and VP to not convert this land to Wetland.

Considering all the grievances, the Chairperson GSWA explained that Hon.ble NGT has directed to notify the Wetlands on priority & is also mandate of GSWA. He suggested that the residents, farmers and VP must find a common ground and declare the area wetland so as to further the aim of water conservation however the suggestions and apprehensions will be taken on record and resolved by the authority. He also assured that all the traditional activities that the residents or locals wish to continue or take-up in the wetland will be considered in the final notification. After incorporations of all the suggestion into the brief document the Hon. Chairperson directed that the suggestions regarding permitted activities be incorporated in brief document and further be placed before GSWA for approval.



2. Representatives of the grievant related to the Draft Notification of Batim Lake as Wetland.

Ms. Delara V. Fernandes and Ms. Maria F. Rodrigues were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Batim Lake to be notified as Wetland. As per grievants

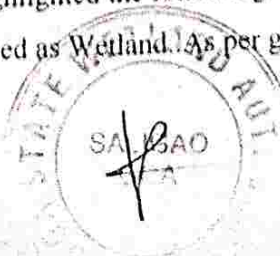
- a. That the Batim Lake is actually a field or an agricultural area and also the VP was not informed when land was being surveyed. That the existing houses may be demolished.
- b. That the major concern is that the locals will not be able to cultivate their fields.

To these grievances the Chairperson, GSWA informed that the agricultural activities & traditionally existing activities are allowed under pre-existing rights, privileges and traditional activities like plantation of indigenous varieties in the buffer zone are also not prohibited. He also assured that the Zone of Influence (ZOI) that was marked prior to the revision will now be sizably reduced as after revision. Only prohibition is on the construction activities in the buffer zone. Furthermore, HNA (GSWA) explained that the existing structures won't be demolished, also any houses existing in the Buffer Zone will be allowed 5 meters relaxation from all sides in-case they want to increase the plinth area subject to legalities of the construction, which are beyond the purview of this authority.

After the discussion and addressel of the complaint the representatives requested the authority to arrange an awareness program explaining the local community about this entire notification process and the benefits and other relevant pre-existing rights & privileges. Secretary Environment & Climate Change also mentioned to the representatives that the notification Batim lake will only benefit that village. He also recommended that physical marking of the boundaries and demarcation of the buffer zone to be undertaken. HNA, GSWA ensured that the NIO-CSIR along with DSLR will demarcate the area as per the locals request.

3. Carambolim lake Grievants Representatives.

Mr. Vaman R. Pilsalkar, Mr. Tilau Vargaonkar, Mr. Uttam Murgaonkar, Mr. Rajesh Datta Naik Mr. Sanmesh Sawant, and Mr. Caetano M. S. Po, were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Carambolim Lake to be notified as Wetland. As per grievant



- a. That the Carambolim lake is agricultural area and the locals intend to cultivate the area
- b. That nearby the lake within the Buffer Zone there exist developed plots where owners have built and intend to build houses.
- c. That Gram Sabha opposed notification of Carambolim wetland however requests for ground truthing.

HNA GSWA perused before the authority the letter received from the Central Government stating that Carambolim Lake is Wetland of international importance. HNA GSWA informed that once the lake is notified the traditional activities (cultivation of Paddy) and operation of sluice gates by the stakeholders is allowed (albeit the ecological character of the wetland is maintained). Firstly, the Chairperson, ascertained that the construction will be not allowed within the buffer after notification. However, a Lake Management Committee (LMC) will be formed with locals and GSWA official as the members who will be responsible for the conservation, management and wise use of the Notified wetland and its resources. Chairperson, GSWA also explained that once declared as wetland the Carambolim Lake will come under the purview of GSWA. This will also resolve the issues with the operation of sluice gate and help get the control of the wetland back to the locals and it will be possible to work with Forest department who is currently the caretaker of Carambolim Lake or necessary procedure will be initiated in this regard. Furthermore GSWA members agreed that ground demarcation of the buffer must be undertaken and general awareness programme should be conducted at Village level. Understanding the assurances the representatives were satisfied with the addressal of their grievances.

Agenda 5: Matter related to Hadfadkar family requesting to allow Pisciculture in Saulem tollem (Pilerne, Bardez).

HNA (GSWA) informed the members that a request for pisciculture in the Saulem (Pilerne) Lake has been received from Hadfadkar family regarding pisciculture. The Authority deliberated on the request and decided to allow the activity as permitted activity under the wise use of the wetland by the locals but not to give exclusive right to any particular individual or family as it will depend upon other ownership related aspects & those traditionally pre-existing rights & privileges.

Agenda 6: Application for No objection Certificate received for construction in the buffer zone of Carambolim Lake (Carambolim Liswadi). Or any other similar matter.



Chairperson directed to issue letter to such request stating that the application may be resubmitted only after the final notification of the concerned wetland, in any area.

Agenda 7: Letter received from Goa Heritage Action Group and Goa Bird Conservation Network regarding conservation of Batim Lake.

GBCN had communicated their objection and concern to the beautification of Batim Lake. HNA, GSWA requested the WRD to Communicate with GBCN and have a dialogue to resolve the apprehensions & inform the compliance to GSWA. WRD agreed to the request however informed the Authority that they are only repairing the sluice gate and certain culverts and not beautifying the area.

Agenda 8: Any matter relating to GSWA pertaining to WRD as Nodal Agency in O.A. 325/2015 NGT matter for compliance

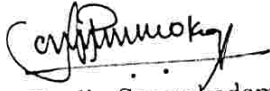
In the matter of O.A. 325/2015 HNA (GSWA) requested the WRD to report in writing, any progress done regarding this matter to GSWA as the all parties stay updated and for further needful from GSWA.

Agenda 9: Any other matter with the permission of the chair.

HNA GSWA informed about the approval granted to the NIO-CSIR regarding extension of project of the identification of wetlands. The same was agreed by GSWA members.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.




Dr. Pradip Sarmokadam
Head of Nodal Agency,
Goa State Wetland Authority

Date: 16th July 2021

**Fifth Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



As directed by The Hon'ble National Green Tribunal w.r.t. OA 141/2017 WZ in order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this Fifth quarterly progress report in Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

1. The fourth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on 03.02.2021 (Copy of the same is placed at C/153 to C/151)
2. As on 08.05.2021 total of forty-two (42) waterbodies have been primarily identified as Potential wetlands in the State of Goa by the Empaneled agency.
3. Out of these 25 waterbodies have been identified as Wetlands by the Technical committee (TC) of GSWA under Wetland (Conservation and Management) Rules 2017.
4. Eleven (11) out of above been Draft Notified in the Official Gazette of Government of Goa. On 24th February 2021 GSWA conducted 4th Grievance Committee meeting regarding Sarzora, Toygar, Saulem, Cottombi draft Notified Wetlands. At pages C/152 to C/162 copy of minutes of meeting of Grievance Committee (GC) meeting. All the grievances received were attended and unresolved grievances were forwarded to GSWA for decision
5. Subsequently on 8th & 9th April GSWA conducted 5th Grievance Committee meeting regarding Draft Notified Wetlands namely Carambolim, Batim and Durga. At pages C/165 to C/176 copy of 5th GC meeting. All the grievances were satisfactorily resolved by the GC. Furthermore there were no grievance received for Xeldem, Dashi, Nanda for notification as Wetland under Wetland (Conservation and Management) Rules 2017
6. As on May 2021 GSWA conducted 4th Technical committee meeting wherein new guidelines for Demarcation of Zone of Influence (ZOI) were formulated based on the recommendation of 3rd GC meeting and the same were guidelines were approved at the 9th GSWA Authority Meeting. The minutes of meeting of 4th TC & 9th GSWA along with revised guidelines for Demarcation of ZOI are placed at C/163 to C/164
7. Furthermore 14 waterbodies have been identified as Wetlands in the 3rd TC meeting of GSWA are in process of revision as per revised guidelines for demarcation of Zone of Influence.
8. Additionally, preparation of brief documents by CSIR-National Institute of Oceanography (NIO) (Empaneled agency), of 17 more waterbodies are completed.

9. Revision in final maps of draft notified wetlands according to new guidelines is ongoing. After finalizing the same will be placed for approval for final notification in 10th GSWA meeting scheduled on 23rd July 2021.
10. Due to Covid-19 (Second Wave) imposed lockdown the process of Identification of wetlands and field survey CSIR-NIO (Empaneled agency) was severely affected and lost considerable amount of time.
11. Exact number of Wetlands which will be finally be notified will depend upon the recommendation of TC, grievances received by GC and approval of GSWA based on pre-existing rights & privileges as per rule 7 of Wetland (Conservation and Management) Rules 2017.



A handwritten signature in black ink, appearing to read "S. Ramdas".

Member Secretary, GSBB

Head of Nodal Agency GSWA

**MINUTES OF THE 5th GRIEVANCE COMMITTEE MEETING OF GOA STATE
WETLAND AUTHORITY (GSWA)**

TYPE OF MEETING: REGULAR GRIEVANCE COMMITTEE MEETING.

DATE: 8th & 9th APRIL 2021;

TIME: 2.30 PM ONWARDS

VENUE: CONFERENCE HALL, 1ST FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA

THE MEETING WAS CHAIRED BY RTD. JUDGE SHRI DESMOND D' COSTA, CHAIRPERSON, GRIEVANCE COMMITTEE (GC) OF GOA STATE WETLAND AUTHORITY (GSWA).

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Rtd. Judge Desmond D'Costa	Chairperson
2.	Adv. Sapna Mordekar	Member
3.	Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) for GSWA & Member Secretary, Goa State Biodiversity Board (MS,GSBB)	Convenor
4.	Mr. John M. Fernandes, Range Forest Officer, Wild Life Campal, Panaji.	Invitee
5.	Mr. M.K. Kurbat, Rep of Water Resource Department (WRD)	Invitee
6.	Mr. Saiesh Lawande, A.S.W. Rep of Water Resource Department(WRD)	Invitee



Day 1: 08.04.2021

At the onset, Dr. Pradip Sarmokadam, HNA, GSWA extended a warm welcome to the members of the Grievance Committee of GSWA. The following Agenda was transacted:

Agenda 1: Confirmation of Minutes of the 4th GC Meeting held on 24.02.2021.

The minutes of the Fourth GC Meeting were circulated before the Committee Members for confirmation.

Proposed by: Shri. Desmond D'Costa (Chairperson of the GC)

Seconded by: Adv. Sapna Mordekar.

The same was approved by all the members present at the meeting.

Agenda 2: Action Taken Report of the 4th Grievance Committee Meeting.

The details of the action taken on the agenda points of the 4th GC Meeting were placed to the members for information and perusal. The same was accepted by the members present at the meeting.

Agenda 3: Personal hearing of the grievances/suggestions/complaints/objections regarding notification of Carambolim Lake, Batim Lake & Durga Lake as Wetland under Wetland (Conservation & Management) Rules, 2017.**A. Grievances/suggestions/complaints/objections regarding notification of Carambolim Lake**

The members heard the Objectors accordingly on Day 1 (08.04.2021).

Slot 1: Grievances/suggestions/complaints/objections submitted by a) Farmers of Tollem – Savat Association, b) Tollem – Savat Tenants Association, c) Disha Deepak Karmalkar, and d) Village Panchayat Se-old Goa, were represented by Disha Deepak Karmalkar. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,



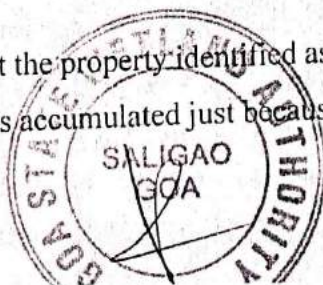
- a. The grievant stated that, the Carambolim Lake is not a Wetland but it's a *Savat* field (Paddy Field) and asked to remove the Buffer Zone.
HNA (GSWA) informed that there is a core water body within the notified wetland area that is perennial and is fed by freshwater channels. As mandated in the rules, the area marked as the wetland is the mean highest water holding level of the area which has included all the areas in which paddy is also grown.
- b. The grievant stated that provision Rule 5 schedule II of wetland Rules prohibits the discharge of untreated waste, chemical fertilizers, other effluents. Considering this provision, it'll prohibit the use of chemical fertilizers like Urea and pesticides in the fields in the Carambolim Lake if it is notified as Wetland. The property of the Grievant also lied within the buffer zone downstream to the identified wetland.
On the Apprehensions above GC Member Adv. Sapna Mordekar informed the Grievant that since agriculture is a traditional activity in Carambolim Lake in the dry spell, notifying the Wetland will not stop the practice of cultivation of the said land. HNA (GSWA) further added that any traditional agricultural activity which is currently carried out in the buffer zone will also continue as a pre-existing right. Since the Grievant's property is downstream to the lake, and hence the optimal use of fertilizers will not necessarily affect the Ecological character of the Wetland upstream. This was agreed upon and accepted by the grievant. The GC Members informed that this is not within the purview of this Grievance Committee to remove the buffer zone and the buffer zone has been marked according to the Rules.
- c. The grievant further submitted that Ground truthing is required to demarcate all the land in the buffer zone
HNA, GSWA assured to consider the request.

Decision: The grievant/ complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

Slot 2: Grievances/suggestions/complaints/objections submitted by Shri Sunil A. Naik (Panch member, Carambolim VP). The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

- a. The grievant stated that the property identified as a wetland is not a wetland neither it is a lake. The water is accumulated just because the Sluice Gates blocks water so



it seems like a lake. He also pointed out that the railway lines are also causing a disturbance in the said Wetland.

HNA (GSPA), added that there is a core water body within the notified wetland area that is perennial even if the sluice gate is opened which is fed by freshwater channels. As mandated in the rules, the area marked as the wetland is the mean highest water holding level of the area and not just the area wherein the water is retained perennially. Furthermore, the Members of GC informed the Grievant that once the Lake is notified it could be protected more effectively from such disturbance caused by railways. Moreover, HNA (GSPA), informed that as per revised guidelines the ZOI will be revised where the agriculture, as well as construction activities, will be allowed subject to permissions from local bodies.

- b. The grievant stated that his land directly comes in the area shown as the wetland however since it's private property, he should be allowed to do as per their discretion or if the govt. wishes to acquire the property then he should be adequately compensated. It was also pointed out that the water is not allowed to be released by the Forest department as per the High court Judgment. This caused great inconvenience to the farmers and aren't able to cultivate the land.

HNA (GSPA) clarified that the government will not acquire any land and the notification is only to protect the water resources of the State. He further suggested that once the lake is notified as Wetland the lake Management committee constituting the stakeholder in addition to a member from GSPA will be allowed to manage the lake as per the local requirement of the fields. This committee will also be allowed to decide on the operation of sluice gates and wise sustainable use of the water and other resources within the wetland.

Decision: The Grievant/ Complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

Slot 3: Grievances/suggestions/complaints/objections submitted by a) Pratiksha Kuttikar and b) Shaila Pandu D'Souza were represented by Adv. Pranav Vaze. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

a. The grievant stated that the objectors are the owners of the property survey no. 109/0 & 106/1 which has been declared as wetland via draft notification, and they



have been cultivating paddy fields. They contended that as per wetland Rules 2017 paddy fields cannot be notified as a Wetland.

Adv Mordekar (GC member) explained to the objectors that the above-mentioned survey numbers come under Zone Of Influence where traditional activities like paddy cultivation and construction are allowed however it should not adversely affect the ecological character of the Wetland. Also in the areas coming under buffer zone, traditional activities will be permissible, however, new construction activities of permanent nature will be prohibited in the buffer zone.

Decision: Paddy Cultivation traditionally conducted within the wetland as well as the zone of influence shall be permitted. There will be no further permissions required from GSWA regarding the same. The Grievant/ Complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

Slot 4: Grievances/suggestions/complaints/objections submitted by a) **Anand Kuttikar** and b) **Datta Kuttikar** were represented by Sahil Kuttikar. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

- a. The main apprehension was whether they'll be allowed to do new construction in the Zone Of Influence.

The GC members clarified that as per Revised guidelines regarding Zone Of Influence construction activities will be allowed However such activities of permanent nature will be prohibited in the Buffer Zone.

Decision: The notification of wetland will not hamper the Existing Rights. The existing constructions will not be demolished while approvals from the concerned department will be taken as per rules for construction of the new structure of permanent nature within the Zone of Influence. The Grievant/ Complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

Slot 5: Grievances/suggestions/complaints/objections submitted by a) **Anil Shirodkar**, b) **Maya Shirodkar**, c) **Mathurdas Shirodkar**, d) **Nilkant Shirodkar**, and e) **Paresh Shirodkar** were represented by Deepti Shirodkar. The following was discussed and

deliberated:



The following Grievances/ Objections were placed by the representative/s,

a. The grievant stated that their contention was concerning Buffer Zone. Their Land partly came under Buffer Zone and partly under Zone of Influence (ZoI). Their apprehension was that since the land was once notified as wetland there will be unnecessary restrictions on the use of land as per their discretion. HNA, GSWA explained that as per revised guidelines for demarcation of ZoI there won't be any restrictions in the concerned area lying in ZoI as the concerned area will not be coming in ZoI. In respect of the area lying in the Buffer zone, HNA (GSWA), inquired about the existing approved construction plans. Adv Mordekar (GC member) explained that their existing structures won't be demolished however a ground-truthing will be done.

b. The objectors asked to remove or reduce the buffer zone.

Adv Mordekar (GC member) explained that this not within the purview of this committee. HNA (GSWA) considering the small space and the grievance of the complainant suggested that the matter be put up to the authority.

c. The grievant also complained about the sewage that passes through their backyard creating inconvenience for them.

The GC member explained that once the Lake is notified as a Wetland, all such matters will be dealt with by the Lake Management Committee.

Decision: After considering their grievances of the aggrieved GC committee suggested putting forth this grievance to the Authority for consideration and approval. Furthermore, ground-truthing shall be carried out in this area. The Grievant/ Complainants/ Objector agreed that their objections were satisfactorily dealt with.

Slot 6: Grievances/suggestions/complaints/objections submitted by a) Adv. Vishwas Dhaku Kankonkar was represented by himself. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

a. The Objectors contended that he may not be allowed to undertake traditional Paddy Cultivation.



The GC Members clarified that there is no restriction to traditional paddy cultivation as it is allowed under the pre-existing rights. There will be no further permissions required from GSWA regarding the same.

Decision: The Grievant/ Complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

Slot 7: Grievances/suggestions/complaints/objections submitted by a) **Village Panchayat Corlim**, b) **Village Panchayat Carambolim**, and c) **Village Panchayat se Old Goa** were represented by the members of each panchayat. The following was discussed and deliberated:

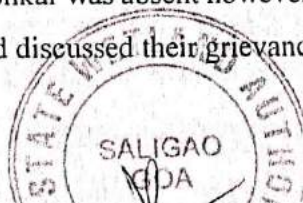
The following Grievances/ Objections were placed by the representative/s,

The Sarpanch Uttam Murgaonkar and BMC Chairperson Rajesh Naik have opposed the notification of Carambolim lake as Wetland as the buffer zone does not allow any construction of permanent nature and all of the area falling under the same has already been given permission or are planned for construction. Furthermore, ZOI covers very large areas that lie in the settlement zone. BMC chairperson inquired whether any recreational activities can be carried out in the Buffer and ZOI. The main concern was also the operation of the sluice gate for the restoration of paddy cultivation as conducted since time immemorial to the locals.

The GC members explained that the area of Zone Of Influence will be significantly reduced after revision that is ongoing. Furthermore, all the recreational activities may be allowed subject to permissions of Panchayat provided that it doesn't affect the ecological character of the Wetland. Furthermore, a lake management committee once established after final notification of the lake can decide the best wise use of the Wetland.

Decision: GC recommended that all the Sarpanch of the concerned villages concerning Carambolim lake notification, may be allowed to present their views to GSWA.

Slot 8: Grievances/suggestions/complaints/objections submitted by a) **Prakash Shirodkar** and, b) **Devidas Kankonkar** was absent however the GC Committee considered all of their written submission and discussed their grievances.



Decision: GC found most of the grievances to be similar to the other grievances and suggested the same.

Concluding remarks for Day 1 GC meeting for grievances of Carambolim Lake as wetland:

The HNA (GSWA) emphasized that the Government does not have any intention to acquire the land that is to be notified as Wetland. He informed that considering that, if the sluice gates may be opened during the month from March to August and allowed to close in August Month then the farmers are ready to do the cultivation of land, he will put up this suggestion to the Authority. He reiterated the fact that after notification a lake Management committee will be constituted that will consist of local stakeholders i.e. Village Panchayat, BMC, concerned Farmers, and Landowners & GSWA officials, that may decide the best possible wise use of the notified wetland. Considering all the grievances received this case of Carambolim Lake will be put up to the Authority furthermore a resurvey of the Lake will also be conducted along with CSIR-NIO and DSLR.

Day 2: 09.04.2021

B. Grievances/suggestions/complaints/objections regarding notification of Durga Lake

Slot 1: Grievances/suggestions/complaints/objections submitted by a) Evonne Cardozo, b) Chinchinim –Deussua Biodiversity Management Committee (BMC), and c) Village Panchayat Chinchinim-Deussua were represented by Evonne Cardozo, Mabel Menezes (BMC Chairperson), and Mr. Valentino Barretto (Dy. Sarpanch, Village Panchayat Chinchinim-Deussua) respectively. There were more villagers and other stakeholders present at the meeting. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

- a. Dy. Sarpanch Mr. Valentino Barretto informed that the Village Panchayat was unaware of Durga Lake being proposed as Wetland, he claimed that it is not a lake but it is Durga Bund. Informing about the history of Durga Lake he said that it was



just a water channel wherein later when bunds were built locals started agricultural practices. He also told that in the Regional plan Durga lake is shown as a paddy field. Representing the Villagers and Village Panchayat he informed that they do not want the Durga Lake to be notified as Wetland and wants it to remain as a paddy field. He further added that the Village Panchayat wishes to promote Agriculture, encouraging the locals to cultivate the area and hence strongly opposes the notification of Durga Lake as Wetland.

b. Mabel Menezes, the BMC chairperson, also informed the committee that in Chinchinim Village there are many Bunds one of them is Durga Bund which was earlier used for irrigation and fishing purposes. She highlighted that due to the presence of such Bunds the wells in the village do not get dried up. As a BMC chairperson, she extended her support to the Village Panchayat's decision of promoting agriculture in the Durga lake.

c. Furthermore, after agreement of all the above, Evonne Cardozo questioned who proposed the Durga Lake as a wetland. She also told that as per the regional plan it is agricultural land and not a wetland. She argued that there are certain contradictions in the draft notification. She requested not to notify the wetland as it will disturbance the residents.

Answering all of the above queries HNA (GSWA) informed that as per Wetland Atlas of India, Durga Lake is already shown as Wetland. Furthermore, as for it being considered as a paddy field the brief document of the said water body has been technically cleared by the Technical committee furthermore it is scrutinized by DSLR, TCP, WRD, then it was presented to the Authority and after the Approval of Authority, it was draft notified. This is a forum to bring forth grievances and bring to notice any existing rights and privileges concerning the Wetland. GC members further clarified that the existing traditional activities like agriculture will not be prohibited if the Wetland is notified. The ownership of the land will not change. However, the area covered under the Wetland water body and the Buffer Zone construction activities will be prohibited.

To this, all the villagers present at the meeting raised their concerns and asked for the lake not to be notified.

Decision: Considering the strong opposition to the notification of the Durga Lake as Wetland GC members decided that the selected representatives of the Grievants should



present their case to the Authority meeting. Explain their stand to the authority and final decision regarding the notification of the said water body be with the Authority.

C. Grievances/suggestions/complaints/objections regarding notification of Batim Lake

Slot 1: Grievances/suggestions/complaints/objections submitted by a) Society of Missionaries of St. Francis Xavier, b) Mrs. Maria Ida Demelo e Rego & 2 ors, c) Tamatar Conceissao Feliciano De Braganza, d) Villagers affected by Draft Notification of Batim Lake rep. by Edgar Pais e) Villagers affected by Draft Notification of Batim Lake rep. by Agnelo De Souza and c) Comunidade of Batim were presented. There were more villagers and other stakeholders present at the meeting. The following was discussed and deliberated:

The following Grievances/ Objections were placed by the representative/s,

- a. Mr. Francis Silveira (MLA St. Andre constituency) present at the meeting asserted that Batim Lake is not a lake but it is a Field with the help of sluice gates the water is stored to use during the dry season to irrigate downstream paddy fields. He also said that there are no crocodiles in Batim Lake. Furthermore, he stated that 11Kv lines are placed beneath it with around 11 poles in the Batim lake. He said that it can be notified only if the area retains water but it gets dried up and does not have natural springs, hence cannot be called a Lake. He said that if the lake gets notified there will be restrictions on the use of Batim Lake and will cause inconvenience to the landholders. Requested not to notify the lake as Wetland. The members of the GC cleared that the area need not contain water throughout the year for it to qualify as a wetland and can be considered as a Temporary wetland. Secondly, as there are preexisting rights involved in the wetland rules all existing activities including agriculture-related activities will be permitted within the notified wetland.
- b. Villagers affected by the notification of Batim Lake as Wetland represented by Adv. Parag Rao claimed that for the notification of Wetland there was no application of mind. He said that in the brief document there's no record of site visits, ground-truthing made. There is no photographic evidence of the rare species of flora and fauna mentioned in the Brief Document. Revenue records say that it a



paddy field and hence application of section 105 of Goa land Revenue code 1968 which is Presumption of the correctness of entries in the record of rights and register of mutation. As per the Supreme Court Judgment, due credence must be given to the Revenue Records when concerned with the nature of land use. He added if the Brief Document itself mentions it as paddy fields, then it's out of the purview of Wetland Rules 2017. He said that the notification will affect the socio-economic needs of the population. Furthermore, he claimed that the essential feature to ascertain the character of the land is Ground Truthing which is lacking in this draft notification. He submitted that this notification exercise needs to be halted and should be done as mandated under Wetland Rules 2017.

- c. Milton Fernandes President of Comunidade of Batim filed an objection to the notification of Batim lake. He inquired about the existence of any Research paper to place this assumption that Batim Lake is a Wetland. Mr. Fernandes also added, as per records that it is Storage tanks consisting of sluice gates and cannot be a Wetland.
- d. Edgar Pais said it is a group of fields. It is a human-made waterbody, and there are no crocodiles as mentioned in the Brief Document. The objector raised the apprehension that they won't be allowed to do any plantation in the said area as it is prohibited in the Wetland Rules 2017.
- e. Another villager inquired whether the buffer zone can be reduced to 5 meters from the water level. The stakeholders of Batim Lake were in general not in the favor of notification of Batim Lake as Wetland.

HNA (GSWA) after considering all the above discussion, explained that CSIR-NIO is the competent Agency entrusted with the work of Ground Truthing, and have completed the exercise using satellite LISS-4 Imaging and are following all the guidelines as provided by the MoEF&CC. The Draft Notification of the Batim Lake is not based on any assumption but is based on the studies carried out by CSIR-NIO and vetted by the authorities like DSLR, TCP, and WRD. He clarified that this Grievance Committee can solve the issues relating to Pre-existing rights and that this forum is not to contest the status of Batim Lake being proposed as Wetland to be notified. Adv. Sapna Mordekar GC committee member reiterated the fact that State Government is not acquiring the land under this Wetland Rules 2017 and these rules however rights and Traditional activities carried on in the Wetland, only restrictions are placed on the new constructions of permanent nature. Furthermore

21/6/5
HNA, GSWA informed about the lake management committee will be constituted after final notification, which will consist of landowners, stakeholders, panchayat, and local bodies will deal with management and wise use of the Lake. Chairperson (GC, GSWA) recommended that the matter of such strong opposition to the Notification of Batim Lake as Wetland should be referred to the Authority.

Agenda 4: Any other matter with the permission of the chairperson.

Nil.

Concluding remarks for Day 2 GC meeting for grievances of Durga and Batim Lake as wetland:

The HNA (GSWA) said that considering all the representations and grievances received in the case of Durga and Batim Lake will be put up to the Authority for further course of action.

The meeting ended with a vote of thanks by the Head of Nodal Agency, GSWA.



Dr. Pradip Sarmokadam

Head of Nodal Agency, GSWA



Guidelines of Goa State Wetland Authority (GSWA) for delineating and regulating activities for the Zone of Influence (ZoI) for Wetlands identified under Wetland (Conservation and Management) Rules, 2017.

- 1) As per Wetland (Conservation and Management) Rule, 2017, 2 (1) (j), “zone of influence” (ZoI) means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.
- 2) As per Wetland (Conservation and Management) Rule, 2017, 5. (4) (e), The State Wetlands Authority, shall develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their ZoI.
- 3) In the view of the above and considering point VI. 33&34 of the guidelines for implementing Wetland (Conservation and Management) Rule, 2017, Goa State Wetland Authority hereby declares the following general guidelines for delineating and regulating activities for the ZoI for Wetlands identified under Wetland (Conservation and Management) Rules, 2017 within the State of Goa;
 - a) For wetlands with diffused drainage and where the slope is too gentle (catchment areas having less than 25% inclination) leading to large basin area, the ZoI can be delineated on the basis of features that are likely to influence wetland functioning adversely. These could be based on the outer periphery of adjoining settlements, or peripheral agricultural fields that drain directly into the wetland. These includes feeder channels or the main water inlets within the catchment areas and minimum setback of 5mts (subject to availability) around such channels may be maintained.

- c/163
- b) In case of a land with inclination / slopes beyond 25%, the boundary of the ZoI may be defined with due consideration to local hydrology and nature of land use.
 - i) For wetlands with a well-defined surface drainage system in areas other than settlement zones, its directly and freely draining basin having critical slopes should be delineated as the ZoI. This can be done using a suitable digital elevation model data and validated using topo sheets. The basin should encompass all direct inflow as well as outflow areas.
 - ii) For settlement zones within ZoI, a special scheme may be worked out by the Department of Environment & Climate change to ensure that there shall be no adverse impacts on the notified wetland.
 - 4) No prohibition for construction of any nature within the ZoI, but Directorate of Health Services, Water Resource Department and Town & Country Planning will ensure all the necessary regulations within the ZoI for activities such as discharge of solid waste or liquid waste of any kind or handling of material with hazardous contents or any other that will lead to adverse changes in ecosystem structure, and ecosystem services of the Wetland shall be prohibited.
 - 5) The above general guidelines will remain same for the demarcation and regulation of ZoI of all Wetlands notified under Wetland (Conservation & Management) Rules, 2017, although specific guidelines will be developed on case-to-case basis based on Category of Wetlands as shown below:
 - a) Category I includes large pristine and highly sensitive, natural and/or man-made, wetlands in natural setting and/or away from existing settlement areas.
 - b) Category II includes natural and/or man-made Wetlands in existing settlements with settlement zone within 50mtr buffer.

MINUTES OF MEETING OF THE 9TH MEETING OF GOA STATE WETLAND AUTHORITY (GSAW)

TYPE OF MEETING: REGULAR MEETING.

DATE: 16th March 2021;

TIME: 4.00 PM Onwards

VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM, BARDEZ, GOA

MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri. Nilesh Cabral, Hon. Minister of Environment & Climate Change	Chairperson GSWA
2.	Shri. Kunal, IAS, Secretary (Environment & Climate Change)	<i>Ex-Officio</i> Member
3.	Secretary (Urban Development) Represented by Smt. Savita M. Angadi, Engg. Asst. Department of Urban Development.	<i>Ex-Officio</i> Member
4.	Secretary (Fisheries) Represented by Chandan Shirrodkar Asst. Supt. Of Fisheries, Directorate of fisheries	<i>Ex-Officio</i> Member
5.	Secretary (Water Resources) Represented by Niel N. Agxicar, Asst. Engg., ASW, CPO, Water Resource Department.	<i>Ex-Officio</i> Member,
6.	Chief Wildlife Warden represented by Paresh Parab, ACF, Department of Forest.	<i>Ex-Officio</i> Member,
7.	Dr. G.N. Nayak, Former Professor, Goa University	Expert Member
8.	Dr. Sreekanth G.B. Scientist, ICAR-CCARI	Expert Member
9.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member

10.	Shri. Devanand Kavlekar, CSIR-NIO.	Expert Member
11.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency GSWA	<i>Ex-Officio</i> Member
12.	Shri. Dashrath Redkar, Director and Joint Secretary, Department of Environment and Climate Change (DoE&CC)	Member Secretary
13.	Asavari Kulkarni, Environment Officer.	Co-opted member of GSWA
14.	Mahesh Patankar, Geologist.	Co-opted member of GSWA
15.	Adv. Atrey Kakodkar, Advocate.	Co-opted member of GSWA
16.	Adv. Sapna Mordekar, Grievance Committee member of GSWA.	Special Invitee
17.	Mr. Ranjit Borkar, Town Planner, Town and Country Palnning	Invitee

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members of the 9th Goa State Wetland Authority (GSWA) Meeting.

The following Agenda was transacted:

Agenda 1: selection of Co-opted members of GSWA

HNA (GSWA) informed that GSWA can co-opt more members to GSWA and as proposed during the reconstitution of GSWA. Chairperson (GSWA) proposed Smt. Asavari Kulkarni, Mahesh Patankar, and Adv. Atrey Kakodkar, as the co-opted members of GSWA. The same was agreed by all the members present at the meeting.

Agenda 2: Confirmation of the Minutes of the 8th Authority Meeting.

The Minutes of the 8th Authority Meeting of GSWA were placed before the Authority members for confirmation. The same was confirmed.

Proposed by Shri. Devanand Kavlekar

Confirmed by Dr. G.N. Nayak



Agenda 3: Action Taken Report of the 8th Authority Meeting.

Action Taken Report of the 8th Authority Meeting of GSWA was presented and discussed before the Members by the HNA (GSWA), Dr. Pradip Sarmokadam for perusal of the actions taken. On Agenda No.9 pertaining to post creation of GSWA, Chairperson GSWA directed to put the requirement of staff to DoE&CC, and the staff will be recruited through the DoE&CC.

Agenda 4: Approval for the guidelines formulated by Technical Committee for regulations within Zone of Influence (ZoI) of Wetland.

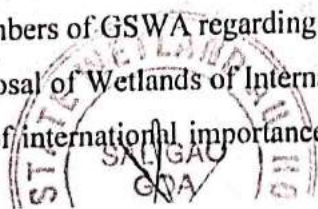
The guidelines, formulated and approved by Technical committee of GSWA, for demarcation of ZoI and the activities that are to be permitted, regulated and/or prohibited were circulated to the members of GSWA. After detailed deliberation and discussion the guidelines were approved with minor corrections in words and point 5 regarding wetland categories. Finally, it was decided that the revised guidelines will be applied to all the approved wetlands and put forth to the Authority for approval in the first week of April.

Agenda 5: Final notification of Cottombi Lake (Cotombi, Quepem), Toyyar Lake (Chimbel, Tiswadi), Sarzora Lake (Sarzora, Salcete), Saulem Lake (Pilerne, Bardez) after addressing of grievances by Grievance Committee in the 04th Grievance Committee meeting held on 24/02/2021.

HNA (GSWA) informed the Authority members that all the grievances, objections, complaints, and suggestions received for the draft Notification of Cottombi Lake (Cotombi, Quepem), Toyyar Lake (Chimbel, Tiswadi), Sarzora Lake (Sarzora, Salcete), Saulem Lake (Pilerne, Bardez) as Wetland, under Wetland Conservation and Management) Rules, 2017, were addressed by the Grievance Committee of GSWA on 24.02.2021 and the same are placed to GSWA for approval. In the view of the above The Chairperson (GSWA), directed GSWA to prepare the final Notification by incorporating the final guidelines and place for approval in the 1st week of April.

Agenda 6: Any other matter with the permission of the Chair.

HNA (GSWA) informed the Members of GSWA regarding a letter received from MoEF&CC, regarding identification and proposal of Wetlands of International importance, with a letter of intent for Identifying Wetlands of international importance under Ramsar Convention 1971.



He also informed that MoEF&CC have proposed Carambolim Lake as a Potential Wetland of International Importance in the State of Goa, based on the Criteria. HNA (GSWA) informed that all expert members were requested to suggest sites or wetlands for Identifying Wetlands of international importance, for which inputs were received. Chairperson inquired with the members present if anyone had recommendations for Wetlands of international importance in the State of Goa. After deliberation on guidelines and potential wetlands the following sites were decided to be explored as Wetland of International Importance in the State of Goa.

1. **Carambolim**
2. **Dr. Salim Ali bird Sanctuary and the mudflats at Mankule island**
3. **Nanda Lake**

The meeting ended with the following key instructions from the Chairperson.

1. Revised guidelines for demarcation of zone of Influence (ZoI) and the activities that are to be permitted, regulated and/or prohibited in ZoI.
2. Prepare final notification of 8 approved Wetlands namely, Bondvol Lake (Calapur, Tiswadi), Cottombi Lake (Cotombi, Quepem), Toygar Lake (Chimbel, Tiswadi), Sarzora Lake (Sarzora, Salcete), Saulem Lake (Pilerne, Bardez), Xeldem Lake (Xeldem, Quepem Taluka), Dhashi Lake (Revora, Bardez Taluka), and Nanda Lake (Curchorem, Quepem Taluka), with final demarcation of wetland area, Buffer and ZoI according to the guidelines.
3. Place the above in the 10th GSWA meeting that will be scheduled in the 1st week of April.

The Vote of thanks was proposed by Head of Nodal Agency, GSWA.



Dr. Pradip Sarmokadam
Member Secretary GSBB
Head of Nodal Agency GSWA

MINUTES OF THE FOURTH GRIEVANCE COMMITTEE MEETING OF GOA STATE WETLAND AUTHORITY (GSWA)

TYPE OF MEETING: REGULAR GRIEVANCE COMMITTEE MEETING.

DATE: 24th FEBRUARY 2021;

TIME: 2.30 PM ONWARDS

VENUE: CONFERENCE HALL, 1st FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA

MEETING WAS CHAIRED BY RTD. JUDGE SHRI DESMOND D'COSTA, CHAIRPERSON, GRIEVANCE COMMITTEE (GC) OF GOA STATE WETLAND AUTHORITY (GSWA).

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Rtd. Judge Desmond D'Costa	Chairperson,
2.	Adv. Sapana Mordekar	Member,
3.	Shri. Paresh Faldessai, Joint Secretary Revenue, rep. of Revenue Department	Ex-Officio Member,
4.	Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) for GSWA and Member Secretary (MS), GSBB	Convenor

At the onset, Dr. Pradip Sarmokadam, HNA, GSWA extended a warm welcome to the members of the Grievance Committee of GSWA. The following Agenda was transacted:

Agenda 1: Confirmation of Minutes of meeting of the Third GC Meeting held on 18.11.2020.

The minutes of the Third GC Meeting were circulated before the Committee Members for confirmation.

Proposed by: Shri. Desmond D'Costa (Chairperson of the GC)



Seconded by: Adv. Sapana Mordekar.

Agenda 2: Action Taken Report of the 3rd Grievance Committee Meeting.

The details of the action taken on the agenda points of the previous GC Meeting were informed to the members for information and perusal. The same were accepted by all the members.

Agenda 3: Objections and suggestions raised by Town and Country Planning.

The objections and suggestions submitted by TCP were placed before the Grievance Committee. After detailed deliberation GC unanimously recommended the suggestions of TCP to be incorporated as guidelines for delineating zone of Influence and to be placed to GSWA for approval.

Agenda 4: Personal hearing of the grievances regarding Notification of Sarzora Lake, Cottombi Lake, Saulem Tollem, Pilerne Lake and Toygar Lake (Chimbel).

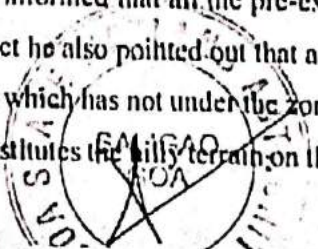
The members heard the Objectors accordingly.

1. Village Panchayat Sarzora, Sarzora, Salcete-Goa.

The Village Panchayat Sarzora was represented by Mrs. Sabita Mascarenhas, (Sarpanch, V.P. Sarzora and BMC Chairperson) and Mr. Arcanjo Mascarenhas, BMC Member and President of Comunidade of Sarzora. The following was discussed and deliberated:

- a. The complainant informed that the VP Sarzora, nor the other local bodies such as BMC, were taken into consideration by GSWA for identification of the Lake. To this HNA (GSWA) informed that GSWA had not visited the Sarzora Lake but a team from CSIR NIO that is empaneled by GSWA for wetland identification has visited under intimation to BMC chairperson. This was acknowledged by Mrs. Sabita Mascarenhas.
- b. Grievant informed the GC members that they are in fact happy with the decision of notifying the Sarzora Lake as a wetland, but are concerned about the restriction and prohibitions in the area demarcated as Zone of Influence and how it may hamper the agricultural activities in the zone of influence.

To this HNA (GSWA) informed that all the pre-existing rights of the locals have been documented. In fact he also pointed out that all the agricultural land is on the downstream of the lake which has not under the zone of influence. Rather the zone of influence mostly constitutes the hilly terrain on the upstream of the lake. He also



cleared that any traditional agricultural activity which is currently carried out in the buffer zone will also continue as a pre-existing right. This was accepted by the grievant.

- c. Mr. Arcanjo Mascarenhas added that traditional fishing was being conducted through auction since ages in the Sarzora Lake. They also submitted that every year desilting was being carried which promoted the fishing in the Lake, however since WRD started managing the lake, desilting has stopped causing reduced fishing due to causing stagnation and siltation of water.

To this HNA (GSWA) informed that fishing has been noted as a pre-existing right at Sarzora Lake, and if notified as a Wetland, locals along with GSWA will be able to decide its wise use and manage the resource of the wetlands by forming a wetland management committee. This was accepted by the grievant.

- d. The complainants further submitted that if the plantation of indigenous and horticulture plants may be included in the Brief Document and that no permission in this regard is required to be taken from GSWA.

To this HNA (GSWA) informed that the plantation of indigenous plant species will be allowed within the Zone of Influence. This was accepted by the grievant.

- e. The complainants requested that the sand from the lake should be desilted and auctioned and Co-management of the property should be allowed

To this HNA (GSWA) cleared that desilting of the lake may be carried out for restoring the Sarzora Lake, with the guidance of GSWA along with the lake management committee for Sarzora Wetland. This was accepted by the grievant.

- f. The complainants also inquired about the ownership of the land once it is declared as wetland.

Chairman of the GC Committee assured that the ownership of the waterbody will not change and the current owners will remain to be so. This was acknowledged by the grievant.

Decision: The grievant/ complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with. The Complainants have agreed to withdraw the complaint.



2. Shri Babulo S. Prabhudessai

Shri. Babulo S. Prabhudessai has filed objection to the draft notification of Cottombi Lake, Quepem Taluka. Shri. Babulo S. Prabhudessai was represented by his son Mr. Suraj Prabhudessai. The following was discussed and deliberated:

- a. The apprehension of the objector was that his property was identified as wetland and he will not be allowed to cultivate his fields. The Committee gave the opportunity to the complainant to check and verify on map. After this exercise it was clear that the property of the objector did not come under the area marked as the wetland but was within the 50mts zone of buffer. The Committee explained that the notification consists of 3 different zones i.e the waterbody which is the wetland, 50 mts zone of buffer wherein no permanent structure is allowed and zone of influence within which activities are primarily regulated. HNA also clarified that the pre-existing rights on the land used has been noted, and the traditional agricultural practices will not be affected within the buffer zone. He also submitted that any activity which does not affect the ecological character of the water body will be allowed. The objector submitted that it may be clarified in the Brief Document that his property does not come within the wetland but within the zone of buffer and agricultural activities be allowed in his property.

Chairman of the GC Committee assured that the suitable changes will be made in the notification for clear these kind of apprehensions. This was acknowledged by the grievant.

Decision: The Grievant/ Complainants/ Objector agreed that their objections were resolved and satisfactorily dealt with.

3. Krishna Hadsadkar and others

Krishna Hadsadkar and others have filed objection to draft notification of Pilerne Lake. Mr. Hadsadkar and others were present with their representatives and were represented by Adv. Tanmay Gawas, however no letter of authority or memo of appearance was filed the advocate.

- a. The objectors submitted that they are the owners of the property which has been declared as wetland vide notification dated 19/11/2020 and that they have been cultivating paddy fields since liberation. Their contention was that the area is not a wetland area but in fact paddy field. They submitted that they have purchased the area as paddy field from the Mamlatdar.

Adv Mordekar (GC member) explained to the objectors that by the said notification, the land ownership does not change but activities such as construction within the identified wetland will be prohibited. The objectors rebutted that construction is anyway not allowed as of now and the Wetland Rules will only increase the complexities. They further added that according to the said Rules, paddy fields are not wetlands and therefore Pilerne lake cannot be a wetland. Adv Sapna Mordekar, clarified that a simpliciter paddy field it is not a wetland but if a wetland is used as paddy field for a particular season than it is a temporary wetland and the traditional activities of cultivation shall be permitted. The objectors opposed saying that they do not believe the interpretation of the Rules as it may change anytime adversely affecting their rights. They argued that so long as they are the tenants of the land, there should not be any restriction from the Wetland Authority or WRD or any other Authority. HNA, GSWA explained the process and the aim for hearing the objections. He submitted that the objections were primarily invited so as to record the same in the Brief Document. Once the Grievance Committee is satisfied that the rights and privileges are genuine and non-detrimental to the ecological character of the waterbody, they would be recorded and permitted.

- b. The objectors questioned whether private property can be declared as wetland, The GC replied in affirmation further explaining that the land use is always determined by the Government for example through Regional Plan.
- c. The objectors submitted that water from the lake is not being released as required and is being blocked.

HNA, GSWA explained that there will be lake management committee which shall involve local stakeholders, Panchayat, BMC and other Govt. officials. This co-management shall help the objectors in paddy cultivation. The objectors agreed that they have not cultivated the fields as yet but are interested in doing so in coming time.

- d. The objectors inquired whether beautification of lake will be allowed in future, HNA, GSWA submitted that they will have to take approval from the lake management committee and GSWA with regard to beautification of the lake. The GC added that the rules are made to protect the environment and not for any other purpose.



- e. The objectors submitted that if they venture into mechanized farming in future than mechanized farming, small constructions should be allowed. The GC members pointed out that GSWA cannot give permissions for constructions as those are death with other departments. It also submitted by HNA GSWA that there will be no restriction for construction of temporary nature for pump house etc. subjected to permissions from concerned departments. HNA GSWA also agreed that mechanized farming may be allowed in the buffer zone, in the future.

The Secretary and The Sarpanch, Panchayat of Pilerne and Chairperson, Pilerne BMC were heard separately. They agreed that the lake has been stagnant for last few years, they even mentioned that many people have constructed small huts and carrying out various works such as welding and garbage menace has created lot of problems. The Panchayat and the BMC jointly submitted that the ecological character of the waterbody should be maintained and even though agricultural activities are allowed, horticulture should be allowed. They were strongly in favor of declaring the Pilerne Lake as Wetland.

Decision: Paddy Cultivation traditionally conducted within the wetland as well as the zone of buffer shall be permitted in Kharif season. Mechanized farming as defined by Agriculture Department to be allowed in the buffer zone and wetland subject to any change in the ecological character of the lake.

4. Mahadhan Real Estate LLP

Mahadhan Real Estate LLP through its representative Mr. Ashwyn Nayak has filed objection to the draft notification of Chimbel Lake, Tiswadi Taluka.

- a. Their contention was that properties identified as zone of influence are fully developed and therefore do not fit the criteria of zone of influence.

The GC members clarified that the Zone of Influence has been marked by the expert agency CSIR-NIO and has also been checked by Technical committee of GSWA.

- b. The party made additional submissions that the said property identified as Zone of influence but its ecological character is not identified.

On this submission HNA, GSWA explained that the Zone of Influence is defined in the Wetland rules 2017 as "zone of influence" means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services. Hence defining the ecological character of Zone of Influence is not necessary but has been defined for the identified wetland.

- c. The party also argued that the said property which belongs to party is far away from the wetland, and is a seasonal Nallah which dries up during summer season, also the said property is situated at high altitude hence any activity in this area will no adverse impact on the purported Wetland, therefore it any construction will not interfere with Zone of influence.

HNA, GSWA clarified that construction activities within the zone of influence is not completely prohibited but are subjected to approval from all concerned departments including health.

The BMC member present were strongly in support of the Chimbhel Lake, Tiswadi Taluka, to be identified and notified as Wetland.

Decision: The notification of wetland will not hamper the Existing Rights. The existing constructions will not be demolished while approvals from concerned department will be taken as per rules for construction of new structure of permanent nature within the Zone of Influence.

Agenda 4: Any other matter with the permission of the chairperson.

Nil.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



A handwritten signature in black ink, appearing to read "Pradip Sarmokadam", followed by a circled mark.

Dr. Pradip Sarmokadam
Head of Nodal Agency, GSWA

Date: 3rd February 2021

**Fourth Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



As directed by The Hon'ble National Green Tribunal w.r.t OA 141/2017 WZ in order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this fourth quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules, 2017, in the State of Goa.

1. The Third Quarterly Report on Wetland Identification and Notification of Wetlands in the State of Goa was submitted on 10th November 2020. Copy of the same is placed at Annexure 1.
2. As on 31/01/2021 total of forty-two (42) waterbodies have been primarily identified as Potential wetlands in the State of Goa by the Empaneled agency.
3. Out of these 25 waterbodies have been identified as Wetlands by the Technical Committee (TC) of GSWA under Wetland (Conservation and Management) Rules 2017.
4. Eleven (11) out of the above have been Draft Notified in the Official Gazette of Government of Goa. The copies of gazette notifications of 11 wetlands are placed at Annexure 2-5. 60 days period to raise grievances for these 11 waterbodies for Draft Notifications dated 10/09/2020, 19/11/2020 & 26/11/2020 was completed on 9/11/2020, 18/01/2021 & 25/01/2021 respectively. 3rd Grievance Committee (GC) meeting to address the grievances raised regarding the draft notification was held on 18/12/2020. Grievances raised for next two draft notifications will be heard by second week of February 2021.
5. Furthermore, 14 water bodies have been identified as Wetlands in the 3rd TC meeting of GSWA on 02/12/2020 and are in the final process of Draft Notification and will be placed in GSWA meeting scheduled in second week of February 2021.



6. Additionally, preparation of brief documents by the CSIR-National Institute of Oceanography (NIO) (Empaneled Agency), of 17 more waterbodies are in progress and are under survey map verification phase. These Brief Documents after completion will be placed in the upcoming 4th TC meeting of GSWA for identification as Wetlands under Wetland (Conservation and Management) Rules, 2017.
7. Due to COVID – 19 imposed lockdown the process of identification of wetlands and field survey conducted by CSIR-NIO (Empaneled agency) was severely affected and lost a considerable amount of time and hence have requested for extension of the project for six months to complete the study. Copy of the letter for extension is placed at Annexure 6.
8. Exact number of wetlands which will be finally notified will depend upon the recommendation of Technical Committee, Grievance Committee and decision of GSWA based on pre-existing rights and privileges as per Rule 7 of the Wetlands (Conservation and Management) Rules, 2017.



A handwritten signature in blue ink, appearing to read "Anil Prakash" or similar, with a horizontal line underneath.

Member Secretary, GSBB,
Head of Nodal agency GSWA.

Date: 03rd November 2020

**Second Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



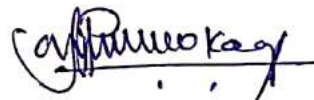
As directed by The Hon'ble National Green Tribunal w.r.t AO 141/2017 WZ, Goa State Wetland Authority (GSWA) hereby submits this third quarterly progress report.

1. The Second Quarterly Report on Wetland Identification and Notification of Wetlands in the state of Goa was submitted on 8th August 2020.
2. CSIR-NIO field expeditions and other field related activities have been resumed since the first week of August. As on 31.10.2020 the field surveys of 35 water bodies has been completed. In all the 26 of the 35 water bodies, brief documents have been completed. Brief document of remaining nine (9) out of 35 water bodies is under progress.
3. Out of the 26 Brief Documents prepared, one (1) wetland "Bondvol Lake" has been Draft Notified. GSWA observed that the Draft Notification of Bondvol (GSWA/2019-20/Bondvol Notification/026/085) has survey numbers inadvertently missing and hence Corrigendum to the draft notification (GSWA/2019-20/Bondvol Notification/026/085/568) was placed in public domain for a further period of 60 days. (Copy enclosed as **Annexure 1**). Accordingly, 09.11.2020 is the last date for receiving grievances for Notifying Bondvol Lake as Wetland under Wetland (Conservation and Management) Rules, 2017. The grievances received will be heard by the Grievance committee latest by the third week of November 2020.
4. Ten Briefs documents of water bodies namely Saulem Lake, Pilerne; Tollear Lake, Chimbhel; Sarzora Lake, Sarzora; Durga Lake, Chinchinim; Nanda Lake, Quepem; Xeldem Lake, Quepem; Batim Lake, Batim; Karmali Tollem, Carambolim; Cottambi Lake, Cottambi; and Dhashi Lake, Revora, which were to be identified as Wetlands in the State of Goa under Wetland (Conservation and Management) Rules, 2017 which were approved by technical committee, hence were placed before the Goa State



Wetland Authority (GSWA) in the 7th Authority meeting and approved for Draft Notification with few revisions (Copy of MOM is enclosed as **Annexure 2**). The same have been revised and further the exact mapping of the area of the wetland is being done through Directorate of Settlement and Land Records, Goa. Within a period of three weeks i.e. by 20.11.2020, the notification to invite suggestion and objection on the proposed identified wetland are expected to be draft notified in Official Gazette.

5. Further expeditions were carried out by CSIR-NIO to identify more water bodies that could be potential wetlands under Wetland (Conservation and Management) Rules, 2017. The ground truthing of Ten (10) water bodies were carried out, for which brief documents will be prepared.
6. Considering the time lost due to covid10 and the time taken for draft notification as well as approvals for the identified wetlands, GSWA will require at least another Four (4) months in addition to the time line that was initially provided by Hon'ble NGT for the same, subject to any further delays that may be caused due to unavoidable circumstances beyond our control.



Member Secretary,
Goa State Biodiversity Board (GSBB),
Head of Nodal agency GSWA.



OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 24

10TH SEPTEMBER, 2020

Department of Environment & Climate Change

Corrigendum to Draft Notification of Bondol Lake

Notification

GWSA/2019-20/Bondvol notification/026/085/568

Ref.: GWSA/2019-20/Bondvol notification/026/085

Whereas there exists a water body known as Bondval Lake admeasuring total area of 1,71,038 sq. mts., situated in the village of Calapor in Tiswadi Taluka, North-Goa District, State of Goa, more particularly described in the schedule hereunder which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Bondvol Lake");

SCHEDULE

(Location and extend of wetland and its zone of influence)

1	2	3	4
Taluka Village	Survey No./ Sub-Division	Approximate Area in Sq. Mts.	Boundaries
TISWADI	143/0	54544.00	North: S. No. 192/0, 145/2,
CALAPOR	144/0	21350.00	Nala, 85/1 & 2 and 84/0
	192/0 (Part)	1861.00	
	145/2 (Part)	1436.00	
	Wet Nalla (Part)	197.00	South: S. No. 131/0, Dry
	85/2 (Part)	511.00	Nalla, 199/0 and 198/0
	85/1 (Part)	4361.00	
	84/0 (Part)	29.00	
	86/1-A (Part)	108.00	East: S. No. 86/1-A, & 1,
	86/1 (Part)	3604.00	87/0, 129/0 & Dry Nalla
	87/0 (Part)	15881.00	
	129/0 (Part)	13149.00	
	Dry Nalla (Part)	278.00	West: S. No. 197/0 & 193/0
	131/0 (Part)	13951.00	
	199/0 (Part)	12378.00	
	Dry Nalla (Part)	218.00	
	198/0 (Part)	1153.00	
	197/0 (Part)	5839.00	
	193/0 (Part)	20190.00	
Total Area		171038.00	

Note: The Draft Notification of Bondvol (GWSA/2019-20/Bondvol notification/026/085 04-03-2020) was published on 07-05-2020 and was kept for inviting grievances from public for 60 days. This Corrigendum to Draft Notification of Bondvol Lake will be open for inviting grievances if any for a period of 60 days from the date of publication.

By order and in the name of Governor of Goa.

Johnson B. Fernandes, Director (Environment & CC).

Porvorim, 7th September, 2020.

**MINUTES OF MEETING OF THE 7TH MEETING OF GOA STATE WETLAND
AUTHORITY (GSWA).**

TYPE OF MEETING: REGULAR MEETING.

DATE: 18TH SEPTEMBER 2020; **TIME:** 4.00 PM

VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM,
BARDEZ, GOA

**MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER
FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF
GOA STATE WETLAND AUTHORITY.**

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri Nilesh Cabral, Hon. Minister of Power and Environment	Chairperson
2.	Secretary (Environment) Shri. Kunal, IAS.	<i>Ex-Officio</i> Member
3.	Secretary (Fisheries) Represented by Smt. Sharmila Monteiro (Director-Dept. of Fisheries)	<i>Ex-Officio</i> Member
4.	Secretary (Water Resources) Represented by Shri. P.B. Badami, Chief Engineer, Water Resource Department	<i>Ex-Officio</i> Member,
5.	Shri Keshav Kumar, Rep. of Principal Chief Conservator of Forests, Department of Forest	<i>Ex-Officio</i> Member,
6.	Dr. Sharmila Monteiro, Member Secretary, Goa State Pollution Control Board-	<i>Ex-Officio</i> Member,
7.	Shri Johnson Bedy Fernandes Director of Department of Environment, Member Secretary, GSWA	<i>Ex-Officio</i> Member,
8.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	<i>Ex-Officio</i> Member,
9.	Shri. Sreepada Anantha R. Principal Scientist, CSIR-NIO	Expert Member

8.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	Ex-Officio Member,
9.	Shri. Sreepada Anantha R. Principal Scientist, CSIR-NIO	Expert Member
10.	Prof. Pranab Mukhopadhyay, Goa University	Expert Member
11.	Dr. Vinod Dhargalkar, Former Scientist, CSIR-NIO	Expert Member
12.	Shri. Devanand Kavlekar, CSIR-NIO	Expert Member*
13.	Dr. Mandar Nanajkar, CSIR-NIO	Special Invitee

**Shri Devanand Kavlekar attended the meeting online via Google meet while other Members were unable to attend.*

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members of the 7th Goa State Wetland Authority (GSWA) Meeting.

The following Agenda was transacted:

Agenda 1: Confirmation of the Minutes of the 6th Authority Meeting.

The Minutes of the 6th Authority Meeting of GSWA were confirmed by the Members present during the meeting. Proposed by Dr. Vinod Dhargalkar and confirmed by Prof. Pranab Mukhopadhyay.

Action Taken Report of the 6th Goa State Wetland Authority Meeting was placed before the Members by the Head of Nodal Agency (GSWA), Dr. Pradip Sarmokadam for perusal of the Members present. The same was approved.

Agenda 2: Progress of identification and notification of wetlands in the State of Goa.



The Members were provided with the copy of the Wetland (Conservation and Management) Rules, 2017 and Guidelines for implementation of Wetland Rules, 2017. There was a brief discussion on the Definition of Wetland and the Zone of Influence. The Head of the Nodal Agency GSWA explained the roles of the Technical and Grievance Committees which have representatives from the stakeholder Government Departments such as WRD, Fisheries, Town and Country Planning Department.

The Secretary of Environment, Shri. Kunal, IAS inquired on the current status of Wetland Identification with Dr. Mandar Nanajkar (CSIR-NIO). Dr. Nanajkar specified that 250 Wetlands were identified out of which 85 waterbodies have been selected for ground truthing due to their fulfillment of prerequisites and a time period of 6 months will be required for completion of the same. Head of Nodal Agency, GSWA further explained the criteria used for the selection of identification of Wetlands. Presently, the most significant and those with larger area waterbodies are selected on priority for ground truthing and preparation of Brief Documents as per the Criteria specified by the MoEFCC. The Secretary also asked Dr. Nanajkar to submit regular monthly progress Reports so that Authority is updated of the status off wetland identification. Dr. Monteiro (MS, GSPCB, Director of Fisheries Department) suggested that fish seeds could be stocked into the identified waterbodies which would provide livelihood opportunity to the local, and generate income thus ensuring conservation and protection of waterbodies.

Agenda 3: Presentation and approval for Draft Notification of 10 waterbodies identified as Wetlands by CSIR-NIO and further approved by GSWA- Technical Committee in the Second Joint Meeting of Technical and Grievance Committee.

The Brief Documents of 10 waterbodies identified as Wetlands were placed before the GSWA Members present. Subsequently, the Secretary (Environment) stated that the demarcation of the zone of influence should be done systematically to minimize the inconvenience to the local population/stakeholders and harmonize developmental activities



of property as well as conservation of wetland. Expert Member, Dr. Mukhopadhyay submitted that Goa is a freshwater deficit state and as State Wetland Authority we are duty-bound to conserve it considering the future water security. Senior Engineer, Shri Badami (representative of Secretary, Water Resource Department) added that there is recent trend of constructing at the edge of waterbodies is posing a serious threat to the conservation of waterbodies and as an Authority, GSWA has to take this suggestion into consideration while demarcating the Zone of influence. Hence buffer zone of 50m should be crucially protected and demarcated in the identified wetlands.

After a detailed deliberation on this topic, it was unanimously decided that in the interest of public, the existing residential houses and buildings to be excluded while demarcating Zone of Influence and a maximum 5m setback maybe left towards wetland side based on availability of space by keeping maximum buffer of at least 50m as far as possible. This will enable GSWA to protect the wetlands with minimal grievances from owners of the property. In such cases there shall be relaxation of rules w.r.t. the existing residential houses and building situated within the Zone of Influence.

GSWA directed CSIR-NIO to revise the wetland maps according to the decision made by the Authority before being considered for Draft Notification. It was to be noted by CSIR-NIO that the Zone of Influence based on contour is to be marked which will not be extended beyond the point of inversion of contours. Additionally a buffer zone of 50 m surrounding the identified wetland was also to be demarcated on the maps.

Agenda 4: Corrigendum to the draft notification of Bondvol Lake.

Copy of the Corrigendum to the Draft Notification of Bondvol Lake as Wetland, published in the Official Gazette was circulated among the Authority members. Head of the Nodal Agency informed that a revision in Draft Notification was needed as some survey nos. were inadvertently left out from the Notification. Hence a Corrigendum had to be published to rectify the same, which has been further kept for public consultation for a period of 60 days. The proposal was accepted by GSWA members.



Agenda 5: Legal matter OA 141/2017(WZ) Kashinath Shetye & Ors. Vs. State of Goa & Ors.

Head of the Nodal Agency informed the Members of GSWA that the in the Legal matter Original Application 141/2017(WZ) filed by Kashinath Shetye & Ors. Vs. State of Goa & Ors., the GSWA had undertaken initiative to Notify 35 wetlands within 6 months as draft notification but the same has been delayed as the work of CSIR-NIO was suspended and Ground truthing by way of Public consultation could not be carried out due to Covid-19 Pandemic situation for at least 4 months. The Head of the Nodal Agency, GSWA also informed about erroneous order which has been requested for amendment by GSWA.

Agenda 6: Applying Pay Scales to the existing staff of GSWA.

HNA, GSWA, informed that 3 Staff (Scientific Officer, Project Assistant and Legal Assistant) were hired for regular working of the Office of the GSWA. The same was approved to be paid by consolidated pay. Hence he requested that the staff may be given a pay scale based on Office Memorandum No. 10/1/77-PER(Part) dated 21/08/2018. The Secretary for Environment submitted that since the appointment has been done with consolidated remuneration, it is advised that an enhanced consolidated remuneration may be applied instead of applying Pay Scales to the staff of GSWA. The same was agreed by the members present.

Agenda 7: Any other matter with the permission of Chair.

The Uniqueness of Goan Wetland was explained by Head of Nodal Agency, GSWA and recommended that GSWA should write a letter to the Central Government regarding



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the unique characteristic of the wetland and waterbodies in the state of Goa. The restoration project *Shram Shakti se Jal Shakti* was discussed and approved.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



Dr. Pradip Sarmokadam
Head of Nodal Agency, Goa
State Wetland Authority

(c) To promote local talent and to promote local cultural troupes.

4. *Eligibility.*— Any Mandals/Groups/Institution/Troupes registered or un-registered and fulfilling the following eligibility conditions shall be eligible to avail the benefit under this scheme.

(1) Mandals/Groups/Institution/Troupes should be conducting regular musical performance like bhajans, choir singing, folk performance etc.

(2) Mandals/Groups/Institutions/Troupes should consist of at least 10 members.

(3) The scheme is being revalidated keeping in mind that only those Institutions/Mandals/Groups/Troupes who have not received the benefit of the scheme are eligible.

5. *Nature & Quantum of Assistance.*— (1) Under the scheme the eligible Cultural Groups/Institutions shall be give lumpsum grants/financial assistance to the maximum extent of Rs. 15,000/- per Group/Institution for purchase of Musical Instruments only.

(2) The Government/department may restrict the number of groups/institutions in each category according to the availability of the funds.

6. *Selection procedure.*— (1) Directorate of Art & Culture shall release advertisement in local newspapers inviting application to avail the benefit under this scheme.

(2) Directorate of Art and Culture shall constitute a committee which will nominate/select the Groups/Institutions working towards preservation of musical and cultural activities for availing the benefit under this scheme.

7. *Utilization Certificate.*— The grantee institution shall utilize the grants for the purpose for which it is sanctioned within a period of 3 months. The utilization certificate and audited statements of Accounts with seal of the Group/Institution should be submitted to the department within 6 months from the date of sanction of the grant.

8. *Disbursement of the grant.*— On recommendation of the committee and as per the terms & conditions, the Director of Art & Culture shall obtain the Government approval and grant shall be released to the groups.

9. *Framing of guidelines.*— For better implementation of this scheme the Government shall frame guidelines from time to time, if required.

10. *Relaxation.*— The Government shall be empowered to relax any or all clauses or conditions of the scheme in genuine cases for sanction of the grant to any institution.

11. *Interpretation.*— If any question arises regarding interpretation of any clause, word, expression or entire scheme, the decision about the interpretation shall lie with the Government which shall be final and binding on all concerned.

12. *Redressal of grievances.*— If any grievance arises, out of implementation of this scheme, the Minister of Art & Culture shall hear and decide such matter and the decision of the Minister for Art and Culture in this regards shall be final.

This has been issued with concurrence of Finance Department under their U.O. No. 23/F dated 04-01-2020.

The earlier notification is hereby stands repealed.

By order and in the name of Governor of Goa.

Sagun R. Velip, Director & ex officio Joint Secretary (Art and Culture).

Panaji, 4th May, 2020.

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Department of Environment &
Climate Change

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The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with

Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the person/s likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion other than those received from the stake holders consultation meeting held for identification of Bondvol Lake, Santa Cruz as Wetland, scheduled on 12-06-2019 at 4:00 pm to 5:00 pm in the Hall of Santa Cruz High School, Santa Cruz, Tiswadi, Goa, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within a period of 60 days to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency Goa State Wetland Authority, Saligao, Bardez-Goa or via email address goawetland@gmail.com

DRAFT NOTIFICATION

Ref.: GSWA/2019-20/Bondvol Notification/
/026/085 04-03-2020

Whereas, there exists a water body known as Bondvol Lake admeasuring total area of 84,043 sq. mts., surveyed under Survey No. 84/1, 85/1 & 2, 86/1, 86/1-A, 87/0, 129/0, 131/0, 143/0, 144/0, 145/0, 197/0, 198/0, 199/0, Nalla 2 of village Calapor situated in Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Bondvol Lake");

And whereas, for sustaining the characteristics of the said Bondvol Lake, the ecosystem needs to be maintained by regulating developmental activities therein as well as within its zone of influence;

And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment

Department of Government of Goa prepared a Brief Document for identifying the said Bondvol Lake as wetland;

And whereas, the Goa State Wetland Authority communicated to the concerned Stakeholders vide letter No. GSWA/2019-20/IDN/003/019 dated 04-06-2019 and vide Public Notice published in local Newspaper namely, Lokmat dated 11-06-2019 and The Navhind Times dated 11-06-2019 conducted the stakeholders consultative meeting for identification of Bondvol Lake, Santa Cruz as Wetland on 12-06-2019 at 4:00 pm to 5:00 pm in the Hall of Santa Cruz High School, Santa Cruz, Tiswadi, Goa, inviting objections and suggestions from all persons likely to be affected.

And whereas, objections/comments/suggestions received from the stake holders and public and the recommendations made by the Goa State Wetland Authority (GSWA) in the 6th meeting of the GSWA dated 23-10-2019 have been considered by the Government.

Now therefore, the State of Goa accepts the recommendation to declare the said wetland shall be covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

The extent of the wetland and its zone of influence is described in Schedule I of this notification;

Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland

Authority, C/o Department of Environment, Saligao, Bardez, Goa-2407032 or through email-goanbiodiversity@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Johnson Bedy Fernandes, Director & ex officio Jt. Secretary (Env. & CC).

Porvorim, 29th April, 2020.

**Schedule I: Location and Extent of Wetland/
Wetlands Complex and its Zone of Influence**

1.1 Wetland

The said Bondvol Lake admeasuring an area of 84,043 sq. mts., surveyed under Survey No. 84/1, 85/1 & 2, 86/1, 86/1-A, 87/0, 129/0, 131/0, 143/0, 144/0, 145/0, 197/0, 198/0, 199/0, Nalla 1 & Nalla 2 of village Calapor of Tiswadi Taluka, North Goa District, State of Goa, including the buffer zone of 50 mts. radius as mentioned in the boundaries herein below.

On the North: by property bearing survey number 192/1, 145/2, Nalla, 85/1 & 2 and 84/1 of the Calapor village.

On the South: by property bearing survey number 131/1, dry Nalla, 199/1 and 198/1 of the Calapor village.

On the West: by property bearing survey number 197/1 and 193/1 of the Calapor village.

On the East: by property bearing survey number 86/1-A & 1, 87/1, 129/1 and Dry Nalla of the Calapor village.

The map of wetland boundary is at Annexure I.

- 1.2 Zone of influence: The zone of influence shall be as per the boundaries mentioned above 50 meters radius as shown in the map.
- 1.3 For the purpose of this wetland known as the said Bondvol Lake the same is located within Revenue village of Calapur.

Schedule II: List of activities prohibited within wetland/wetlands complex boundary

- a. Conversion for non-wetland uses including encroachment of any kind;
 - b. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
 - c. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
 - d. Solid waste dumping;
 - e. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
 - f. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
 - g. Poaching.
- [Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEF & CC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Operational sluice gate is provisioned and operated by WRD for effective management	Need to ensure no contamination of any type is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland.
Cultivation of crops	Due to the existing spring at the base of the wetland in the core wetland area, cultivation shall be limited to the surrounding of the core water body in the season as grown traditionally.	No activity that will affect the ecological character of the wetland.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/wetlands complex	Within the zone of influence
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area.	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Addendum to Schedule I of Draft Notification (Ref: GSWA/2019-20/Bondvol notification/026/085) of Bondvol Lake.

Whereas the draft notification proposing to declare and notify Bondvol Lake located in village Calapor in Tiswadi Taluka was published in the Official Gazette as well as on Gomantak Times & Pudhari dated 1-5-2020.

And whereas there have been some omissions on the said draft notification which are set to be corrected through this ADDENDUM.

In Schedule I, after para 1.1 the following shall stand to get added.

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest and amendments thereof.

No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

Further to this, serial number of Schedule I, numbered as 1.2 and 1.3 shall be read as 1.3 and 1.4 respectively.

By order and in the name of the Governor of Goa.

Johnson Bedy Fernandes, Director/ex officio Joint Secretary (Env. & CC).

Porvorim, 4th May, 2020.

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Department of Forest

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Notification

7-5-2005/FOR/104

Read:- Notification No. 7-5-2005/FOR/310 dated 14-08-2012.

In supersession of Notification No. 7-5-2005/FOR/310 dated 14-08-2012, the Government of Goa is pleased to revise the "Scheme for grant of compensation on account of loss of human life, permanent disability or injury and/or damage to cattle or property caused by Wild Animals" hereinafter called "Compensation for damage by wild animals" in order to simplify, the procedure for determination and timely disbursement of appropriate compensation to the affected person(s). The term 'Wild Animal' will be as defined in the Wild Life (Protection) Act (Central Act 53 of 1972).

2. The compensation for damage by wild animals for causing death/injury to human and loss to cattle/damage to property will be determined and paid based on the terms and conditions and the rates as mentioned below.

TABLE-I

The rate of compensation on account of loss of human life or permanent disability or injury caused by wild animals.

S. No.	Injury/loss to human life	Compensation
1.	Ex-gratia payment for death/injury to human life	
(a)	Death	Rs. 10,00,000/-
(b)	Permanent disability (viz. loss of limb, eye, etc.)	Rs. 5,00,000/-
(c)	Injury other than permanent disability	Rs. 1,00,000/- or the entire cost of treatment whichever is less

Department of Environment & Climate Change

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Corrigendum to Draft Notification of Bondol Lake**Notification**

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GWSA/2019-20/Bondvol notification/026/085/568

Ref.: GWSA/2019-20/Bondvol notification/026/085

Whereas there exists a water body known as Bondval Lake admeasuring total area of 1,71,038 sq. mts., situated in the village of Calapor in Tiswadi Taluka, North-Goa District, State of Goa, more particularly described in the schedule hereunder which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Bondvol Lake");

SCHEDULE

(Location and extend of wetland and its zone of influence)

1	2	3	4
Taluka Village	Survey No./ /Sub-Division	Approximate Area in Sq. Mts.	Boundaries
TISWADI CALAPOR	143/0	54544.00	North: S. No. 192/0, 145/2, Nala, 85/1 & 2 and 84/0
	144/0	21350.00	
	192/0 (Part)	1861.00	
	145/2 (Part)	1436.00	
	Wet Nalla (Part)	197.00	South: S. No. 131/0, Dry Nalla, 199/0 and 198/0
	85/2 (Part)	511.00	
	85/1 (Part)	4361.00	
	84/0 (Part)	29.00	
	86/1-A (Part)	108.00	East: S. No. 86/1-A, & 1, 87/0, 129/0 & Dry Nalla
	86/1 (Part)	3604.00	
	87/0 (Part)	15881.00	
	129/0 (Part)	13149.00	
	Dry Nalla (Part)	278.00	West: S. No. 197/0 & 193/0
	131/0 (Part)	13951.00	
	199/0 (Part)	12378.00	
	Dry Nalla (Part)	218.00	
	198/0 (Part)	1153.00	
	197/0 (Part)	5839.00	
	193/0 (Part)	20190.00	
Total Area		171038.00	

Note: The Draft Notification of Bondvol (GWSA/2019-20/Bondvol notification/026/085 04-03-2020) was published on 07-05-2020 and was kept for inviting grievances from public for 60 days. This Corrigendum to Draft Notification of Bondvol Lake will be open for inviting grievances if any for a period of 60 days from the date of publication.

By order and in the name of Governor of Goa.

Johnson B. Fernandes, Director (Environment & CC).

Porvorim, 7th September, 2020.

Panaji, 19th November, 2020 (Kartika 28, 1942)

SERIES I No. 34

OFFICIAL GAZETTE

GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

SUPPLEMENT

GOVERNMENT OF GOA

Department of Environment

11-2/GSWA/2020/Notification/071/924

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/071/924 30-10-2020

1. Whereas, there exists a water body known as Toyyar Lake or Chimbhel Lake admeasuring an area of 51,085 sq. mts. Located in village Chimbhel of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Toyyar Lake"); which is more particularly described in Schedule I herein under;
2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Toyyar Lake as wetland;
4. And Whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Toyyar Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now Therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & CC).

Porvorim, 16th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The said Toyyar Lake admeasuring an area of 51,085 sq. mts., surveyed under Survey No. 40/ 1, 42/1 (Part) of village Chimbel of Tiswadi Taluka, North Goa District, State of Goa, including the buffer zone of 50 mts.

Taluka Village	Survey No. /Sub – Div. No.	Approximate Area in Sq. Mts.
Tiswadi/ Chimbel	40/1(P)	50,930
	42 (P)	155
	Total	51,085

1.2. Boundary of area already designated under provisions of other Acts and Rules

- 1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

- 1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

- 1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Chimbel Lake admeasuring 175,520 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub – Div. No.	Approximate Area in Sq. Mts.
Tiswadi/ /Chimbel lake	40/1(P)	118338.41
	41/1(P)	29881.44
	42/1(P)	5652.00
	Total	153871.86
Tiswadi/Talaulim	106/1(P)	21649.10
	Total	21649.10
	Grand Total	175520.96

The map of wetland boundary of the said Toyaar Lake with 50 meters buffer and the Zone of influence is at Annexure I.

- 1.4. For the purpose of this wetland known as the said Toyaar Lake the same is located within Revenue village of Chimbel.
- 1.5. For the purpose of this wetland known as the said Toyaar Lake the the Zone of Influence is located within Revenue village of Chimbel and Talaulim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;

6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of Soil, Mud, Rock for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/ /MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Need to ensure no contamination of any type is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland. Any new permissions will be granted only if approved by WRD and GSWA.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA
Cultivation of crops	No cultivation of crops within the wetland	Traditional cultivation of crops and/or paddy allowed. No activity that will affect the ecological character of the wetland.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Operational sluice gate is provisioned and operated by WRD for effective management. The same is permitted.	Permitted with the approval of WRD and GSWA
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted

Traditional fishery	Permitted	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/071/926

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/071 30-10-2020

1. Whereas, there exists a water body known as Dashi Lake or Dhashiche Tale admeasuring an area of 26874 sq. mts., located in the village Revora of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Dashi Lake"); which is more particularly described in the Schedule I herein;
2. And Whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And Whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Dashi Lake as wetland;
4. And Whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Dashi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now Therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other

Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & CC).

Porvorim, 16th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Dashi Lake is admeasuring an area of 26874 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.
Bardez/ Revora	37/12 Part	1,945	68/4 Part	10
	38/8 Part	356	69/1	125
	38/9	225	70/1(Part)	6605
	38/10	400	71/1 Part	1880
	38/11	300	71/2	1850
	38/12	400	71/3 Part	2515
	38/13	100	71/4	400
	39/15 Part	79	71/5 Part	2192
	39/16 Part	128	68/1 Part	5145
	39/22 Part	1	68/4 Part	10
	39/23 Part	30	69/1	125
	60/1 Part	300	70/1(Part)	6605
	60/2 Part	330	71/1 Part	1880
	60/3 Part	130	71/2	1850
	68/1 Part	5145	71/3 Part	2515
Total		25446		
Area out side the S. No. (Roads and Nallah)		1428		
Grand Total		26,874		

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.3 Zone of influence:

The Zone of influence of the said Dashi Lake is admeasuring 207175 sq. mts., surveyed under Survey No.

Taluka Village	Survey No. Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. Sub-Div. No.	Approximate Area in Sq. Mts.
Bardez/ Revora	68/1(Part)	1698	105/7	1300
	68/2	25	105/8	1225
	68/3(Part)	1042	105/9	2875
	68/4(Part)	7438	106/1	775
	67/1(Part)	1671	106/2	775
	71/1(Part)	272	106/3	125
	71/3(Part)	2202	106/4	125
	71/5(Part)	173	106/5	100
	100/0(Part)	11975	106/6	325
	101/2(Part)	39056	106/7	700
	101/3	3200	106/8	325
	102/1	250	106/9	725
	102/2	475	106/10	725
	102/3	1250	106/11	7725
	102/4	450	106/12(Part)	4370
	102/5	1400	106/13	4675
	102/6	350	106/14	8050
	102/7	650	106/15	5625
	102/8	650	106/16	1600
	102/9	1800	106/17	1925
	103/1	425	106/18(Part)	1496
	103/2	6125	107/1	1650
	104/1	9700	107/2	750
	105/1	1425	107/3	675
	105/2	1950	107/4	550
	105/3	3050	107/5	575
	105/4	3500	107/6	1075
	105/5	1150	107/7	1075

Taluka Village	Survey No. Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. Sub-Div. No.	Approximate Area in Sq. Mts.
	105/6	650	107/8	1225
	107/9	500	121/1(Part)	11582
	107/10	1075	121/1-A(Part)	115
	107/11	1600	122/1(Part)	5307
	107/12	2625	122/1-A(Part)	322
	108/1(Part)	307	122/2(Part)	10882
	1082(Part)	930		
	109/1(Part)	3675		
Total		196063		
Area outside the S.Nos.(Road & Nallah)		11112		
Grand Total		207175		

The map of wetland boundary of the said Dashi Lake with 50 meters buffer and the Zone of influence is at Annexure I.

- 1.4 For the purpose of this wetland known as the said Dashi Lake the same is located within Revenue village of Revora.
- 1.5 For the purpose of this wetland known as the said Dashi Lake the Zone of Influence is located within Revenue village of Revora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of soil, mud, rocks for commercial purpose

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/ /MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/wetlands complex	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permission shall be granted by WRD & GSWA.
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices will be allowed. No activity that will affect the ecological character of the wetland will be allowed.
Aquaculture	Regulated by fisheries department.	Regulated by fisheries department. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/ /wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Religious practices	Existing religious practices will be allowed. No activity that will adversely affect the ecological character of the wetland.	Permitted. No activity that will adversely affect the ecological character of the wetland.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/071/927

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/071 30-10-2020

1. Whereas, there exists a water body known as Sarzora Lake or Sarzora Tollem admeasuring an area of 169284 sq. mts., located in the village of Sarzora of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Sarzora Lake"); which is more particularly described in Schedule I herein under;
2. And Whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And Whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Sarzora Lake as wetland;
4. And Whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Sarzora Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now Therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under

other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & CC).

Porvorim, 16th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Sarzora Lake admeasuring an area of 169284 sq. mts., surveyed under the following Survey numbers of the Village Sarzora village of Sarzora of Salcete Taluka, South Goa District, State of Goa,;

Taluka Village	Survey No./Sub-Division No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	25/1	129200
	27/1(Part)	663
	26/1(Part)	8963
	212/1(Part)	9165
	9/1(Part)	10
	9/21(Part)	44
	9/22(Part)	106
	9/23(Part)	314
	9/24(Part)	171
	24/16(Part)	40
	24/17(Part)	26
	23/3(Part)	180
	23/4(Part)	1717
	22/1(Part)	5256
	281(Part)	13429
	TOTAL	169,284

1.2. Boundary of area already designated under provisions of other Acts and Rules

- 1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

- 1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.3 Zone of influence:

The Zone of influence of the said Sarzora Lake admeasuring 621961 sq. mts., surveyed under the following Survey Numbers.

Taluka Village	Survey No./Sub - Div No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	26/1(Part)	187538
	27/1(Part)	89736
	28/1(Part)	91084
	212/1(Part)	210880
	22/1(Part)	533
	TOTAL	579771
Salcete/Mullem	86/1(Part)	40962
Area outside the S.No's. (Roads & Nallah)		1228.00
Grand Total		621961.00

The map of wetland boundary of the said Sarzora Lake with 50 meters buffer and the Zone of influence is at Annexure I.

1.4 For the purpose of this wetland known as the said Sarzora Lake the same is located within Revenue village of Sarzora.

1.5 For the purpose of this wetland known as the said Sarzora Lake the Zone of Influence is located within Revenue village of Sarzora and Mullem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of Soil, Mud, Rock for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Need to ensure no contamination of any type is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland. Any new permissions will be granted only if approved by WRD and GSWA.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA
Cultivation of crops	No agriculture or horticulture within the wetland	Traditional agriculture or horticulture will be allowed. No activity that will affect the ecological character of the wetland shall be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Permitted with approval from WRD	Permitted with approval from WRD and GSWA
Fishing	Permitted	Permitted
Crop and/or Paddy cultivation	Prohibited	Permitted
Plantation of trees	Prohibited	Permitted
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/071/928

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/071 30-10-2020

1. Whereas, there exists a water body known as Saulem Tollem or Pilerne Lake admeasuring an area of 102,055 Sq. Mts., located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Pilerne Lake"); which is more particularly described in Schedule I herein under;
2. And Whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And Whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Pilerne Lake as wetland;
4. And Whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now Therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under

other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & CC).

Porvorim, 16th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Pilerne Lake admeasuring an area of 102,055 Sq. Mts., located in the village Pilerne of Bardez Taluka, North Goa District, State of Goa, more particularly described in the Schedule I herein under.

Taluka Village	Survey No. /Sub- Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub- Div. No.	Approximate Area in Sq. Mts.
Bardez/ Pilerne	36/1 Part	730	206/3	4175
	36/2 Part	245	206/4	575
	36/3 Part	305	206/5	1071
	36/4-D Part	455	206/5-A	204
	36/4 Part	315	207/1	625
	37/1(Part)	11510	207/2	1450
	204/1(Part)	5675	207/3	6845
	205/1	850	207/4	125
	205/2	40850	208/1	525
	205/3	975	208/2 Part	1180
	205/4	3100	208/3 Part	4090
	205/5	350	208/3-A Part	7115
	206/1 Part	1452	196 Part	175
	206/2 Part	915	197 Part	310
	206/2-A	1201		
	206/2-B	495		
Total		97,888		
Area outside S. No. (Roads and Nallah)		4,167		
Grand Total		102,055		

1.2. Boundary of area already designated under provisions of other Acts and Rules

- 1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.3 Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 806111 Sq. Mts. includes the properties surveyed under the following Survey Numbers.

Taluka/ Village	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.
1	2	3	4	5	6	7
Bardez/ Pilerne	37/1(Part)	49789	35/1-G	200	36/4-C	554
	52/1(Part)	45660	35/1-H	570	35/1-E	444
	53/1(Part)	52843	35/1-I	600	35/1-F	220
	53/1-A	400	35/1-J	400	57/1-J	286
	53/1-B	400	35/1-K	400	57/1-K	400
	53/1-C	400	35/1-L	400	57/1-L	400
	53/1-D	349	35/1-M	440	57/1-M	395
	53/1-E	367	35/1-N	615	57/1-N	400
	53/1-F	400	35/1-O	300	57/1-O	400
	53/1-G	478	55/1	425	57/1-P	400
	53/1-H (Part)	216	57/1	17461	57/1-R	400
	53/1-J	361	57/1-A	400	56/1(Part)	6375
	53/1-K	324	57/1-B	400	56/1-A (Part)	736
	53/2	4325	57/1-C	400	207/3(Part)	555
	36/1(Part)	71140	57/1-D	400	207/5	715
	36/1-C	300	57/1-E	400	208/2(Part)	9870
	36/1-D	376	57/1-F	400	208/3(Part)	19441
	36/1-E	410	57/1-G	308	208/3-A(Part)	26635
	36/1-F	300	57/1-H	400	208/3-B	600
	36/1-H	300	57/1-I	400	208/3-C	719
	36/1-I	317	34/1	17845	208/3-D	1000
	36/1-J	390	34/1-A	280	204/1(Part)	428
	36/1-K	301	35/1	46996	196/1(Part)	267
	36/1-L	336	35/1-A	400	209/1	17945
	36/2(Part)	3255	35/1-B	264	209/1-A	17180
	36/3(Part)	3445	35/1-C	264	210/1(Part)	27147
	36/4(Part)	28344	36/4-D(Part)	305	211/1(Part)	6266
	36/4-A	6775	206/1(Part)	1073	31/1(Part)	3915
	36/4-B	302	206/2(Part)	1114	31/1-A (Part)	475
	31/1-A-1(Part)	32395	33/1-F	300	33/1-B-J	357
	32/1	10175	33/1-G	316	33/1-B-K	285
	33/1	37801	33/1-H	258	33/1-C	268
	33/1-A	287	33/1-K	441	33/1-D	256

1	2	3	4	5	6	7
	33/1-A-A	318	33/1-L	512	33/1-E	300
	33/1-A-B	520	33/1-M	262	33/1-B-B	300
	33/1-A-C	411	33/1-N	246	33/1-B-C	277
	33/1-A-D	375	33/1-O	271	59/1-A	10625
	33/1-A-E	378	33/1-P	264	59/1-B(Part)	8385
	33/1-A-F	336	33/1-Q	350	59/2(Part)	1152
	33/1-A-G	357	33/1-R	282	59/2-R(Part)	84
	33/1-A-H	315	33/1-S	396	59/2-A(Part)	455
	33/1-A-I	331	33/1-T	487	59/2-G	444
	33/1-A-J	293	33/1-U	493	59/2-H	440
	33/1-A-K	285	33/1-V	430	59/2-E(Part)	260
	33/1-A-L	408	33/1-W	280	59/2-I(Part)	25
	33/1-A-M	300	33/1-Y	240	60/1	300
	33/1-A-N	300	33/1-X	330	60/1-A	1450
	33/1-A-O	315	33/1-Z	250	60/2(Part)	1380
	33/1-A-P	245	33/2	45525	33/1-B-A	240
	33/1-A-Q	521	58/2	5000	33/1-B-I	300
	33/1-A-R	360	58/3	4296	33/1-B-F	255
	33/1-A-S	240	58/3-A	704	33/1-B-G	292
	33/1-A-T	331	58/4	10570	33/1-B-H	300
	33/1-A-U	333	58/4-A	680	33/1-A-Y	389
	33/1-A-V	340	59/1	11550	33/1-A-Z	800
	33/1-A-W	345	33/1-B-D	240	33/1-B	500
	33/1-A-X	338	33/1-B-E	480		
		TOTAL			715556	

Taluka/ Village	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.
Bardez/ Socorro	389/1(Part)	13251	389/1(Part)	13251	389/1-P	320
	389/1-I(Part)	378	389/1-I(Part)	378	382/1(Part)	9412
	389/1-F(Part)	107	389/1F(Part)	107	382/2(Part)	6525
	389/1-K(Part)	543	389/1K(Part)	543	382/2-H	4612
	389/1-L	391	389/1-L	391	382/2-F	309
	389/1-J	345	389/1-J	345	382/3(Part)	11659
	389/1-O	391	389/1-O	391	379/1(Part)	857
	389/1-B	391	389/1-B	391	380/1(Part)	8316
	389/1-R	310	389/1-R	310	380/1-A	306
	389/1-U	340	389/1-U	340	380/2(Part)	2294
	389/1-P	320	382/3(Part)	11659		
	382/1(Part)	9412	379/1(Part)	857		
	382/2(Part)	6525	380/1(Part)	8316		
	382/2-H	4612	380/1-A	306		
	382/2-F	309	380/2(Part)	2294		
	380/2-C (Part)	55	380/2-C (Part)	55		
		TOTAL			61112	

Taluka/ Village	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approx. Area in Sq. Mts.
Bardez/ Sangolda	86/6(Part)	11808	86/6-A-F(Part)	85	86/6-B-Y	280
	86/6-A-K(Part)	140	86/6-A-J(Part)	165	86/6-CC	252
	86/6-C-A(Part)	7	86/6-A-C(Part)	31	86/6-P	260
	86/6-G	280	86/6-A-O	280	86/6-B-E(Part)	39
	86/6-A-Y(Part)	77	86/6-B-F	280	86/6-B-X(Part)	202
	86/6-C-B	280	86/6-T	312	86/6-A-U	280
	86/6-N	252	86/6-B-I	391	86/6-A-I(Part)	28
	86/6-Z(Part)	180	86/6-B-J(Part)	3		
TOTAL					15912	
Area outside the S. No's. (Roads & Nallah) 13531					13531	
GRAND TOTAL					806111	

The map of wetland boundary of the said Pilerne Lake with 50 meters buffer and the Zone of influence is at Annexure I.

- 1.4 For the purpose of this wetland known as the said Pilerne Lake the same is located within Revenue village of Pilerne.
- 1.5 For the purpose of this wetland known as the said Pilerne Lake the Zone of Influence is located within Revenue village of Pilerne, Sangolda and Socorro.

Schedule II: List of activities prohibited within wetland boundary.

1. Conversion for non-wetland uses including encroachment of any kind.
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016.
4. Solid waste dumping.
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements.
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of soil, mud, rock for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland/ wetlands complex	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD	Need to ensure no contamination of any type is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland. Any new permissions will be granted only if approved by WRD and GSWA
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA
Aquaculture, agriculture and horticulture activities	Any other activity other than traditional activities will be regulated by Fishery, Agriculture in consultation with GSWA	Traditional activities may continue with no activity that will affect the ecological character of the wetland.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands/
/wetlands complex and its zone of influence**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Operational sluice gate is provisioned and operated by WRD for effective management. The same is permitted	Permitted with the approval of WRD and GSWA
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted
Traditional Agriculture/Paddy cultivation	Prohibited	Permitted
Traditional fishery	Permitted	Permitted
Traditional Religious activities	Permitted	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/071/929

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/071 30-10-2020

1. Whereas, there exists a water body known as Xeldem Lake or Xeldem Tollem admeasuring an area of 18,545 sq. mts., located in the village Cacora of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Xeldem Lake"); which is more particularly described in Schedule I herein under.
2. And Whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And Whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Xeldem Lake as wetland;
4. And Whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Xeldem Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now Therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification.

Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & CC).

Porvorim, 16th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Xeldem Lake admeasuring an area of 18,545 sq. mts., surveyed under the following Survey numbers;

Description: Area including of the Wetland and 50 Meters Buffer Zone.

Taluka/Village	Survey No./ Sub-Division No.	Approximate Area in Sq.Mts.
Quepem/Xeldem	50/1(Part)	8675
	51 /1(Part)	2390
	52/1 Part	1200
	52/2 Part	270
	52/4	325
	Total	12860
Quepem/Cacora	452/48 Part	5685
	Total	5685
	Grand Total	18545

1.2. Boundary of area already designated under provisions of other Acts and Rules

- 1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

- 1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.3 Zone of influence:

The Zone of influence of the said Xeldem Lake is admeasuring 22950 sq. mts., and includes the properties surveyed under the following survey numbers;

Taluka/Village	Survey No. Sub-Division No.	Approximate Area in Sq.Mts.
Quepem/Xeldem	50/1 Part	13974
	30/22 Part	17
	30/23 Part	94
	30/24 Part	230
	30/25 Part	301
	30/26 Part	369
	30/27 Part	349
	30/28 Part	464
	30/29 Part	477
	53/8(Part)	1
	53/9(Part)	27
	53/10 (Part)	42
	53/11(Part)	50
	53/12 (Part)	71
	53/13 (Part)	130
	51/1(Part)	2109
	52/1 (Part)	10
	52/2(Part)	1096
	52/3 (Part)	1024
	49/38 Part	15
	49/54 Part	36
	49/57 Part	99
	Total	20985
Quepem/Cacora	452/48 (Part)	1958
	452/40 (Part)	7
	Total	1965
	Grand Total	22950

The map of wetland boundary of the said Xeldem Lake with 50 meters buffer and the Zone of influence is at Annexure I.

- 1.4 For the purpose of this wetland known as the said Xeldem Lake the same is located within Revenue villages of Xeldem and Cacora.
- 1.5 For the purpose of this wetland known as the said Xeldem Lake the Zone of Influence is located within Revenue villages of Xeldem and Cacora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of Soil, Mud, Rock for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/ /MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water/ /Diversion or any other hydrological intervention	Any diversion or withdrawal without WRD permission or any other hydrological intervention that affects the ecological character of will need the approval of GSWA	Any diversion or withdrawal without WRD & GSWA permission or any other hydrological intervention that affect the ecological character of will need the approval of GSWA
Cultivation of crops/Paddy	Cultivation to be restricted in the wetland area.	Traditional farming activities are permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands/
/wetlands complex and its zone of influence**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ /wetlands complex	Within the zone of influence
Withdrawal of water	Permitted with the approval of WRD	Permitted with the approval of WRD and GSWA
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Bathing or wallowing of domestic animals	Permitted	Permitted
Withdrawal of water for agriculture/ Paddy cultivation	Permitted	Permitted
Agriculture or/and Paddy cultivation	Restricted	Traditional activities are Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

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Panaji, 27th November, 2020 (Agrahayana 5, 1942)

SERIES I No. 35

OFFICIAL GAZETTE

GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

SUPPLEMENT

GOVERNMENT OF GOA

Department of Environment

11-2/GSWA/2020/Notification/ 967

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency, Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/ 06-11-2020

1. Whereas, there exists a water body known as Nanda Lake admeasuring an area of 644664 sq. mts., located in the village Cacora of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Nanda Lake"); which is more particularly described in the Schedule I herein.
2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Nanda Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Nanda Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director/Ex-officio, Joint Secretary (Environment & CC).

Porvorim, 25th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

Wetland

The said Nanda Lake is admeasuring an area of 644664 sq. mts., surveyed under the following Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
Quepem/ Cacora	332/1(P)	9	359/4	11100	332/336	550
	332/2(P)	48	359/5	2500	382/2(P)	2760
	332/3(P)	502	359/6	8400	382/4(P)	1256
	332/4	25	359/7	5025	383/3(P)	643
	332/5	25	359/8	200	355/1(P)	6199
	332/6	25	359/9	2200	355/2(P)	853
	332/7	50	359/10	1375	344/2	125
	332/8	100	359/11	700	344/3	100
	332/9	100	356/1	2550	344/4	100
	332/10	150	356/17	250	344/5(P)	648

1	2	3	4	5	6	7
	332/11	25	356/18	375	344/6(P)	170
	332/12	25	356/19	1800	344/7(P)	713
	332/13	25	356/20	1450	344/8(P)	32
	332/14	75	356/21	400	344/9(P)	235
	332/15	125	356/22	500	343/1	375
	332/16	200	356/23	125	343/2	125
	332/17	175	356/24	575	343/4	1625
	332/18	75	356/25	1000	342/12(P)	1623
	332/19	125	356/26	500	333/9(P)	155
	332/20	150	356/37	100	333/10	350
	332/21	150	356/38	150	333/11	525
	332/22	150	356/39	175	333/12	375
	332/23	200	356/40	250	333/13	300
	332/24	150	356/41	200	333/14	375
	332/25	175	356/42	3300	333/15	325
	332/26	150	356/43	1325	333/16	375
	332/27	100	356/44	2675	333/17	150
	332/111	175	356/45	750	333/28	50
	332/112	75	356/46	725	333/29	50
	332/113	100	356/57	200	333/30	250
	332/114	150	356/58	325	333/31	225
	332/115	175	356/59	600	333/32	275
	332/116	50	356/60	350	333/33	275
	332/117	75	356/61	250	333/34	475
	332/118	125	356/62	150	333/35	325
	332/119	75	356/63	400	333/36	200
	332/120	175	356/64	100	333/37	225
	332/121	150	356/65	125	333/50	75
	332/122	175	356/66	425	333/51	25
	332/123	175	356/77	265	333/52	150
	332/124	150	357/1	2550	333/53	100
	332/125	200	357/2	550	333/54	150
	332/126	175	357/3	525	333/55	100
	332/127	125	357/4	400	333/56	125
	332/128	125	357/5	250	333/57	150
	332/129	200	357/6	1050	333/58	50
	332/130	150	357/7	1450	333/59	75
	332/131	150	357/8	1375	333/60	225
	332/132	175	357/9	175	333/61	150
	332/133	200	357/10	100	333/67	50
	332/134	125	357/11	425	333/68	100
	332/135	175	357/12	125	333/69	50
	332/136	75	357/13	225	333/70	200
	332/137	100	358/1	2550	333/71	50
	332/138	100	358/17	375	334/39(P)	2
	332/139	175	358/18	700	334/40(P)	46
	332/140	175	358/19	550	334/41(P)	75
	332/28	75	358/20	3350	334/42(P)	108
	332/29	300	358/21	475	334/43(P)	132
	332/30	100	358/22	50	334/44(P)	155
	332/31	100	358/23	75	334/45	150
	332/63	50	358/24	175	334/46	200
	332/64	125	358/25	350	334/47	200

1	2	3	4	5	6	7
	332/65	50	358/26	250	334/48	275
	332/66	75	358/27	175	334/49	275
	332/67	125	358/28	125	334/60	75
	332/68	75	358/29	250	334/61	100
	332/69	100	358/30	2100	334/62	75
	332/70	75	358/31	350	334/63	25
	332/71	125	358/47	1500	334/64	25
	332/72	75	330/1	2900	334/65(P)	223
	332/73	50	330/2	2500	334/66(P)	230
	332/74	50	330/3	3175	334/67(P)	230
	332/75	75	330/4	2050	334/68(P)	206
	332/76	100	330/5	2475	334/69(P)	172
	332/77	125	330/6	450	334/72	125
	332/78	175	330/7	5400	334/73(P)	11
	332/79	125	330/8	2700	307/92(P)	8
	332/80	100	330/9	900	307/93(P)	71
	332/81	150	330/10	50	307/94(P)	90
	332/82	125	330/11	175	307/95(P)	143
	332/83	125	330/12	1975	307/96	150
	332/84	100	330/13	1925	307/97	150
	332/85	125	330/14	1400	307/98(P)	55
	332/106	75	330/15	750	307/99	175
	332/107	125	330/16	2700	307/100	525
	332/175	75	330/17	100	307/101	75
	332/176	50	330/18	225	307/102	75
	332/177	75	330/19	1525	307/103	50
	332/178	100	330/40	150	307/104	275
	332/179(P)	50	330/41	75	307/105	1000
	332/186(P)	40	330/42	100	307/106	300
	332/187	50	330/43	100	307/107	650
	332/188	100	330/44	300	307/124(P)	646
	332/189	125	330/45	700	307/125(P)	210
	332/190	100	330/46	1250	307/128(P)	22
	332/191	75	330/47	75	307/129	50
	332/192	100	330/48	75	307/130	500
	332/193	125	330/49	150	307/131	175
	332/194	100	331/8	825	307/132	1150
	332/205(P)	8	331/9	500	307/133	450
	332/206(P)	104	331/10	675	307/134	100
	332/209	25	331/11	275	307/135	175
	332/210	125	331/12	150	307/136	975
	332/211	100	331/13	2150	307/137	550
	332/209	25	331/14	125	307/138	1925
	332/208	50	331/15	100	307/139	900
	332/212	100	331/16	125	307/140	700
	332/213	100	331/17	250	310/4(P)	455
	332/214	75	331/18	75	310/5(P)	258
	332/232	75	331/19	75	310/6(P)	646
	332/233	150	331/20	50	310/7(P)	35
	332/234	75	331/21	25	310/14(P)	1690
	332/231	75	331/22	150	310/15(P)	790
	332/235	75	331/38	125	312/1(P)	8615
	332/236	75	331/39	125	314/1(P)	1910

1	2	3	4	5	6	7
	332/237	75	331/40	50	314/2(P)	865
	332/238	75	331/41	50	314/3(P)	520
	332/244	50	331/42	100	314/4(P)	5301
	332/245	25	331/43	100	314/5(P)	2
	332/246	50	331/44	100	315/1(P)	9760
	332/247	25	331/45	150	315/2(P)	1592
	332/248	125	331/46	2400	328/2(P)	19
	332/249	25	331/47	200	376/47(P)	41
	332/250	75	329/1	41200	376/49	175
	332/251	125	329/2	3150	376/50	175
	332/252	125	329/3	750	376/51	200
	332/253	75	329/4	2500	376/52	300
	332/254	125	329/5	2900	377/1	425
	332/255	100	311/14	425	377/2(P)	725
	332/256	75	311/15	2075	377/5(P)	380
	332/257	100	311/16	550	377/6(P)	352
	332/258	125	311/17	175	377/7(P)	212
	332/259	125	311/18	725	377/9(P)	213
	332/260	50	311/19	1850	377/10(P)	142
	332/261	75	311/20	50	377/11(P)	179
	332/262	50	311/21	50	377/12(P)	187
	332/263	75	311/22	50	379/1	6800
	332/264	75	311/23	75	379/2(P)	8649
	332/265	125	311/24	375	380/1(P)	2357
	332/289	75	311/25	2300	380/2(P)	495
	332/290	25	311/26	150	380/3(P)	602
	332/291	50	311/27	1075	380/4(P)	437
	332/292	50	311/28	125	380/5(P)	1025
	332/293	100	311/44	50	380/6	2425
	332/294	125	311/45	50	380/7(P)	770
	332/295	175	311/46	125	380/15(P)	74
	332/296	150	311/47	150	380/16	175
	332/297	100	311/48	1875	380/17	175
	332/298	125	311/49	2100	380/18	225
	332/299	100	311/50	75	380/48(P)	45
	332/300	150	311/51	600	380/61(P)	576
	332/301	75	311/52	1600	356/2	50
	332/302	100	311/53	1625	356/3	75
	332/303	25	311/54	400	356/4	100
	332/304	100	311/55	725	356/5(P)	9970
	332/321	125	311/56	975	356/6	400
	332/322	100	311/57	700	356/7	725
	332/323	75	311/58	175	356/8	1425
	332/324	100	332/37	75	356/9	1375
	332/325	50	332/38	125	356/10	500
	332/326	50	332/39	50	356/11	1100
	332/327	125	332/32	100	356/12	1350
	332/328	175	332/33	100	356/13	150
	332/329	175	332/34	50	356/14	1475
	332/330	75	332/35	50	356/15	300
	355/3(P)	1585	332/36	25	356/16	1350
	355/4(P)	520	332/40	150	356/27	300
	355/4-A(P)	2	332/41	125	356/28	225

1	2	3	4	5	6	7
	355/5(P)	1050	332/42	100	356/29	800
	355/6(P)	100	332/43	100	356/30	175
	351/1(P)	730	332/44	75	356/31	125
	351/7(P)	2836	332/45	100	356/32	125
	346/3(P)	2827	332/46	125	356/33	200
	346/4	50	332/47	100	356/34	150
	344/1	125	332/48	75	356/35	150
	343/3	500	332/49	100	356/36	75
	343/5 (P)	145	332/50	75	356/47	975
	343/6 (P)	6780	332/51	50	356/48	475
	343/7 (P)	1500	332/52	150	356/49	125
	342/1 (P)	2352	332/53	100	356/50	225
	342/6 (P)	61	332/54	100	356/51	225
	342/7 (P)	243	332/55	100	356/52	400
	342/8 (P)	2210	332/56	75	356/53	175
	342/9 (P)	1740	332/57	150	356/54	125
	342/10	325	332/58	100	356/55	300
	342/11(P)	1197	332/109	175	356/56	150
	333/18	50	332/110	200	356/67	500
	333/19	150	332/142	175	356/68	525
	333/20	150	332/143	175	356/69	375
	333/21	200	332/144	125	356/70	200
	333/22	150	332/145	175	356/71	300
	333/23	175	332/146	100	356/72	100
	333/24	225	332/147	150	356/73	250
	333/25	250	332/148	175	356/74	250
	333/26	250	332/149	150	356/75	125
	333/27	275	332/150	75	356/76	300
	333/38	225	332/151	75	358/2	675
	333/39	225	332/152	75	358/3	800
	333/40	250	332/153	75	358/4	725
	333/41	50	332/154	200	358/5	1050
	333/42	125	332/155	175	358/6	500
	333/43	125	332/156	175	358/7	625
	333/44	125	332/157	150	358/8	125
	333/45	150	332/158	125	358/9	125
	333/46	175	332/159	175	358/10	100
	333/47	75	332/160	150	358/11	125
	333/48	50	332/161	150	358/12	375
	333/49	50	332/162	150	358/13	100
	333/62	50	332/163	200	358/14	325
	333/63	75	332/164	175	358/15	750
	333/64	100	332/165	175	358/16	125
	333/65	75	332/166	100	358/32	800
	333/66	75	332/167	75	358/33	225
	333/72	25	332/168	50	358/34	325
	333/73	100	332/169	25	358/35	300
	333/74	100	332/170	75	358/36	250
	333/75	25	332/171	75	358/37	100
	333/76	50	332/172	75	358/38	175
	333/77	25	332/173	100	358/39	350
	333/78	50	332/174	75	358/40	75
	333/79	75	332/59	100	358/41	100

1	2	3	4	5	6	7
	333/80	275	332/60	75	358/42	75
	333/81	150	332/61	125	358/43	425
	333/82	150	332/62	50	358/44	450
	334/50	300	332/86	200	358/45	21200
	334/51	325	332/87	125	358/46	550
	334/52	325	332/88	100	330/20	625
	334/53	325	332/89	150	330/21	1225
	334/54	325	332/90	100	330/22	1100
	334/55	350	332/91	125	330/23	900
	334/56	350	332/92	125	330/24	425
	334/57	75	332/93	125	330/25	700
	334/58	150	332/94	100	330/26	1550
	334/59	150	332/95	75	330/27	225
	334/70(P)	101	332/96	100	330/28	475
	334/71	125	332/97	150	330/29	950
	334/76(P)	103	332/98	125	330/30	525
	334/77(P)	69	332/99	75	330/31	625
	334/78	200	332/100	100	330/32	550
	334/79(P)	102	332/101	50	330/33	150
	334/92(P)	15	332/102	100	330/34	250
	334/93(P)	652	332/103	100	330/35	675
	307/68(P)	37	332/104	100	330/36	475
	307/69(P)	258	332/105	75	330/37	200
	307/70(P)	165	332/195	100	330/38	450
	307/71(P)	206	332/196	100	330/39	350
	307/72(P)	170	332/197	100	330/50	975
	307/73(P)	165	332/198	125	330/51	225
	307/74(P)	230	332/199	100	330/52	250
	307/75(P)	139	332/200	100	331/1	1175
	307/76	150	332/108	150	331/2	875
	307/77(P)	27	332/201(P)	16	331/3	1550
	307/108	200	332/203(P)	2	331/4	1550
	307/109	175	332/204(P)	45	331/5	3700
	307/110	350	332/218	100	331/6	1575
	307/111	50	332/215	50	331/7	425
	307/112	75	332/216	50	331/23	175
	307/113	75	332/217	100	331/24	125
	307/114	75	332/221	125	331/25	100
	307/115	50	332/219	150	331/26	75
	307/116	50	332/222	100	331/27	125
	307/117	50	332/223	25	331/28	100
	307/118	50	332/224(P)	40	331/29	125
	307/119	575	332/222	100	331/30	175
	307/120	150	332/225	50	331/31	125
	307/121	100	332/226	75	331/32	125
	307/122(P)	182	332/227	100	331/33	150
	307/141	875	332/228	100	331/34	75
	307/142	1650	332/229	100	331/35	675
	307/143	2825	332/230	100	331/36	50
	308/1 (P)	320	332/239	100	331/37	75
	308/5	50	332/240	100	329/6	1250
	308/6(P)	138	332/241	25	329/7	375
	309/1(P)	1675	332/242	50	311/1	1500

1	2	3	4	5	6	7
	309/2(P)	255	332/243	25	311/2	750
	309/28(P)	258	332/279	100	311/3	1250
	309/30(P)	1055	332/280	50	311/4	1800
	309/31	2475	332/281	50	311/5	1775
	309/32	1425	332/282	50	311/6	3050
	310/1	550	332/283	100	311/7	1750
	310/2	1325	332/284	75	311/8	6975
	310/3(P)	799	332/286	50	311/9	575
	328/3(P)	32	332/287	50	311/10	50
	328/4(P)	55	332/288	100	311/11	150
	328/5(P)	77	332/275	150	311/12	600
	328/6(P)	58	332/276	150	311/13	400
	328/7(P)	38	332/277	50	311/29	50
	328/8(P)	39	332/278	125	311/30	350
	328/9(P)	1368	332/269	100	311/31	200
	328/10(P)	2325	332/270	125	311/32	125
	361/1(P)	480	332/271	100	311/33	75
	361/2	50	332/272	75	311/34	225
	361/3(P)	1920	332/273	75	311/35	50
	376/44(P)	6	332/274	100	311/36	175
	376/45(P)	38	332/266	25	311/37	1150
	376/46(P)	225	332/267	25	311/38	1125
	377/13(P)	320	332/268	50	311/39	225
	377/14(P)	941	332/305	50	311/40	100
	377/15	425	332/306	125	311/41	225
	377/16	850	332/307	25	311/42	175
	377/17	1000	332/308	50	311/43	150
	377/18	1175	332/309	25	311/59	1100
	377/19	2300	332/310	25	311/60(P)	1720
	377/20	4100	332/311	50	311/61(P)	160
	377/21	150	332/312	25	311/63(P)	65
	377/22	100	332/313	75	311/65(P)	10
	377/23	100	332/314	75	311/67	100
	377/24	75	332/315	25	311/68	200
	378/31(P)	141	332/316	25	311/69	2650
	378/33(P)	109	332/317	50	311/70	300
	378/34(P)	130	332/318	75	311/71	25
	381/1	4600	332/319	50	311/72	450
	381/2	13600	332/320	50	311/73	400
	381/3	13800	332/331	100	311/74	225
	359/1	775	332/332	100	311/75	100
	359/2	7900	332/333	250	311/76	525
	359/3	11525	332/334	475	77	1750
Area outside S. No. (Roads and Nallah)			66020			
Total area			644664			

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said **Nanda Lake** is admeasuring 2077061 sq. mts., surveyed under the following Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
Quepem /Cacora	382/2(P)	5340	305/41	125	335/75	150
	382/3(P)	1225	305/42	50	335/76	225
	382/4(P)	219	305/43	150	335/77	125
	355/1(P)	4436	305/44	25	335/78	75
	355/2(P)	372	305/45	100	335/79	50
	355/3(P)	715	305/46	100	335/8	1375
	355/4(P)	5016	305/48	150	335/80	125
	355/4-A(P)	224	305/49	25	335/81	100
	355/4-B	238	305/5	100	335/82	25
	355/5(P)	356	305/50	100	335/83	150
	355/6(P)	2050	305/51	125	335/84	1150
	354/2(P)	1825	305/52	200	335/85	700
	354/3	500	305/53	400	335/86	25
	354/4	450	305/54	75	335/87	125
	354/5(P)	2287	305/55	25	335/88	25
	354/6	125	305/56	25	335/89	50
	354/7(P)	2909	305/57	100	335/9	475
	354/8(P)	18787	305/58	25	335/90	50
	354/8-A	290	305/59	75	335/91	75
	354/8-E	328	305/6	50	335/92	25
	354/8-F	594	305/60	100	335/93	150
	354/8-G	312	305/61	625	335/94	100
	354/9	1313	305/62	75	335/95	2725
	354/9-A	515	305/63	2100	335/96	200
	354/9-B	411	305/64	75	335/97	100
	354/9-C	491	305/65	50	335/98	1700
	354/9-D	395	305/66	25	335/99	200
	354/10	3480	305/67	25	334/1	1910
	354/11	948	305/68	100	334/2	120
	354/11-A	446	305/69	75	334/3	175
	354/11-B	419	305/7	200	334/4	200
	354/11-C	449	305/70	100	334/5	600
	354/11-D	438	305/71	100	334/6	70
	354/12	2200	305/72	275	334/7	140
	354/13	12670	305/73	75	334/8	500
	354/14	78	305/74	175	334/9	215
	354/14-A	2047	305/75	50	334/10	655
	354/15	525	305/76	75	334/11	35
	354/16	1025	305/77	50	334/12	1200
	354/17	1450	305/78	100	334/13	290
	354/18	2484	305/79	25	334/14	1050
	354/18	2484	305/8	175	334/15	270
	354/18-A	216	305/80	25	334/16	60

1	2	3	4	5	6	7
	352/2	2500	305/81	25	334/17	90
	352/3	1400	305/82	275	334/18	80
	352/4	2475	305/83	75	334/19	200
	352/5	3500	305/84	50	334/20	120
	352/6	50	305/9	175	334/21	85
	352/8	250	304/1	18300	334/22	80
	352/9	75	304/2	13725	327/15(P)	440
	351/1(P)	7820	303/47	150	327/16	500
	351/2	1450	302/1(P)	12183	327/17	45
	351/3	3950	302/2(P)	1862	327/18	20
	351/4	2100	302/2-A	490	327/19 (P)	5
	351/5	2400	302/2-A-1	250	326/1(P)	4
	351/6	12475	302/2-A-2	260	326/2(P)	18
	351/7(P)	3914	302/2-B	750	326/3(P)	2
	351/8	2225	302/2-C	750	326/5(P)	76
	351/9	125	302/2-D	2480	326/6(P)	66
	351/10	100	302/2-D-1	300	326/7(P)	87
	350/10	450	302/2-E	335	326/8(P)	179
	350/11	325	302/3	650	326/9(P)	193
	350/2	2050	302/4	325	326/10(P)	125
	350/3	300	302/5	175	326/11(P)	111
	350/4	1825	302/6	50	326/12(P)	183
	350/5	1550	302/7	100	326/13(P)	205
	350/6	1625	302/8	100	326/18(P)	405
	350/7	1300	302/9	100	326/19(P)	681
	350/8	1675	299/8(P)	186	326/20	150
	350/9	6900	299/9	150	326/21	325
	349/1	500	299/10	75	318/1(P)	1367
	349/2	935	299/11	125	318/1-A	283
	349/3	13240	299/12	50	318/1-G(P)	592
	348/1	85	299/13	125	318/1-B(P)	571
	348/2	350	299/14	75	318/1-F(P)	493
	348/3	7200	299/15	50	318/1-H	270
	348/4	4375	299/16	75	318/1-I	280
	348/5	4975	299/17	50	318/1-K(P)	128
	347/1	140	299/18	300	319/4(P)	75
	347/10	3050	299/19	325	319/4-I(P)	157
	347/11	2875	299/20	175	319/4- G(P)	27
	347/12	3100	299/21	100	317/1	250
	347/13	1925	299/22	100	317/10	350
	347/14	850	299/23	100	317/11	425
	347/15	250	299/24	75	317/12	475
	347/16	450	299/25	100	317/13	75
	347/17	150	299/26	50	317/14	125
	347/18	1000	299/27	50	317/15	50
	345/6	225	299/28	100	317/16	100
	345/7	275	299/29	275	317/17	525
	345/8	675	299/30	25	317/18	100
	345/9	1300	299/31	175	317/19	75
	344/5(P)	2	299/32	75	317/2	175
	344/6(P)	1580	299/33	100	317/20	200
	344/ 7(P)	1287	299/34	100	317/21	500
	344/8(P)	93	299/35	100	317/22	375

1	2	3	4	5	6	7
	344/9(P)	665	299/36	100	317/23	400
	344/10	475	299/37	175	317/24	350
	344/11	175	299/38	50	317/25	350
	344/12	25	299/289(P)	46	317/26	275
	344/13	25	299/290	75	317/27	200
	344/14	5700	299/291	25	317/28	400
	344/15	500	299/292	50	317/29	4300
	344/16	500	299/293	125	317/3	150
	344/17	200	299/294	50	317/30	175
	344/18	3100	299/295(P)	114	317/31	800
	344/19	800	299/296(P)	35	317/32	125
	344/20	1300	299/299(P)	40	317/33	300
	344/21	2800	299/303(P)	29	317/34	2200
	343/3(P)	50	299/304(P)	325	317/35	500
	343/4(P)	144	299/305(P)	372	317/36	75
	343/5(P)	155	298/1(P)	1349	317/37	250
	343/6(P)	9620	298/3(P)	184	317/38	150
	343/7(P)	812	298/4(P)	94	317/39	500
	343/8	500	298/5(P)	12070	317/4	475
	343/9	1200	298/6	10325	317/40	2200
	343/10	175	295/2(P)	953	317/41	5175
	342/1(P)	8661	295/3(P)	764	317/42	125
	342/2	975	294/1(P)	1386	317/43	275
	342/3	75	294/2(P)	9557	317/44	300
	342/4	1450	294/3(P)	10491	317/45	400
	342/5	200	293/1	19800	317/46	425
	342/6(P)	139	293/2	11625	317/5	600
	342/7(P)	357	293/3	5700	317/6	225
	342/8(P)	550	292/1	1500	317/7	950
	342/9(P)	91	292/2	7400	317/8	800
	342/11(P)	128	291/1	20774	317/9	275
	342/12(P)	127	291/1-A	500	316/1	8550
	341/1	1025	291/1-B	570	315/1(P)	4315
	341/2	750	291/1-C	480	315/2(P)	958
	341/3	1150	291/1-D	550	315/3	7000
	341/4	3325	291/1-E	500	314/1(P)	65
	341/5	725	291/1-F	1000	314/2(P)	435
	341/6(P)	20739	291/1-G	325	314/3(P)	630
	340/1	26836	291/1-H	568	314/4(P)	6877
	340/1-B	808	291/1-I	563	314/5(P)	948
	340/1-C	265	291/1-J	490	314/6	1000
	340/1-D	280	291/1-K	320	314/7	1060
	340/1-E	437	291/1-L	288	314/8	1000
	340/1-F	203	291/1-M	300	314/9	975
	340/1-G	371	291/1-N	279	314/10	1125
	340/2	8700	291/1-O	300	314/11	1950
	339/1	4350	291/1-P	273	314/12	2500
	339/2	33735	291/1-Q	1220	314/13	1400
	339/3	13000	291/2	7100	314/14	1425
	339/4	3797	290/1	30000	314/15	1775
	339/4-A	824	290/2	300	314/16	1725
	339/4-B	1100	289/1	10500	314/18	2700
	339/4-C	516	288/1	10400	314/19	1425

1	2	3	4	5	6	7
	339/4-D	753	287/1	3425	314/20	1350
	339/4-E	500	287/2	3475	314/21	150
	339/4-F	550	287/3	3300	314/22	300
	339/4-G	460	287/4	4050	314/23	100
	339/5	10850	287/5	5675	314/24	100
	339/6	7663	287/6	6375	314/25	200
	339/6-A	382	287/7	6500	314/26	75
	339/6-AA	250	287/8	5900	314/27	1700
	339/6-B	345	286/1	840	314/28	625
	339/6-C	339	286/2	2900	314/29	625
	339/6-D	315	286/3	750	314/30	625
	339/6-E	417	286/4	3070	314/31	400
	339/6-F	539	286/5	2600	314/32	200
	339/6-G	280	286/6	2980	314/34	275
	339/6-H	404	286/7	2450	314/35	150
	339/6-I	249	286/8	1715	314/36	325
	339/6J	376	286/9	6525	314/37	100
	339/6K	376	286/10	8175	314/38	350
	339/6-L	401	286/11	7780	314/39	100
	339/6-M	400	285/1	8800	314/40	200
	339/6-N	302	285/2	2100	314/41	175
	339/6-O	380	285/3	1550	313/1	1150
	339/6-P	403	285/4	4400	313/10	1450
	339/6-Q	454	285/5	6140	313/11	625
	339/6-R	478	285/6	870	313/12	275
	339/6-S	354	284/1	3050	313/14	600
	339/6-T	346	284/10	550	313/15	350
	339/6-U	348	284/11	525	313/16	475
	336/6	50	284/18	100	313/2	800
	336/7	50	284/19	6600	313/3	700
	336/8	100	284/2	4025	313/4	800
	336/9	100	284/3	2300	313/5	850
	336/12(P)	513	284/4	3550	313/6	1250
	336/14(P)	246	284/5	3025	313/7	1225
	336/15(P)	122	284/6	2775	313/8	3425
	336/19(P)	8325	284/7	3250	309/4	1800
	336/20	4000	284/8	3050	309/5	3250
	336/21	50	284/9	6700	309/6	375
	336/22	150	283/1	3875	309/7	3925
	336/23	125	283/10	750	309/8	900
	336/24	125	283/11	475	309/9	900
	336/25	125	283/12	650	309/10	325
	336/26	25	283/13	900	309/11	125
	336/27	25	283/14	3075	309/12	50
	336/28	25	283/15	1750	309/13	325
	336/29	50	283/16	575	309/14	250
	336/30	25	283/17	1400	309/15	75
	336/31	50	283/18	2325	309/16	100
	336/32	50	283/19	2500	309/17	200
	336/33	100	283/2	3200	309/18	250
	336/34	175	283/20	2350	309/19	50
	336/35	50	283/21	3400	309/20	300
	336/36	50	283/22	1550	309/21	100

1	2	3	4	5	6	7
	336/37(P)	48	283/23	1675	309/22	950
	336/39	75	283/3	4500	309/23	950
	336/40	100	283/4	4675	309/24	550
	336/41	125	283/5	7100	309/25	3200
	336/42	100	283/6	7100	309/26	1250
	336/43	150	283/7	1500	309/27	2925
	336/44	100	283/8	2800	309/28(P)	3192
	336/45	75	283/9	5950	309/29	175
	336/46	100	282/1(P)	1826	309/30(P)	3545
	336/47	100	282/2(P)	7126	308/1(P)	630
	336/48	100	282/3(P)	171	308/2	200
	336/49	50	281/1	1125	308/3	50
	336/50	50	281/10	950	308/4	75
	336/51	75	281/11	125	308/6(P)	1166
	336/52	125	281/12	25	307/1	250
	336/53	100	281/2	1025	307/10	250
	336/54	75	281/3	575	307/11	150
	336/55	75	281/4	1575	307/12	175
	336/56	125	281/5	200	307/13	250
	336/57	100	281/6	125	307/14	450
	336/58	125	281/7	1075	307/15	350
	336/59	125	281/8	525	307/16	200
	336/60	75	281/9	1800	307/17	550
	336/61	50	280/1	2775	307/18	4900
	336/62	25	280/2	11500	307/19	275
	336/63	100	279/1(P)	5076	307/2	150
	336/64	50	279/2	1625	307/20	275
	336/65	150	278/1	3700	307/21	200
	336/66	75	277/1(P)	417	307/22	200
	336/67	75	277/3(P)	87	307/23	625
	336/68	75	276/1(P)	132	307/24	250
	336/69	50	275/1(P)	5173	307/25	250
	336/70	100	275/2(P)	2429	307/26	300
	336/71	100	275/3(P)	6367	307/27	250
	336/72	125	275/4	1500	307/28	225
	336/73	75	275/5	1250	307/29	250
	336/74	125	275/6	750	307/3	225
	336/75	150	275/7	2100	307/30	250
	336/76	3150	275/8(P)	4189	307/31	250
	336/77	125	266/1(P)	267	307/32	25
	336/78	150	266/1- C	3	307/33	75
	336/79(P)	300	265/1	4300	307/34	175
	335/1	2100	275/2	16375	307/35	625
	335/10	1400	275/3	300	307/36	575
	335/100	50	275/4	6250	307/37	250
	335/101	100	275/5	925	307/38	175
	335/102	100	275/6	2250	307/39	275
	335/103	50	275/7	2050	307/4	200
	335/104	125	264/1(P)	60	307/40	225
	335/105	225	264/2(P)	720	307/41	400
	335/106	25	263/1(P)	531	307/42	125
	335/107	75	263/2(P)	214	307/43	175
	335/108	25	262/3(P)	327	307/44	100

1	2	3	4	5	6	7
	335/109	125	262/4(P)	252	307/45	225
	335/11	50	252/1(P)	1362	307/46	150
	335/110	25	252/2(P)	6	307/47	225
	335/111	25	251/1	9700	307/48	25
	335/112	25	251/2	700	307/49	225
	335/113	25	251/3	7400	307/5	425
	335/114	50	251/4	1275	307/50	50
	335/115	175	251/5	1025	307/51	100
	335/116	25	251/6	2200	307/52	75
	335/117	425	354/18-B	200	307/53	75
	335/118	25	354/19	3125	307/54	75
	335/119	25	354/20	200	307/55	50
	334/23	165	354/23	1706	307/56	125
	334/24	175	411/10(P)	86	307/57	25
	334/25	205	412/16(P)	158	307/58	175
	334/26	175	412/17(P)	1590	307/59	125
	334/27	140	412/18(P)	1109	307/6	1175
	334/28	90	412/4(P)	147	307/60	100
	334/29	125	412/21(P)	436	307/61	200
	334/30	4550	412/22(P)	638	307/62	350
	334/31	6350	412/23	525	307/63	350
	334/32	550	412/24	475	307/64	300
	334/33	175	412/25	550	307/65	200
	334/34	125	413/4(P)	1006	307/66	200
	334/35	150	413/5(P)	1056	307/67	300
	334/36	200	353/1	10262	307/7	175
	334/37	150	353/1-A	311	307/8	175
	334/38	175	353/1-B	667	307/9	450
	334/39(P)	123	353/1-C	3393	307/68(P)	413
	334/40(P)	104	353/1-C-1	368	307/69(P)	417
	334/41(P)	75	353/1-C-2	368	307/70(P)	360
	334/42(P)	67	353/1-C-3	368	307/71(P)	319
	334/43(P)	18	353/1-C-4	403	307/72(P)	280
	334/44(P)	45	353/1-D	510	307/73(P)	260
	334/65(P)	2	353/1-F	270	307/74(P)	420
	334/66(P)	45	353/1-G	300	307/75(P)	286
	334/67(P)	45	353/1-H	338	307/77(P)	48
	334/68(P)	44	353/1-I	409	307/78	50
	334/69(P)	28	353/1-J	400	307/79	50
	334/70(P)	49	353/1-K	234	307/80	75
	334/73(P)	189	353/1-L	254	307/81	125
	334/74	75	353/1-M	345	307/82	225
	334/75	150	353/1-N	325	307/83	125
	334/76(P)	72	353/2	13975	307/84	100
	334/77(P)	89	352/1	2900	307/85	50
	334/79(P)	48	352/10	300	307/86	75
	334/80	100	352/11	6850	307/87	100
	334/81	100	352/12	825	307/88	50
	334/82	200	352/13	3175	307/89	150
	334/83	125	352/14	100	307/90	200
	334/84	100	352/15	2500	307/91	175
	334/85	100	352/16	2350	307/92(P)	142
	334/86	200	352/17	2975	307/93(P)	79

1	2	3	4	5	6	7
	334/87	950	347/19	2200	307/94(P)	35
	334/88	1100	347/2	2300	307/95(P)	7
	334/89	800	347/20	750	307/98(P)	170
	334/90	1100	347/21	347	307/122(P)	168
	334/91	800	347/22	100	307/123	75
	334/92(P)	1035	347/23	200	307/124(P)	150
	334/93(P)	473	347/24	75	307/125(P)	490
	334/94	250	347/3	5775	307/126	50
	334/95	250	347/4	250	307/127	50
	334/96	125	347/5	750	307/128(P)	300
	334/97	175	347/6	850	306/1	4300
	334/98	75	347/7	25	299/39	100
	334/99	100	347/8	7650	299/40	200
	334/100	50	347/9	25	299/41	200
	334/101	125	346/1	375	299/42	175
	334/102	400	346/2	2800	299/43	200
	334/103	500	346/3 (P)	2840	299/44	75
	334/104	150	346/10	1875	299/45	200
	334/105	150	346/11	450	299/46	200
	334/106	100	346/12	2375	299/47(P)	153
	334/107	25	346/13	1575	299/48(P)	113
	334/108	100	346/14	1700	299/49(P)	296
	334/109	200	346/15	2800	299/50(P)	20
	334/110	300	346/16	1025	299/74(P)	107
	334/111	300	346/17	600	299/76(P)	46
	334/112	400	346/18	100	299/77	300
	334/113	375	346/19	2800	299/78	50
	334/114	275	346/20	1075	299/79	100
	334/115	125	346/21	2250	299/80	50
	334/116	125	346/22	2100	299/81	150
	334/117	500	346/23	2375	299/82	100
	334/118	275	346/24	100	299/83	300
	334/119	450	346/25	100	299/84	75
	334/120	425	346/26	1350	299/85	150
	334/121	350	346/27	675	299/86	200
	334/122	50	346/28	600	299/87	25
	334/123	150	346/29	825	299/88	100
	334/124	100	346/30	250	299/89	125
	334/125	125	346/31	600	299/90(P)	289
	334/126	275	346/32	575	299/91	75
	334/127	200	346/33	525	299/92	75
	334/128	150	346/34	600	299/93	75
	334/129	225	346/35	700	299/94	225
	334/130	675	346/36	600	299/95	50
	334/131	725	346/37	450	299/96	75
	333/1	100	346/38	600	299/97	75
	333/2	125	346/39	600	299/98	75
	333/3	100	346/4	50	299/99	25
	333/4	600	346/40	550	299/100	100
	333/5	25	346/41	1850	299/101	100
	333/6	50	346/42	125	299/102	50
	333/7	50	346/43	1300	299/103	75
	333/8	150	346/44	125	299/104	100

1	2	3	4	5	6	7
	333/9(P)	195	346/45	100	299/105	50
	332/1(P)	66	346/46	500	299/106	50
	332/2(P)	2	346/47	500	299/107	25
	332/3(P)	398	346/48	575	299/108	100
	332/179(P)	50	346/49	600	299/109	50
	332/180	100	346/5	125	299/110	50
	332/181	50	346/50	2850	299/111	50
	332/182	50	346/51	125	299/112	250
	332/183	50	346/52	1600	299/113	300
	332/184	50	346/53	3454	299/114	50
	332/185	50	346/53-A	321	299/115	150
	332/186(P)	35	346/6	125	299/116	275
	332/201(P)	9	346/7	2000	299/117	100
	332/202	100	346/8	300	299/118	50
	332/203(P)	73	346/9	525	299/119	75
	332/204(P)	5	345/1	6250	299/120(P)	105
	332/205(P)	17	345/10	1500	299/121(P)	140
	332/206(P)	71	345/11	1100	299/122	75
	332/207(P)	2	345/12	775	299/123	100
	332/224(P)	410	345/13	625	299/124	25
	329/5(P)	125	345/14	600	299/125	225
	328/1	2125	345/15	575	299/126	25
	328/2(P)	1336	345/16	600	299/127	125
	328/3(P)	1389	345/17	1425	299/128(P)	146
	328/4(P)	1525	345/18	550	299/129	25
	328/5(P)	1565	345/19	6450	299/130	225
	328/6(P)	1175	345/2	325	299/131	100
	328/7(P)	1364	345/20	450	299/132	575
	328/8(P)	1357	345/21	150	299/133	50
	328/9(P)	2176	345/22	350	299/134	25
	327/2(P)	2688	345/23	2625	299/135	50
	327/4(P)	60	345/24	2500	299/136	50
	327/5	500	345/25	375	299/137	100
	327/6	525	345/26	350	299/138	50
	327/7	550	345/3	375	299/139	50
	327/8	1100	345/4	325	299/140	25
	327/9(P)	1223	345/5	225	299/141	100
	327/10	3845	339/6-V	319	299/142	75
	327/11	1175	339/6-W	342	299/143	50
	327/12	325	339/6-X	457	299/144	150
	327/13	2150	339/6-Y	487	299/145	175
	327/14	450	339/6-Z	502	299/146	100
	313/9	1550	338/1 (P)	1858	299/147	125
	312/1(P)	7235	338/2	5100	299/148	25
	312/2	125	338/3	6300	299/149	25
	312/3	900	338/4	175	299/150	800
	312/4	750	338/5	100	299/151	100
	312/5	1750	338/6	468	299/152	25
	312/6	300	338/6-A	318	299/153	75
	312/7	175	338/6-B	320	299/154	50
	312/9	1150	338/6-C	392	299/155	150
	312/10	200	338/6-D	276	299/156	125
	312/11	1300	338/6-E	389	299/160(P)	136

1	2	3	4	5	6	7
	312/12	175	338/6-F	304	299/161	225
	312/13	1025	338/6-G	266	299/162	200
	312/14	850	338/6-H	292	299/163	25
	311/60(P)	705	338/6-I	278	299/164	100
	311/61(P)	1265	338/6-J	254	299/165	100
	311/62	450	338/6-K	301	299/166	25
	311/63(P)	360	338/6-L	298	299/167	25
	311/65(P)	4440	338/7(P)	2945	299/168	125
	310/3(P)	2826	337/1(P)	4927	299/169	25
	310/4(P)	1344	337/2(P)	738	299/170	100
	310/5(P)	1755	337/15(P)	58	299/171	100
	310/6(P)	3000	337/16	75	299/172	150
	310/7(P)	3503	337/20(P)	42	299/173	175
	310/8	2350	337/21(P)	90	299/174	325
	310/9	1830	337/25	100	299/175	100
	310/10	1750	337/29(P)	71	299/176	125
	310/11	1400	337/31(P)	12	299/187	100
	310/12	7900	337/32(P)	74	299/188	50
	310/13	2950	337/34(P)	8	299/189(P)	25
	310/14(P)	884	337/35(P)	3	299/191(P)	125
	310/15(P)	209	337/36(P)	1	299/192	175
	310/16	1900	336/1(P)	14640	299/193	100
	310/17	1475	336/10	25	299/194	100
	310/18	925	336/11	25	299/195	100
	310/19	2000	336/2	25	299/196	100
	310/20	5200	336/3	50	299/197	175
	310/21	150	336/4	50	299/198	125
	310/22	400	336/5	100	299/199	100
	309/1(P)	275	335/12	75	299/200	225
	309/2(P)	245	335/120	300	299/201	225
	309/3	1150	335/121	325	299/202	100
	306/10	525	335/122	325	299/203	225
	306/11	6825	335/123	200	299/204	100
	306/12	150	335/124	275	299/205	175
	306/13	150	335/125	250	299/206	150
	306/14	175	335/126	50	299/207	150
	306/15	125	335/127	50	299/208	100
	306/16	225	335/128	50	299/209	25
	306/17	125	335/129	50	299/210	50
	306/18	300	335/13	50	299/211	25
	306/19	75	335/130	550	299/213	200
	306/2	300	335/131	75	299/214	50
	306/20	100	335/132	100	299/215	25
	306/21	125	335/133	75	299/216	175
	306/22	125	335/134	425	299/217	75
	306/23	100	335/135	100	299/218	150
	306/24	125	335/136	75	299/219	50
	306/25	450	335/137	75	299/220	50
	306/26	125	335/138	50	299/221	50
	306/27	225	335/139	25	299/222	125
	306/28	250	335/14	50	299/223	50
	306/29	175	335/140	50	299/224	50
	306/3	675	335/141	75	299/225	50

1	2	3	4	5	6	7
	306/30	225	335/142	100	299/226	50
	306/31	125	335/15	50	299/227	50
	306/32	225	335/16	475	299/228	75
	306/33	150	335/17	75	299/229	75
	306/34	175	335/18	150	299/230	150
	306/35	100	335/19	850	299/231	50
	306/36	175	335/20	3950	299/232	75
	306/37	75	335/21	250	299/233	125
	306/38	200	335/22	675	299/234	50
	306/39	150	335/23	25	299/235	100
	306/4	675	335/24	50	299/236	100
	306/40	175	335/25	50	299/237	100
	306/41	75	335/26	25	299/238	100
	306/42	75	335/27	25	299/239	100
	306/43	225	335/28	50	299/240	125
	306/44	375	335/29	50	299/241	200
	306/45	350	335/30	250	299/242	525
	306/46	300	335/31	75	299/243	75
	306/47	250	335/32	100	299/244	75
	306/48	275	335/33	100	299/245	50
	306/49	100	335/34	100	299/246	75
	306/5	375	335/35	175	299/247	125
	306/50	350	335/36	250	299/248	100
	306/6	350	335/37	25	299/249	100
	306/7	575	335/38	175	299/250	125
	306/8	500	335/39	100	299/251	125
	306/9	400	335/40	125	299/252	50
	305/1	12400	335/41	1100	299/253(P)	11
	305/10	150	335/42	250	299/274(P)	126
	305/11	50	335/43	1000	299/275	200
	305/12	50	335/44	350	299/276(P)	17
	305/13	125	335/45	200	299/288(P)	19
	305/14	175	335/46	100	244/1(P)	8590
	305/15	150	335/47	125	244/1-A	3418
	305/16	100	335/48	3100	244/2	6850
	305/17	75	335/49	75	244/3(P)	1556
	305/18	100	335/50	125	243/1	34600
	305/19	100	335/51	50	242/1(P)	18174
	305/2	100	335/52	50	242/2(P)	2339
	305/20	50	335/53	50	241/1(P)	6327
	305/21	50	335/54	50	225/1(P)	2975
	305/22	50	335/55	100	224/1(P)	4268
	305/23	50	335/56	100	224/2(P)	2015
	305/24	75	335/57	75	189/1(P)	4575
	305/25	50	335/58	50	154/1(P)	1402
	305/26	25	335/59	75	26/2(P)	72
	305/27	50	335/60	275	250/3	7500
	305/28	225	335/61	275	249/1	6700
	305/29	50	335/62	225	249/2	3800

1	2	3	4	5	6	7
	305/3	75	335/63	150	248/1	2900
	305/30	50	335/64	225	248/2	4100
	305/31	50	335/65	225	248/3	11200
	305/32	1050	335/66	100	247/1	85300
	305/33	50	335/67	75	246/1(P)	3594
	305/34	50	335/68	25	246/1-A(P)	22899
	305/35	75	335/69	25	246/1-B(P)	3570
	305/36	400	335/70	750	246/4	1513
	305/37	100	335/71	125	246/4-A	1512
	305/38	125	335/72	850	251/7	1675
	305/39	75	335/73	75	250/1	4850
	305/4	25	335/74	50	250/2	5050
	305/40	175				
Total area			105296			
Area outside S. No. (Roads and Nallah)			1985124			
Quepem/ /Xeldem	72/8-G(P)	470	108/15	300	108/73	75
	73/1(P)	1435	108/16	200	108/74	425
	73/2B(P)	1180	108/17	50	108/75	50
	73/3(P)	1500	108/18	50	108/76	100
	73/4(P)	830	108/19	50	108/77	150
	73/4-A (P)	38	108/20	75	108/78	100
	73/4-B (P)	296	108/21	200	108/79	75
	73/4-C	300	108/22	200	108/80	450
	73/4-D	301	108/23	3325	108/81	125
	74/2(P)	13035	108/24	1425	107/1(P)	360
	74/2-A	770	108/25	50	107/2(P)	690
	74/2-B	470	108/26	75	107/3(P)	350
	74/8(P)	584	108/27	750	107/4(P)	811
	74/11(P)	2104	108/28	250	107/5(P)	464
	74/12(P)	1192	108/29	175	107/6(P)	460
	74/13	1300	108/30	225	107/7(P)	535
	74/14	250	108/31	300	107/8(P)	825
	74/15	1475	108/32	450	107/9(P)	1735
	74/16	250	108/33	800	107/14	28150
	74/17	25	108/53	400	109/1 (P)	30
	74/18	275	108/54	950	108/34	400
	74/19	75	108/55	1375	108/35	125
	74/20	50	108/56	50	108/36	50
	74/21	100	108/57	150	108/37	50
	74/22	125	108/58	675	108/38	75
	108/1	250	108/59	2275	108/39	150
	108/2	350	108/60	125	108/40	50
	108/3	25	108/61	125	108/41	475
	108/4	150	108/62	125	108/42	25

1	2	3	4	5	6	7
	108/5	150	108/63	100	108/43	75
	108/6	4300	108/64	175	108/44	300
	108/7	100	108/65	25	108/45	325
	108/8	125	108/66	275	108/46	50
	108/9	125	108/67	75	108/47	75
	108/10	125	108/68	75	108/48	25
	108/11	150	108/69	150	108/49	200
	108/12	72	108/70	50	108/50	375
	108/13	75	108/71	200	108/51	175
	108/14	50	108/72	75	108/52	50
Area outside S. No. (Roads and Nallah)			1397			
Total area			91937			
Grand Total			2077061			

The map of wetland boundary of the said Nanda Lake with 50 meters buffer and the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said **Nanda Lake** the same is located within Revenue village of Cacora of Quepem Taluka, South Goa.

1.5. For the purpose of this wetland known as the said **Nanda Lake** the Zone of Influence is located within Revenue village of Cacora and Xeldem of Quepem Taluka, South Goa.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching;
8. Extraction of soil, mud, rocks for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core area wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa.	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited.	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted.	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2020/Notification/968

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/ 06-11-2020

1. Whereas, there exists a water body known as Cottambi Lake admeasuring an area of 43356 sq. mts., located in the village Cotombi of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Cotombi Lake"); which is more particularly described in the Schedule I herein;
2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Cotombi Lake as wetland;
4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Cotombi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa-2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director/Ex-officio, Joint Secretary (Environment & CC).

Porvorim, 25th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The said Cotombi Lake is admeasuring an area of 43356 sq. mts., surveyed under following Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
QUEPEM COTOMBI	29/1(P)	442	47/1	525	47/34(P)	140
	31/19(P)	360	47/2	675	47/35(P)	165
	31/20(P)	126	47/3	750	48/1(P)	12380
	31/21(P)	3184	47/4	775	49/1	600
	45/32(P)	837	47/5(P)	3248	49/2(P)	1020
	45/33(P)	8	47/6(P)	194	49/3	125
	45/34(P)	121	47/8(P)	220	49/4	125
	45/35	825	47/19(P)	2	49/5	150
	45/36	325	47/20(P)	22	49/6	125
	45/37(P)	360	47/21(P)	35	49/7	200
	45/38(P)	274	47/22(P)	124	49/8	250
	45/39(P)	380	47/23	250	49/9	125
	45/40(P)	291	47/24	200	49/10	175
	45/41(P)	256	47/25	200	49/11(P)	2836
	45/42(P)	178	47/26	75	49/12(P)	1302
	45/43(P)	298	47/27	75	49/13(P)	573
	45/44(P)	530	47/28	225	49/14(P)	500
	45/45(P)	242	47/29(P)	525	49/15(P)	945
	45/46(P)	264	47/30	175	49/17	175
	45/47(P)	9	47/31(P)	126	49/18	225
	45/48(P)	170	47/32(P)	145	51/1(P)	225
	45/49(P)	131	47/33(P)	6		
Total area			40544			
Area outside S. No. (Roads and Nallah)			2812			
Grand Total			43356			

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Cotombi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Cotombi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Cotombi Lake fall under the above mentioned Act.

1.3 Zone of influence:

The Zone of influence of the said **Cotombi Lake** is admeasuring 2913584 sq. mts., surveyed under the following Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
QUEPEM/ /ASSOLDA	1/1(P)	17336	64/4	800	69/9	875
	1/2	7950	64/40	150	70/1	20150
	1/3	62587	64/41	125	70/2	1875
	3/15 (P)	4411	64/42	50	71/3(P)	17455
	4/60 (P)	616	64/43	50	71/4	5640
	4/60-A	800	64/44	100	71/5	4500
	4/59 (P)	1032	64/45	50	72/1(P)	74
	4/62	2300	64/46	75	77/5(P)	425
	4/54 (P)	2052	64/47	50	77/3(P)	784
	4/61 (P)	148	64/48	50	77/2(P)	5508
	4/56 (P)	845	64/49	50	77/1(P)	365
	4/57 (P)	315	64/5	275	78/1(P)	519
	4/64	175	64/50	50	78/10	50
	4/68	50	64/51	50	78/100	325
	4/71	1300	64/6	50	78/101	50
	4/65 (P)	145	64/7	250	78/102	200
	4/66 (P)	205	64/8	150	78/103	25
	4/69	75	64/9	875	78/104	25
	4/70	50	65/1	75	78/105	550
	5/16 (P)	1643	65/10	300	78/106	275
	5/17 (P)	16	65/11	100	78/107	2200
	5/13 (P)	3165	65/12	75	78/108	75
	5/9 (P)	20530	65/13	100	78/109	175
	5/20	650	65/14	75	78/11	75
	5/21	467	65/15	350	78/110	75
	46/1 (P)	10335	65/16	175	78/111	100
	47/32 (P)	9	65/17	175	78/112	25
	47/33 (P)	11988	65/18	400	78/113	50
	48/3 (P)	26357	65/19	325	78/114	225
	48/1 (P)	3187	65/2	400	78/115	375
	49/10	250	65/3	50	78/116	25
	49/11	300	65/4	50	78/117	225
	49/12	675	65/5	425	78/118	100
	49/13	225	65/6	650	78/119	175
	49/14	300	65/7	300	78/12	25
	49/15	250	65/8	125	78/120	225
	49/16	375	65/9	1100	78/121	50
	49/17	200	66/1	525	78/122	500
	49/18	350	66/10	125	78/123	75
	49/3 (P)	5	66/100	75	78/124	50
	49/5 (P)	5	66/101	25	78/125	75
	49/6 (P)	146	66/102	100	78/126	50
	49/7 (P)	17	66/103	100	78/127	75
	49/8 (P)	615	66/104	75	78/128	75
	49/9	775	66/105	75	78/129	50
	50/1 (P)	7940	66/106	150	78/13	50
	50/1-E (P)	12	66/107	175	78/130	25

1	2	3	4	5	6	7
	51/1	21550	66/108	100	78/131	75
	51/2	3725	66/109	75	78/132	175
	52/1 (P)	17488	66/11	75	78/133	50
	52/2	2400	66/110	100	78/134	50
	52/3	20950	66/111	200	78/135	100
	52/4	1650	66/112	125	78/136	125
	52/5	725	66/113	75	78/137	50
	52/6	1750	66/114	50	78/138	50
	53/10	1750	66/115	100	78/139	25
	53/11	350	66/116	75	78/14	75
	53/12	500	66/117	50	78/140	25
	53/3 (P)	167	66/118	50	78/141	75
	53/4	400	66/119	2675	78/142	875
	53/5	2950	66/12	50	78/143	950
	53/6	325	66/120	275	78/144	25
	53/7	650	66/121	125	78/145	675
	53/8	2300	66/122	100	78/146	675
	53/9	625	66/123	150	78/147	500
	54/1	225	66/124	100	78/148	625
	54/10	1200	66/125	100	78/149	25
	54/2	700	66/126	150	78/15	75
	54/3	725	66/127	125	78/150	450
	54/4	1700	66/13	50	78/151	50
	54/5	700	66/14	75	78/16	25
	54/6	725	66/15	75	78/17	150
	54/7	4150	66/16	125	78/18	75
	54/8	1675	66/17	25	78/19	75
	54/9	1425	66/18	25	78/2	5075
	55/1	500	66/19	50	78/20	25
	55/2	23675	66/2	125	78/21	200
	56/1	7575	66/20	25	78/22	100
	56/10	2025	66/21	50	78/23	50
	56/2	50	66/22	25	78/24	750
	56/3	4075	66/23	25	78/25	900
	56/4	2802	66/24	150	78/26	325
	56/4-A	353	66/25	50	78/27	150
	56/4-B	2047	66/26	50	78/28	350
	56/4-C	2030	66/27	25	78/29	175
	56/4-D	993	66/28	50	78/3	125
	56/4-E	1825	66/29	100	78/30	25
	56/5	300	66/3	175	78/31	50
	56/6	250	66/30	150	78/32	100
	56/7	275	66/31	75	78/33	25
	56/8	1450	66/32	50	78/34	75
	56/9	537	66/33	50	78/35	175
	56/9-A	538	66/34	50	78/36(P)	230
	57/1	2155	66/35	25	78/37	475
	57/1-A	5570	66/36	100	78/38	50
	57/1-B	5940	66/37	100	78/39	75
	57/1-C	5285	66/38	400	78/4(P)	2145
	58/1	5851	66/39	450	78/40	50
	58/1-A	616	66/4	175	78/41	50
	58/1-B	253	66/40	725	78/42	100

1	2	3	4	5	6	7
	58/1-C	430	66/41	200	78/43	50
	58/2	46200	66/42	350	78/44	100
	58/3	2750	66/43	225	78/45	75
	58/4	6150	66/44	375	78/46	50
	59/10	500	66/45	775	78/47	75
	59/11	375	66/46	150	78/48	100
	59/12	375	66/47	275	78/49	50
	59/13	375	66/48	175	78/5	50
	59/14	850	66/49	725	78/50	50
	59/2	3050	66/5	250	78/51	50
	59/3	4100	66/50	50	78/52	75
	59/5	3325	66/51	200	78/53	50
	59/6	3750	66/52	700	78/54	50
	59/7	2250	66/53	53	78/55	300
	59/8	450	66/54	100	78/56	100
	59/9	350	66/55	75	78/57	250
	59/1	6500	66/56	75	78/58	225
	59/4	5800	66/57	50	78/59	100
	60/10	1025	66/58	50	78/6	125
	60/11	3435	66/59	400	78/60	25
	60/11-A	615	66/6	275	78/61	75
	60/12	600	66/60	75	78/62	50
	60/2	5575	66/61	200	78/63	50
	60/3	350	66/62	600	78/64	75
	60/4	1300	66/63	75	78/65	25
	60/6	1050	66/64	150	78/66	50
	60/7	400	66/65	125	78/67	25
	60/8	300	66/66	25	78/68	75
	60/9	250	66/67	75	78/69	50
	60/1	9816	66/68	50	78/7	25
	60/5	2247	66/69	100	78/70	150
	61/1	2537	66/7	325	78/71	75
	61/1-A	313	66/70	50	78/72	125
	61/2	3225	66/71	50	78/73	275
	61/3	975	66/72	75	78/74	75
	61/4	2600	66/73	275	78/75	50
	61/5	950	66/74	50	78/76	50
	61/6	950	66/75	25	78/77	50
	62/10	1400	66/76	75	78/78	125
	62/11	475	66/77	125	78/79	50
	62/12	375	66/78	400	78/8	25
	62/13	400	66/79	225	78/80	125
	62/14	325	66/8	150	78/81	50
	62/15	300	66/80	100	78/82	50
	62/16	475	66/81	50	78/83	50
	62/17	1300	66/82	50	78/84	50
	62/18	100	66/83	75	78/85	250
	62/19	225	66/84	75	78/86	25
	62/2	4400	66/85	100	78/87	175
	62/20	75	66/86	25	78/88	25
	62/21	75	66/87	150	78/89	25
	62/22	125	66/88	25	78/9	50
	62/23	250	66/89	50	78/90	100

1	2	3	4	5	6	7
	62/24	100	66/9	250	78/91	150
	62/25	100	66/90	25	78/92	200
	62/26	125	66/91	100	78/93	25
	62/27	50	66/92	50	78/94	50
	62/28	275	66/93	50	78/95	50
	62/29	250	66/94	50	78/96	25
	62/3	100	66/95	100	78/97	200
	62/30	225	66/96	50	78/98	125
	62/31	250	66/97	300	78/99	75
	62/32	100	66/98	25	79/10	275
	62/33	125	66/99	50	79/11	325
	62/34	150	67/1	3750	79/12	175
	62/35	1350	67/10	525	79/13	250
	62/36	2850	67/11	475	79/14	425
	62/37	150	67/12	2625	79/15	125
	62/38	400	67/13	425	79/16	475
	62/39	200	67/14	300	79/17	50
	62/4	100	67/15	300	79/18	50
	62/40	800	67/16	150	79/19	25
	62/41	700	67/2	2950	79/20	50
	62/42	750	67/20	25	79/21	700
	62/43	700	67/21	50	79/22	2725
	62/44	725	67/22	300	79/23	150
	62/45	650	67/23	250	79/24	50
	62/46	650	67/24	1600	79/25	425
	62/47	625	67/25	250	79/26	225
	62/48	625	67/26	225	79/27	25
	62/49	650	67/27	175	79/28	7491
	62/5	1675	67/28	625	79/28-A	2220
	62/50	650	67/29	1300	79/28-B	5899
	62/51	150	67/3	1750	79/28-C	745
	62/52	125	67/30	1000	79/28-D	545
	62/53	375	67/31	1750	79/28-E	380
	62/54	75	67/32	1200	79/28-F	400
	62/55	275	67/33	1175	79/28-G	395
	62/56	225	67/34	1725	79/29	750
	62/57	150	67/35	525	79/30	425
	62/58	100	67/36	425	79/32	550
	62/59	100	67/37	4150	79/33	775
	62/6	200	67/38	3475	79/34	125
	62/60	275	67/39	3575	79/35	50
	62/61	175	67/4	200	79/4	75
	62/62	50	67/40	850	79/5	50
	62/63	125	67/41	1025	79/6	75
	62/64	525	67/42	550	79/7	100
	62/65	825	67/43	525	79/8	25
	62/66	250	67/44	150	79/9	75
	62/67	125	67/45	1775	79/1	2357
	62/68	75	67/46	5200	79/2	1027
	62/69	3025	67/47	350	79/3	221
	62/7	75	67/5	725	79/31	2355
	62/70	200	67/6	375	80/1	5250
	62/71	275	67/7	225	80/2	505

1	2	3	4	5	6	7
	62/72	300	67/8	575	81/1	450
	62/73	275	67/9	324	81/10	150
	62/74	600	67/17	242	81/11	525
	62/75	275	67/18	196	81/12	475
	62/76	150	67/19	686	81/13	100
	62/77	150	68/1	750	81/14	75
	62/78	900	68/10	2700	81/15	375
	62/79	50	68/11	1050	81/16	600
	62/8	125	68/12	1775	81/17	50
	62/80	100	68/13	975	81/18	650
	62/81	225	68/14	2350	81/19	600
	62/82	250	68/15	2025	81/2	50
	62/83	325	68/16	125	81/20	75
	62/84	175	68/17	3625	81/21	600
	62/85	275	68/18	375	81/22	75
	62/86	225	68/19	25	81/23	675
	62/87	200	68/2	3875	81/24	825
	62/9	775	68/20	25	81/25	125
	62/1	448	68/21	650	81/26	425
	63/1	275	68/22	775	81/27	500
	63/10	25	68/23	25	81/28	450
	63/11	25	68/24	25	81/29	325
	63/12	375	68/25	25	81/3	100
	63/13	50	68/26	50	81/30	600
	63/14	550	68/27	75	81/31	450
	63/15	150	68/28	25	81/32	50
	63/16	25	68/29	200	81/33	75
	63/17	150	68/3	1150	81/34	50
	63/18	50	68/30	75	81/35	625
	63/19	250	68/31	75	81/36	50
	63/2	125	68/32	50	81/37	175
	63/20	275	68/33	50	81/38	800
	63/21	300	68/34	50	81/39	50
	63/22	550	68/35	50	81/4	300
	63/23	525	68/36	50	81/40	325
	63/24	525	68/37	50	81/41	50
	63/25	675	68/38	150	81/42	25
	63/26	300	68/39	375	81/43	50
	63/27	300	68/4	750	81/44	75
	63/28	275	68/40	25	81/45	575
	63/29	300	68/41	75	81/46	75
	63/3	100	68/42	50	81/47	75
	63/30	75	68/43	425	81/48	250
	63/31	50	68/44	400	81/49	125
	63/32	100	68/45	500	81/5	1050
	63/33	100	68/46	9825	81/50	125
	63/34	500	68/47	450	81/51	600
	63/35	150	68/48	325	81/52	50
	63/36	75	68/49	300	81/53	75
	63/37	175	68/5	600	81/54	75
	63/38	300	68/50	375	81/55	50
	63/39	75	68/51	350	81/56	375
	63/4	50	68/52	350	81/57	100

1	2	3	4	5	6	7
	63/40	75	68/53	800	81/58	75
	63/41	225	68/6	150	81/59	175
	63/42	100	68/7	2100	81/6	425
	63/43	575	68/8	725	81/60	100
	63/5	725	68/9	850	81/61	50
	63/6	850	69/1	3050	81/62	200
	63/7	50	69/10	925	81/63	300
	63/8	50	69/11	950	81/64	100
	63/9	50	69/12	900	81/65	75
	64/1	50	69/13	950	81/66	25
	64/10	125	69/14	475	81/67	150
	64/11	125	69/15	475	81/68	225
	64/12	1800	69/16	475	81/7	225
	64/13	100	69/17	475	81/70	425
	64/14	50	69/18	950	81/71	175
	64/15	25	69/19	975	81/72	75
	64/16	50	69/2	3125	81/73	50
	64/17	75	69/20	50	81/74	50
	64/18	50	69/21	75	81/75	50
	64/19	50	69/22	75	81/76	325
	64/2	275	69/23	150	81/79	350
	64/20	75	69/24	125	81/8	500
	64/21	75	69/25	225	81/80	325
	64/22	75	69/26	200	81/81	300
	64/23	75	69/27	225	81/82	300
	64/24	250	69/28	100	81/83	100
	64/25	100	69/29	125	81/84	350
	64/26	50	69/3	3075	81/85	75
	64/27	75	69/30	225	81/86	100
	64/28	150	69/31	225	81/87	50
	64/29	50	69/32	200	81/9	625
	64/3	50	69/33	175	81/69	1180
	64/30	75	69/34	300	81/77	1275
	64/31	25	69/35	75	81/78	898
	64/32	75	69/36	150	82/1	3425
	64/33	75	69/37	1475	82/2	1922
	64/34	75	69/38	1425	82/3	1179
	64/35	75	69/4	3175	82/4	17454
	64/36	100	69/5	2800	82/5	2828
64/37	125	69/6	325	82/6	794	
64/38	150	69/7	2950			
64/39	50	69/8	925			
Area outside S. No. (Roads and Nallah)			18822			
Total area			899983			
QUEPEM XELDEM	270/4 (P)	400	276/153	75	297/58	25
	271/1 (P)	44	276/154	275	297/59	250
	271/2 (P)	27	276/155	200	297/6	100
	272/2 (P)	110	276/156	75	297/60	175
	272/3 (P)	120	276/16	75	297/61	125
	273/1	3775	276/17	150	297/62	125
	273/10	50	276/18	150	297/63	200
	273/100	125	276/19(P)	84	297/64	200

1	2	3	4	5	6	7
	273/101	75	276/2(P)	194	297/65	50
	273/102	75	276/24	50	297/66	50
	273/103	125	276/25	50	297/67	25
	273/104	50	276/26	75	297/68	50
	273/105 (P)	132	276/27	75	297/69	50
	273/106 (P)	180	276/28(P)	34	297/7	200
	273/11	50	276/32	125	297/70	75
	273/111 (P)	38	276/33(P)	368	297/71	100
	273/112	75	276/34	100	297/72	50
	273/113	150	276/35	75	297/73	175
	273/114	50	276/36(P)	16	297/74	100
	273/115	225	276/37(P)	23	297/75	250
	273/116	175	276/47	75	297/76	700
	273/117	250	276/48	275	297/77	175
	273/118	50	276/49	50	297/78	150
	273/119 (P)	28	276/50	50	297/79	75
	273/12	75	276/51	50	297/8	200
	273/121	150	276/52	50	297/80	125
	273/123 (P)	55	276/53	100	297/81	1225
	273/124	75	276/54	75	297/82	125
	273/125	75	276/55(P)	56	297/83	125
	273/126 (P)	175	276/57	250	297/84	150
	273/127 (P)	5	276/58	25	297/85	50
	273/128	75	276/59(P)	80	297/86	75
	273/129	125	276/60(P)	11	297/87	100
	273/13	125	276/63	50	297/88	100
	273/130	125	276/64	75	297/89	225
	273/131	50	276/65	50	297/9	100
	273/132	75	276/66	50	297/90	175
	273/133 (P)	420	276/67	75	297/91	300
	273/134	125	276/68(P)	35	297/92	125
	273/135	100	276/69(P)	11	297/93	125
	273/136	250	276/70(P)	70	297/94	250
	273/137	200	276/72	175	297/95	200
	273/139	300	276/73	700	297/96	50
	273/14	75	276/74	50	297/97	100
	273/140	175	276/75	50	297/98	50
	273/141	75	276/76	50	297/99	75
	273/142	225	276/77	50	298/1	475
	273/143	225	276/78	25	298/10	100
	273/144 (P)	310	276/79	50	298/11	50
	273/145	125	276/80	100	298/12	250
	273/146	75	276/81	400	298/13	525
	273/147	175	276/82	75	298/14	350
	273/148	50	276/83	150	298/15	300
	273/149	75	276/84	125	298/16	250
	273/15	625	276/85	50	298/17	350
	273/150	150	276/86	75	298/18	325
	273/151	225	276/87	200	298/19	400
	273/152	175	276/88	50	298/2	400
	273/153	125	276/89	75	298/20	425
	273/154	50	276/90	150	298/21	400
	273/155	125	276/91	300	298/22	425

1	2	3	4	5	6	7
	273/156	350	276/92	75	298/23	400
	273/157	175	276/93	150	298/24	425
	273/158	175	276/94	100	298/25	450
	273/159	150	276/95	100	298/26	425
	273/16	800	276/96	225	298/27	400
	273/160	1250	276/97	150	298/28	350
	273/161	250	276/98	250	298/29	325
	273/162	1075	276/99	25	298/3	400
	273/163	325	277/1	125	298/30	375
	273/164	275	277/2	250	298/31	350
	273/165	150	277/3(P)	50	298/32	325
	273/166	250	277/8	125	298/33	250
	273/167	225	277/9(P)	238	298/34	325
	273/168	50	277/12(P)	251	298/35	175
	273/169	50	277/13(P)	253	298/36	200
	273/17	250	277/14(P)	267	298/37	200
	273/170 (P)	980	277/15(P)	249	298/38	100
	273/171	75	277/16(P)	229	298/39	200
	273/172 (P)	15	277/34 (P)	265	298/4	475
	273/173	550	277/28	75	298/40	200
	273/174	100	277/26(P)	65	298/41	200
	273/175	125	277/27(P)	38	298/42	200
	273/176	225	277/29	100	298/43	300
	273/177	150	277/30(P)	114	298/44	300
	273/178	125	277/33(P)	38	298/45	450
	273/179	525	277/32(P)	11	298/46	150
	273/18	275	287/1 (P)	500	298/47	400
	273/180	50	292/1(P)	3633	298/48	275
	273/181	100	293/1(P)	80280	298/49	325
	273/182	175	293/10	225	298/5	475
	273/183	75	293/11	400	298/50	350
	273/184	50	293/12	175	298/51	350
	273/185	125	293/13	100	298/52	275
	273/186	125	293/14	75	298/53	375
	273/187	150	293/15	50	298/54	75
	273/188	150	293/16	350	298/55	75
	273/189	200	293/17	50	298/56	25
	273/19	100	293/18	100	298/57	25
	273/190	200	293/19	25	298/58	25
	273/191	325	293/2	125	298/59	50
	273/192	75	293/20	25	298/6	350
	273/193	75	293/21	50	298/60	75
	273/194	75	293/22	75	298/61	75
	273/195	75	293/23	75	298/62	25
	273/196	100	293/24	75	298/63	50
	273/197	275	293/25	25	298/64	25
	273/198	375	293/26	100	298/65	50
	273/199	75	293/27	100	298/66	75
	273/2	275	293/28	75	298/7	400
	273/20	100	293/29	75	298/8	375
	273/200	150	293/3	350	298/9	275
	273/201	75	293/30	50	299/1	10500
	273/202	150	293/31	225	299/2	23500

1	2	3	4	5	6	7
	273/203	525	293/32	100	299/3	1500
	273/204	150	293/33	75	299/4	100
	273/205	175	293/34	75	299/5	225
	273/206	250	293/35	500	299/6	450
	273/207	100	293/36	225	300/1	16550
	273/208	450	293/37	100	300/2	125
	273/209	100	293/38	150	300/3	50
	273/21	500	293/39	75	300/4	75
	273/210	75	293/4	275	300/5	25
	273/211	375	293/40	75	300/6	25
	273/212	75	293/41	100	301/1	1550
	273/213	50	293/42	125	301/2	3750
	273/214	75	293/43	100	301/3	1125
	273/215	175	293/44	50	301/4	975
	273/216	425	293/45	225	301/5	200
	273/217	100	293/46	50	302/1	275
	273/218	275	293/47	50	302/2	9378
	273/219	475	293/48	25	302/2-A	800
	273/22	150	293/49	25	302/2-B	322
	273/220	125	293/5	275	303/1	100
	273/221	375	293/50	25	303/10	100
	273/222	150	293/51	225	303/2	7075
	273/223	50	293/52	200	303/3	225
	273/224	250	293/53	50	303/4	5175
	273/225	75	293/54	50	303/5	850
	273/226	75	293/55	125	303/6	225
	273/227	325	293/6	250	303/7	1200
	273/228	125	293/7	250	303/8	3200
	273/229	200	293/8	250	303/9	50
	273/23	75	293/9	200	304/1	1100
	273/230	150	294/1(P)	53939	304/2	1175
	273/231	300	294/1-A	305	304/3	2050
	273/232	100	294/1-AA	336	304/4	2250
	273/233	75	294/1-AB	375	304/5	3700
	273/234	50	294/1-AC	352	304/6	3875
	273/235	800	294/1-AD	296	305/1	4492
	273/236	150	294/1-AE	257	305/1-A	308
	273/237-A(P)	975	294/1-AF	283	306/1	925
	273/237-B(P)	1100	294/1-AG	299	306/2	300
	273/238	100	294/1-AH	300	306/3	625
	273/239	125	294/1-AI	300	306/4	850
	273/24	75	294/1-AJ	300	306/5	1100
	273/240	2075	294/1-AK	300	306/6	825
	273/241 (P)	120	294/1-AL	300	306/7	1600
	273/242	125	294/1-AM	299	306/8	2200
	273/243	100	294/1-AN	299	306/9	825
	273/244	100	294/1-AO	300	307/1	25
	273/245	50	294/1-AP	300	307/10	125
	273/246	25	294/1-AQ	300	307/11	150
	273/247	50	294/1-AR	300	307/12	125
	273/248	875	294/1-AS	300	307/13	625
	273/249	725	294/1-AT	299	307/14	425
	273/25	100	294/1-AU	285	307/15	125

1	2	3	4	5	6	7
	273/250	925	294/1-AV	285	307/16	450
	273/251	425	294/1-AW	285	307/17	175
	273/252	150	294/1-AX	285	307/2	250
	273/253	100	294/1-AY	285	307/3	75
	273/254	100	294/1-AZ	285	307/4	125
	273/26	500	294/1-B	923	307/5	300
	273/27	75	294/1-BA	329	307/6	850
	273/28	200	294/1-BB	315	307/7	325
	273/29	100	294/1-BC	315	307/8	100
	273/3	250	294/1-BD	315	307/9	75
	273/30	375	294/1-BE	315	308/1	1375
	273/31	50	294/1-BF	329	308/10	200
	273/32	50	294/1-BG	315	308/11	375
	273/33	125	294/1-BH	315	308/12	100
	273/34	375	294/1-BI	315	308/13	275
	273/35	50	294/1-BJ	315	308/14	25
	273/36	125	294/1-BK	279	308/15	275
	273/37	75	294/1-BL	544	308/16	50
	273/38	100	294/1-BM	325	308/2	500
	273/39	75	294/1-BN	267	308/3	125
	273/4	225	294/1-BO	273	308/4	125
	273/40	100	294/1-BP	281	308/5	250
	273/41	50	294/1-BQ	293	308/6	275
	273/42	50	294/1-BR	293	308/7	50
	273/43	125	294/1-BS	289	308/8	250
	273/44	100	294/1-BT	281	308/9	550
	273/45	25	294/1-BU	275	309/1	1050
	273/46	50	294/1-BV	289	309/2	1875
	273/47	50	294/1-BW	266	309/3	750
	273/48	75	294/1-BX	295	309/4	1E+05
	273/49	125	294/1-BY	340	309/4-A	2000
	273/5	200	294/1-BZ	444	309/5	3850
	273/50	75	294/1-C	322	309/6	3600
	273/51	50	294/1-D	445	309/7	6800
	273/52	125	294/1-E	404	309/8	375
	273/53	50	294/1-F	403	310/1	250
	273/54	50	294/1-G (P)	25	310/10	75
	273/55	450	294/1-H	322	310/100	350
	273/56	100	294/1-J	644	310/101	75
	273/57	100	294/1-K	306	310/102	75
	273/58	125	294/1-L	306	310/103	100
	273/59	75	294/1-M	205	310/104	100
	273/6	950	294/1-N (P)	220	310/105	350
	273/60	225	294/1-O	322	310/106	350
	273/61	100	294/1-P	205	310/107	225
	273/62	325	294/1-Q	357	310/108	100
	273/63	1325	294/1-R(P)	280	310/109	375
	273/64	50	294/1-S	420	310/11	75
	273/65	50	294/1-V	3160	310/110	25
	273/66	225	294/1-W	2275	310/111	25
	273/67	100	294/1-X	306	310/12	50
	273/68	150	294/1-Y	322	310/13	25
	273/69	75	294/1-Z	420	310/14	75

1	2	3	4	5	6	7
	273/7	200	294/2	300	310/15	125
	273/70	225	295/1 (P)	60	310/16	75
	273/71	125	296/1-A (P)	40	310/17	75
	273/72	150	297/1	225	310/18	150
	273/73	350	297/10	325	310/19	50
	273/74	125	297/100	100	310/2	75
	273/75	200	297/101	100	310/20	100
	273/76	225	297/102	125	310/21	50
	273/77	75	297/103	125	310/22	75
	273/78	50	297/104	125	310/23	100
	273/79 (P)	330	297/105	100	310/24	100
	273/8	150	297/106	75	310/25	25
	273/80	100	297/107	50	310/26	75
	273/81	175	297/108	150	310/27	175
	273/82	100	297/109	150	310/28	75
	273/83	125	297/11	50	310/29	125
	273/84	75	297/110	100	310/3	525
	273/85	50	297/111	100	310/30	50
	273/86	200	297/112	125	310/31	50
	273/87	50	297/113	150	310/32	25
	273/88	50	297/114	75	310/33	75
	273/89	50	297/115	100	310/34	50
	273/9	75	297/116	75	310/35	100
	273/90	225	297/117	75	310/36	100
	273/91	475	297/118	275	310/37	75
	273/92	150	297/119	150	310/38	125
	273/93	50	297/12	225	310/39	100
	273/94	50	297/120	100	310/4	25
	273/95	75	297/121	100	310/40	50
	273/96	125	297/122	125	310/41	50
	273/97	100	297/123	50	310/42	25
	273/98	275	297/124	125	310/43	100
	273/99	25	297/125	150	310/44	75
	274/1	75	297/126	75	310/45	75
	274/10	275	297/127	150	310/46	100
	274/11	75	297/128	150	310/47	75
	274/12	100	297/129	200	310/48	25
	274/13	175	297/13	50	310/49	100
	274/14	650	297/130	25	310/5	200
	274/15	100	297/131	25	310/50	50
	274/16	150	297/132	150	310/51	75
	274/17	75	297/133	150	310/52	25
	274/18	150	297/134	100	310/53	100
	274/19	750	297/135	150	310/54	150
	274/2	75	297/136	75	310/55	125
	274/20	350	297/137	100	310/56	425
	274/21	400	297/138	200	310/57	50
	2274/2	400	297/139	175	310/58	25
	274/23	275	297/14	100	310/59	25
	274/24	325	297/140	50	310/6	125
	274/25	350	297/141	25	310/60	50
	274/26	100	297/142	125	310/61	50
	274/27	250	297/143	75	310/62	50

1	2	3	4	5	6	7
	274/28	175	297/144	25	310/63	50
	274/29	75	297/145	175	310/64	50
	274/3	100	297/146	100	310/65	50
	274/30	350	297/147	175	310/66	50
	274/31	50	297/148	75	310/67	50
	274/32	250	297/149	75	310/68	50
	274/33	100	297/15	75	310/69	125
	274/34	125	297/150	175	310/7	100
	274/35	75	297/151	75	310/70	25
	274/36	50	297/152	150	310/71	450
	274/37	175	297/153	250	310/72	25
	274/38	75	297/154	50	310/73	75
	274/39	50	297/155(P)	1500	310/74	75
	274/4	225	297/156	425	310/75	50
	274/40	100	297/157	75	310/76	25
	274/41	225	297/158	75	310/77	125
	274/42	50	297/159	50	310/78	100
	274/43	25	297/16	100	310/79	275
	274/44	125	297/160	100	310/8	75
	274/45	50	297/161	75	310/80	325
	274/46	100	297/162	75	310/81	275
	274/47	450	297/163	75	310/82	275
	274/48	525	297/164	75	310/83	375
	274/49	775	297/165	125	310/84	375
	274/5	175	297/166	100	310/85	775
	274/50	150	297/167	275	310/86	375
	274/51	3250	297/168	125	310/87	150
	274/52	225	297/169	50	310/88	175
	274/6	150	297/17	175	310/89	375
	274/7	50	297/170	50	310/9	200
	274/8	150	297/171	75	310/90	450
	274/9	175	297/172	50	310/91	175
	275/1	1400	297/173	50	310/92	200
	275/10	5450	297/174	75	310/93	300
	275/11	375	297/175	25	310/94	750
	275/12	1850	297/176	100	310/95	300
	275/13	1250	297/177	100	310/96	575
	275/14	1425	297/178	50	310/97	300
	275/15	825	297/179	50	310/98	350
	275/16	450	297/18	150	310/99	350
	275/17	525	297/180	50	311/1(P)	1E+05
	275/18	25	297/181	75	311/10	150
	275/19	1300	297/182	75	311/11	75
	275/2	1075	297/183	125	311/12	175
	275/3	1575	297/184	25	311/13	75
	275/4	2025	297/185	25	311/14	50
	275/5	75	297/186	125	311/15	100
	275/6	2575	297/187	75	311/16	125
	275/7	1700	297/188	75	311/17	125
	275/8	1750	297/189	125	311/18	125
	275/9	1800	297/19	225	311/19	125
	276/1 (P)	96	297/190	75	311/2	150
	276/100	25	297/191	25	311/20	75

1	2	3	4	5	6	7
	276/101	100	297/192	100	311/21	200
	276/102	125	297/193	75	311/22	150
	276/103	275	297/194	75	311/23	150
	276/104	125	297/195	100	311/24	50
	276/105	25	297/196	100	311/25	25
	276/106	100	297/197	75	311/26	25
	276/107	200	297/198	50	311/27	25
	276/108	125	297/199	75	311/28	50
	276/109	125	297/2	475	311/29	75
	276/11	850	297/20	125	311/3	25
	276/110	125	297/200	75	311/30	250
	276/111	175	297/201	75	311/31	250
	276/112	50	297/202	75	311/32	225
	276/113	175	297/203	50	311/33	200
	276/114	250	297/204	25	311/34	225
	276/115	350	297/21	50	311/35	150
	276/116	100	297/22	25	311/36	150
	276/117	350	297/23	75	311/38	75
	276/118	50	297/24	50	311/39	75
	276/119	325	297/25	125	311/4	25
	276/12	175	297/26	50	311/40	150
	276/121	400	297/27	50	311/41	50
	276/122	375	297/28	125	311/42	50
	276/123	50	297/29	50	311/43	75
	276/124	150	297/3	75	311/44	175
	276/125	50	297/30	75	311/45	50
	276/126	950	297/31	75	311/46	50
	276/127	175	297/32	125	311/47	200
	276/128	125	297/33	175	311/48	150
	276/129	75	297/34	50	311/49	100
	276/13 (P)	58	297/35	100	311/5	25
	276/130	50	297/36	50	311/50	175
	276/131	50	297/37	50	311/51	175
	276/132	275	297/38	25	311/52	100
	276/133	125	297/39	100	311/53	125
	276/134	150	297/4	225	311/54	200
	276/135	75	297/40	50	311/55	175
	276/136	50	297/41	50	311/56	150
	276/137	50	297/42	25	311/57	50
	276/138	50	297/43	12700	311/58	50
	276/139	75	297/44	25	311/59	100
	276/14	75	297/45	25	311/6	25
	276/140	75	297/46	75	311/60	100
	276/141	75	297/47	675	311/61	75
	276/142	75	297/48	225	311/62	75
	276/143	50	297/49	75	311/63	100
	276/144	50	297/5	1550	311/64	100
	276/145	50	297/50	150	311/65	100
	276/146	75	297/51	917	311/66	100
	276/147	150	297/51-A	1108	311/67	100
	276/148	375	297/52	675	311/7	100
	276/149	175	297/53	825	311/8	50
	276/15	75	297/54	50	311/9	200

1	2	3	4	5	6	7
	276/150	250	297/55	175	311/37	160
	276/151	75	297/56	75	312/1(P)	29395
	276/152	100	297/57	25		
Area outside S. No. (Roads and Nallah)			12619			
Total area			801858			
QUEPEM/ /COTOMBI	1/1 (P)	10560	46/44	50	65/3	200
	1/2	225	46/45	150	65/4	200
	2/1(P)	48311	46/46	150	65/5	350
	2/1-A	4776	46/47	2400	65/6	150
	2/1-B	25	46/48	3025	65/7	365
	29/1 (P)	4745	46/5	1825	65/8	75
	29/2 (P)	287	46/6	325	65/9	300
	29/3 (P)	535	46/7	1150	66/1	1450
	31/21 (P)	66	46/8	1250	66/2	1075
	45/3 (P)	772	46/9	575	66/3	1125
	45/31 (P)	1206	53/1	20700	66/4	400
	45/46 (P)	10	54/1	2675	66/5	225
	45/47 (P)	68	54/10	225	66/6	350
	45/48 (P)	5	54/11	825	66/7	175
	45/49 (P)	937	54/12	1300	66/8	325
	48/2 (P)	5	54/13	1350	66/9	200
	48/12 (P)	1348	54/14	1100	67/1 (P)	440
	48/13 (P)	452	54/15	1075	67/2 (P)	65
	48/14 (P)	375	54/16	1100	67/3 (P)	1
	48/15 (P)	1,305	54/17	1850	68/1	1350
	48/16	5600	54/18	175	68/2	1275
	48/19	754	54/2	1075	68/3	8450
	47/5(P)	352	54/3	10900	68/4 (P)	17824
	47/6 (P)	431	54/4	650	68/5	1675
	47/7	550	54/5	2850	68/6 (P)	9700
	47/8(P)	80	54/6	2800	68/7	125
	47/9	175	54/7	175	68/8	3150
	47/10	275	54/8	200	69/1	16150
	47/11	175	54/9	250	69/2	3600
	47/12	950	55/1	18950	69/2-A	3200
	47/13	275	56/1	6725	69/3	12325
	47/14	175	56/2	6125	69/4	1950
	47/15	150	56/3	8600	69/5	1925
	47/16	125	56/4	14800	70/1	1225
	47/17	225	57/1	1150	70/2	2750
	47/18	1350	57/10	1075	70/3	2050
	47/19(P)	1198	57/100	50	70/4	10625
	47/20 (P)	478	57/11	250	70/5	950
	47/21(P)	465	57/12	225	70/6	950
	47/22 (P)	751	57/13	200	70/7	4650
	47/29 (P)	775	57/14	225	71/1	4300
	47/31 (P)	29	57/15	750	71/2	4350
	47/32 (P)	5	57/16	150	71/3	5475
	47/33 (P)	144	57/17	325	72/1	11750
	47/34 (P)	35	57/18	400	72/2	1625
	47/35 (P)	185	57/19	600	72/3	775
	47/36	175	57/2	325	72/4	1825

1	2	3	4	5	6	7
	47/37	550	57/20	100	73/1	12500
	47/38	125	57/21	50	73/10	475
	47/39	100	57/22	75	73/11	14200
	47/40	425	57/23	125	73/12	5800
	47/41	200	57/24	125	73/13	225
	47/42	200	57/25	375	73/2	150
	47/43	75	57/26	275	73/3	125
	47/44	75	57/27	50	73/4	475
	47/45	100	57/28	25	73/5	275
	47/46	75	57/29	25	73/6	1725
	47/47	900	57/3	200	73/7	50
	47/48	900	57/30	300	73/8	400
	47/49	200	57/31	150	73/9	500
	47/50	350	57/32	375	74/1 (P)	6031
	47/51	1900	57/33	200	74/2 (P)	4034
	47/52	225	57/34	200	93/1 (P)	5211
	47/53	3125	57/35	225	94/1 (P)	5837
	47/54	300	57/36	150	95/1	17525
	47/55	400	57/37	100	95/2	20975
	47/56	150	57/38	375	96/1	6175
	47/57	275	57/39	375	97/1	23925
	47/58	200	57/4	275	98/1 (P)	25033
	47/59	175	57/40	300	100/1 (P)	1491
	47/60	325	57/41	125	101/1	12950
	47/61	250	57/42	150	102/1	1000
	47/62	275	57/43	325	102/10	75
	47/63	100	57/44	275	102/11	75
	47/64	100	57/45	100	102/12	75
	47/65	225	57/46	125	102/13	100
	47/66	200	57/47	200	102/14	150
	47/67	375	57/48	700	102/15	125
	47/68	125	57/49	125	102/16	75
	47/69	125	57/5	175	102/17	75
	47/70	250	57/50	25	102/18	125
	47/71	75	57/51	25	102/19	100
	47/72	75	57/52	50	102/2	1050
	47/73	225	57/53	50	102/20	150
	47/74	225	57/54	50	102/21	75
	47/75	175	57/55	50	102/22	75
	47/76	50	57/56	100	102/23	175
	47/77	550	57/57	100	102/24	50
	47/78	250	57/58	300	102/25	100
	47/79	275	57/59	75	102/26	50
	47/80	80	57/6	2750	102/27	225
	47/81	175	57/60	50	102/28	375
	47/82	250	57/61	125	102/29	50
	47/83	150	57/62	75	102/3	175
	47/84	300	57/63	50	102/30	150
	47/85	75	57/64	75	102/31	100
	47/86	50	57/65	75	102/32	75
	47/87	3100	57/66	275	102/33	75
	47/88	7075	57/67	2300	102/34	75
	47/89	225	57/68	975	102/35	50

1	2	3	4	5	6	7
	47/90	225	57/69	925	102/36	50
	47/91	250	57/7	400	102/37	125
	47/92	3800	57/70	200	102/38	150
	47/93	400	57/71	50	102/39	75
	47/94	175	57/72	50	102/4	50
	47/95	175	57/73	250	102/40	50
	47/96	100	57/74	175	102/41	75
	47/97	150	57/75	375	102/42	125
	47/98	125	57/76	75	102/43	75
	47/99	100	57/77	100	102/44	75
	47/100	250	57/78	100	102/45	125
	47/101	350	57/79	50	102/46	75
	47/102	800	57/8	325	102/47	75
	47/103	825	57/80	75	102/48	125
	47/104	1100	57/81	50	102/49	125
	48/1(P)	20	57/82	50	102/5	50
	50/1	750	57/83	50	102/50	125
	50/10	150	57/84	125	102/51	100
	50/11	450	57/85	50	102/52	50
	50/12	675	57/86	125	102/53	125
	50/13	150	57/87	50	102/54	125
	50/14	150	57/88	50	102/55	150
	50/15	150	57/89	50	102/56	125
	50/16	200	57/9	325	102/57	125
	50/17	125	57/90	125	102/58	100
	50/18	150	57/91	100	102/59	350
	50/19	175	57/92	50	102/6	100
	50/2	175	57/93	100	102/60	125
	50/20	125	57/94	50	102/61	100
	50/21	250	57/95	75	102/62	325
	50/22	1175	57/96	50	102/63	125
	50/23	575	57/97	50	102/64	125
	50/24	600	57/98	50	102/65	125
	50/25	300	57/99	25	102/66	100
	50/26	225	58/1	3275	102/67	75
	50/27	375	58/2	1625	102/68	50
	50/28	50	58/3	5350	102/69	150
	50/29	125	58/4	1425	102/7	50
	50/3	100	58/5	1125	102/70	250
	50/30	250	58/6	3100	102/71	150
	50/4	175	59/1	4000	102/72	175
	50/5	100	59/10	25	102/73	75
	50/6	100	59/11	100	102/74	250
	50/7	1175	59/2	3550	102/75	125
	50/8	200	59/3	1825	102/76	13900
	50/9	200	59/4	4625	102/77	175
	51/1	47682	59/5	1625	102/78	100
	51/2	3475	59/6	7325	102/79	1225
	51/3	1075	59/7	3675	102/8	50
	51/4	3750	59/8	3625	102/80	1125
	52/1	225	59/9	100	102/81	716
	52/2	1550	60/1	7275	102/81-A	343
	52/3	325	60/10	1400	102/81-B	320

1	2	3	4	5	6	7	
	52/4	2150	60/11	50	102/81-C	796	
	46/1	225	60/12	2550	102/82	525	
	46/10	175	60/13	1000	102/83	2175	
	46/11	75	60/14	5800	102/9	75	
	46/12	75	60/2	1800	103/1	5100	
	46/13	350	60/3	175	104/1	250	
	46/14	125	60/4	1825	104/2 (P)	14227	
	46/15	100	60/5	125	104/3 (P)	5032	
	46/16	25	60/6	100	105/1 (P)	1657	
	46/17	100	60/7	75	105/2	2500	
	46/18	50	60/8	400	105/3 (P)	5576	
	46/19	125	60/9	200	106/1	8200	
	46/2	1000	61/1	3300	106/2	8750	
	46/20	125	61/2	4950	106/3	19400	
	46/21	50	62/1	12400	106/4	300	
	46/22	100	62/2	4425	106/5 (P)	27904	
	46/23	100	62/3	1250	106/6 (P)	10954	
	46/24	75	62/4	300	107/1	2750	
	46/25	100	63/1	10800	108/1	950	
	46/26	100	63/2	5075	108/2	1425	
	46/27	125	63/3	525	109/1	8200	
	46/28	3800	63/4	6675	109/2	1925	
	46/29	125	63/5	1500	109/3	3625	
	46/3	475	63/6	625	109/4	33600	
	46/30	150	63/7	7950	109/5	850	
	46/31	175	64/1	1925	109/6	7000	
	46/32	150	64/2	125	109/7	475	
	46/33	125	64/3	3925	109/8	325	
	46/34	125	65/1	4800	109/9	1600	
	46/35	150	65/10	225	110/1	2825	
	46/36	125	65/11	550	110/2	4750	
	46/37	125	65/12	800	110/3	16125	
	46/38	125	65/13	375	110/4	11425	
	46/39	125	65/14	50	111/1	8800	
	46/4	1100	65/15	75	111/2	6350	
	46/40	125	65/16	9225	111/3	11900	
	46/41	125	65/17	3075	112/1	38500	
	46/42	150	65/18	1650			
	46/43	50	65/2	175			
	Area outside S. No. (Roads and Nallah)			26972			
	Total area			1147356			
	QUEPEM/ XIC- XELVONA	21/1 (P)	56880				
Total area			56880				
QUEPEM/ /AVEDEM	24/1 (P)	7507					
Total area			7507				
Grand Total			2913584				

The map of wetland boundary of the said Cotombi Lake with 50 meters buffer and the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said **Cotombi Lake** the same is located within Revenue village of Cotombi of Quepem Taluka, South Goa.

1.5. For the purpose of this wetland known as the said **Cotombi Lake** the Zone of Influence is located within Revenue villages of Cotombi, Assolda, Xeldem, Avedem, Xic-Xelvona of Quepem Taluka, South Goa.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching.
8. Extraction of soil, mud, rocks for commercial purpose

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/ MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa.	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Traditional Fishery	Existing traditional practices of fishing will be permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/ 969

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary Goa State Biodiversity Board, Head of Nodal agency Goa State wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/ 06-11-2020

1. WHEREAS, there exists a water body known as Batim Lake admeasuring an area of 265561 sq. mts., located in the village Batim of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Batim Lake"); which is more particularly described in the Schedule I herein;
2. AND WHEREAS, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. AND WHEREAS, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Batim Lake as wetland;
4. AND WHEREAS, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Batim Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. NOW THEREFORE, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032 or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director/Ex officio, Joint Secretary (Environment & CC).

Porvorim, 25th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence**1.1. Wetland**

The said Batim Lake is admeasuring an area of 265561 sq. mts., surveyed under the following Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
TISWADI/ BATIM	79/1(P)	882	125/11	4475	153/13	1925
	79/13(P)	191	125/12	2375	153/14	1925
	79/14(P)	79	125/13	2050	153/15	2500
	79/15(P)	60	125/14	2050	153/16	2525
	79/16(P)	52	125/15	2100	153/17	2150
	79/26(P)	45	125/16	4450	153/18	275
	79/27(P)	14	125/17	2250	153/19	600
	80/1	400	125/18	2350	154/1	2175
	80/2	450	125/19	2100	154/2(P)	885
	80/3	1375	125/20	2275	154/3(P)	1388
	80/4	1350	125/21	2400	154/5(P)	134
	80/5	700	125/22	2950	154/6(P)	704
	80/6	1250	126/1	1425	158/1	1925
	80/7	75	126/2	2100	158/2(P)	1310
	80/8	525	126/3	3425	159/1(P)	3889
	80/9	1425	126/4	5975	159/2	2175
	80/10	925	126/5	3525	159/3(P)	1109
	80/11	975	126/6	22375	159/4	350
	81/10(P)	76	127/1(P)	950	159/4-A	800
	81/16(P)	248	127/3(P)	1289	159/5(P)	537
	81/17(P)	523	127/4	400	159/6(P)	20
	81/18	600	127/5(P)	996	159/7(P)	19
	81/19	425	128/1(P)	931	159/8(P)	1090
	82/12(P)	15	128/2	2475	159/9(P)	1020
	109/22(P)	202	128/3	1300	165/1	3175
	109/24(P)	553	129/1(P)	351	165/2	4175
	109/25(P)	563	129/2(P)	1026	165/3	925
	109/26	225	151/1(P)	782	165/4	525
	109/27	1575	151/2(P)	421	165/5	500
	109/28	100	151/3(P)	462	165/6	1325
	109/29	450	151/4(P)	673	165/7	725
	109/30(P)	23	151/5(P)	1	165/8	550
	110/1(P)	78	152/1(P)	202	166/1	4900
	122/2(P)	4594	152/2(P)	132	166/2	250
	122/3(P)	2050	152/3(P)	173	166/3	4375
	122/4(P)	855	152/4(P)	1098	166/4	4525
	122/5	75	152/5(P)	895	166/5	4175
	123/1	1200	152/6(P)	343	167/1(P)	1704
	123/2	325	152/7(P)	372	167/2	3325
	124/1	150	152/8(P)	584	167/3(P)	154
	124/2	3900	152/9(P)	757	167/4(P)	728
	124/3	4225	152/10(P)	763	167/5(P)	560
	124/4	550	152/11(P)	737	167/6(P)	842
	124/5	4275	153/1	1175	167/16	675
	124/6	3775	153/2	1150	167/17	75

1	2	3	4	5	6	7
	125/1	1400	153/3	975	167/15-B(P)	324
	125/2	2675	153/4	1050	164/1(P)	188
	125/3	1950	153/5	925	164/2	1525
	125/4	2100	153/6	1875	164/3(P)	4088
	125/5	2000	153/7	1900	164/4(P)	198
	125/6	1825	153/8	1925	164/6(P)	241
	125/7	2200	153/9	2125	164/8(P)	3609
	125/8	2000	153/10	1200	164/9	50
	125/9	1800	153/11	1000		
	125/10	3950	153/12	2375		
Total			250582			
Area outside S. No. (Roads and Nallah)			14979.00			
Grand Total			265561.00			

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Batim Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Batim Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Batim Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said **Batim Lake** is admeasuring 2221098 sq. mts., surveyed under Survey No.

Taluka/ Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
TISWADI/ /BATIM LAKE	151/1(P)	2899	144/43	725	167/15-B(P)	750
	151/2(P)	1852	144/5	250	164/1(P)	546
	151/3(P)	1806	144/6	175	164/4(P)	2705
	151/4(P)	3798	144/7	125	164/6(P)	725
	151/5	3925	144/8	200	164/7	450
	151/6	9275	144/9	225	164/8(p)	3571
	151/7	4875	145/1	7350	164/3(P)	571
	151/8	4150	145/2	53850	163/1(P)	270
	151/9	4025	146/1	14000	163/2(P)	48
	151/10	2658	147/1	20400	163/3(P)	161
	155/1	8625	139/1	1100	163/4(P)	48
	155/2	3750	139/2	6025	163/5(P)	19
	155/3	1200	139/3	6625	163/6(P)	21
	155/4	4600	138/4	750	163/7(P)	5
	150/1	3200	143/1	1075	1/2(p)	1076
	150/2	3125	143/10	1525	1/2-A(P)	119
	150/3	1950	143/11	1225	122/2(P)	18006
	150/4	150	143/2	1100	122/4(P)	582
	150/5	1025	143/3	2125	121/2(P)	1725
	150/6	3800	143/4	3025	127/1(P)	3700

1	2	3	4	5	6	7
	149/1	3275	143/5	1900	127/3(P)	11651
	149/2	175	143/6	3300	127/5(P)	8841
	149/3(P)	30119	143/7	1050	128/1(P)	12045
	149/4	2550	143/8	475	129/1(P)	11062
	148/1	8250	143/9	875	129/2(P)	1329
	148/2(P)	33910	140/1	20725	130/1	775
	144/1	1825	141/1	14775	130/2	28250
	144/10	200	141/2	8625	130/3	1025
	144/11	275	142/1	6350	130/4	1225
	144/12	250	142/2	1275	130/5	3075
	144/13	125	142/3	10025	131/1	450
	144/14	125	142/4	9275	131/2	9625
	144/15	125	137/1	5075	132/1(P)	177
	144/16	125	137/2	3300	132/2(P)	26942
	144/17	125	138/1	2000	132/3	2075
	144/18	125	138/2	22025	132/4	6875
	144/19	175	158/2(P)	6051	132/5	2475
	144/2	5375	158/3	550	132/6	2050
	144/20	175	158/4	14050	132/7	17775
	144/21	200	158/5	950	132/8	1650
	144/22	225	154/2(P)	3156	132/9	500
	144/23	225	154/3(P)	1000	134/2	12975
	144/24	200	154/5(P)	4507	135/1(P)	475
	144/25	1500	154/4	2075	136/1(P)	118
	144/26	1100	154/6	2775	133/1	3200
	144/27	3575	154/7	2450	133/2	5625
	144/28	4300	154/8	2275	137/1	5075
	144/29	350	154/9	1275	137/2	3300
	144/3	150	157/2(P)	93	138/1	2000
	144/30	350	157/2-A(P)	315	138/2	22025
	144/31	925	157/2-B(P)	371	152/1(P)	1644
	144/32	100	160/1(P)	11551	152/2(P)	828
	144/33	4450	160/2	650	152/3(P)	815
	144/34	225	161/1(P)	48	152/4(P)	4100
	144/35	1725	161/2(P)	8250	152/5(P)	4729
	144/36	1475	161/3(P)	675	152/6(P)	1703
	144/37	3250	167/1(P)	429	152/7(P)	1732
	144/38	450	167/3(P)	302	152/8(p)	2350
	144/39	1850	167/4(P)	2660	152/9(p)	3543
	4144/	200	167/5(P)	510	152/10(p)	3132
	144/40	250	167/6(P)	29	152/11(p)	2994
	144/41	2125	167/15(P)	2920		
	144/42	1325	167/15-A	717		
Total area			806723			
MANDUR/ /TISWADI	46/1(P)	2517	45/1(P)	3060		
Total area			5577			
NEURA-O- -PEQUEO/ /TISWADI	26/1(P)	321	25/1(P)	7900	23/1(P)	851
Total area			9072			

1	2	3	4	5	6	7
GANCIM/ /TISWADI	60/1(P)	6776	21/6	3300	25/27	100
	60/1-B(P)	1628	21/7	125	25/28	100
	61/1(P)	18374	21/8	6050	25/29	125
	61/1-A	6690	21/9	375	25/3	150
	4/1(P)	28218	20/1	1725	25/30	125
	1/1(P)	5818	20/2	3275	25/31	100
	1/2(P)	18228	20/3	3275	25/32	75
	1/4	8775	20/4	1825	25/33	125
	1/5	8000	20/5	2975	25/34	125
	5/1	29675	20/6	2725	25/35	1375
	12/1	2350	20/7	275	25/36	1050
	12/2	3175	20/8	825	25/37	625
	12/3	2900	23/1	14800	25/38	975
	12/4	8175	23/2	250	25/39	25
	9/1	1950	23/3	25600	25/4	200
	9/2	1775	26/1	2025	25/5	275
	9/3	2325	26/10	1125	25/6	300
	9/4	3250	26/11	2100	25/7	300
	10/1	8600	26/12	1150	25/8	325
	4/2	10475	26/13	1100	25/9	325
	4/3	15900	26/14	1000	27/1	1600
	3/1	4100	26/15	500	27/10	2600
	3/2	22175	26/16	200	27/11	1400
	3/3	4500	26/17	250	27/12	1400
	2/1	15000	26/18	100	27/13	1400
	2/2	9525	26/19	100	27/14	3400
	2/3	6200	26/2	875	27/15	1150
	11/1	24925	26/20	75	27/2	1850
	29/1	10600	26/21	100	27/3	1025
	29/2	1375	26/22	75	27/4	1050
	29/3	9150	26/23	50	27/5	1075
	29/4	6300	26/24	75	27/6	1125
	16/1	102444	26/3	1850	27/7	1225
	16/2	8050	26/4	1225	27/8	1250
	23/1	14800	26/5	950	27/9	1200
	23/2	250	26/6	950	24/1	7650
	23/3	25600	26/7	1150	24/2	30400
	19/1	1150	26/8	1100	28/1(P)	24447
	19/2	3400	26/9	1200	28/2	13800
	19/3	4875	25/1	150	28/3	2875
	18/1	4425	25/10	325	28/4	275
	18/2	5675	25/11	325	28/5	4250
	18/3	1850	25/12	300	28/6	3375
	18/4	2725	25/13	275	28/7	3950
	18/5	2525	25/14	225	28/8	1275
	18/6	4975	25/15	250	28/9	15300
	18/7	825	25/16	300	30/1(P)	11369
	17/1	5400	25/17	225	31/1(P)	51187
	17/2	17025	25/18	150	22/2(P)	10555
	17/3	200	25/19	200	22/1(P)	54279
	21/1	9100	25/2	150	16/1(P)	102444
	21/10	2250	25/20	200	15/1-A(P)	2972

1	2	3	4	5	6	7
	21/11	325	25/21	225	15/1(P)	45115
	21/12	5100	25/22	175	15/1-A-5	300
	21/2	7075	25/23	100	15/1-A-15	1950
	21/3	7975	25/24	150	14/1(p)	101363
	21/4	3725	25/25	100	8/1(P)	84981
	21/5	1825	25/26	150	6/1(P)	115285
Total area			1360723			
GOA- VELHA/ TISWADI	32/1(P)	15679	31/2(P)	118	31/3(P)	113
	31/1(P)	4050				
Total area			19960			
Area outside S. No. (Roads and Nallah)			19643			
Grand Total			2221098			

The map of wetland boundary of the said Batim Lake with 50 meters buffer and the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said **Batim Lake** the same is located within Revenue village of Batim, of Tiswadi Taluka, North Goa District, State of Goa.

1.5. For the purpose of this wetland known as the said **Batim Lake** the Zone of Influence is located within Revenue villages of Batim, Mandur, Neura-O-Pequero, Gancim and Goa-Velha, of Tiswadi Taluka, North Goa District, State of Goa.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching;
8. Extraction of soil, mud, rocks for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of (State Government/UT Administration/ MoEFCC) is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD. New permissions shall be granted by WRD & GSWA.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa.	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted
Community Fishing	Existing traditional methods are Permitted.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

11-2/GSWA/2020/Notification/970

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member secretary Goa State Biodiversity Board, Head of Nodal agency Goa State wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/

06/11/2020

1. WHEREAS, there exists a water body known as Durga Lake admeasuring an area of 398925 sq. mts., located in the village Chinchinim of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Durga Lake"); which is more particularly described in the Schedule I herein
2. AND WHEREAS, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
3. AND WHEREAS, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said DurgaLake as wetland;
4. AND WHEREAS, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Durga Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. NOW THEREFORE, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa- 2407032or at email - goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director/Ex-officio, Joint Secretary (Environment & CC).

Porvorim, 25th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence**1.1. Wetland**

The said Durga Lake is admeasuring an area of 398925 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
SALCETE/ /CHINCHINIM	98/1(P)	1888	125/7	25	153/2	1150
	98/2(P)	970	125/8	3155	153/3	300
	98/2-A	347	125/8-A	45	153/4	25
	98/2-C(P)	277	125/9(P)	2896	153/5	25
	98/2-F	506	125/9-A(P)	37	153/6	550
	98/2-G	505	125/10	25	153/7	2325
	98/5	700	125/11	600	153/8	175
	98/6(P)	1338	125/12	500	153/9	175
	98/7(P)	62	125/13	525	153/10	125
	98/8	1175	125/14	500	153/11	125
	98/9	425	125/15	500	153/12	1500
	98/10(P)	1801	125/16	250	153/13	200
	99/49(P)	878	125/17	225	153/14	2325
	99/50	550	125/18	525	153/15	2900
	97/1(P)	27	125/19	600	154/2(P)	139
	97/26(P)	57	125/20	600	154/3(P)	532
	97/27(P)	2	125/21	75	154/5(P)	229
	101/22(P)	175	125/22	50	154/6	775
	101/23(P)	142	126/1(P)	3945	154/7(P)	94
	101/24(P)	1540	126/2(P)	1239	154/9(P)	1615
	101/25(P)	1996	126/3	275	154/10	750
	101/26	650	126/4	150	154/11	50
	103/6(P)	110	126/5	253	154/12	25
	103/7(P)	245	126/6(P)	498	154/13	25
	103/8	250	126/7(P)	276	154/14	25
	103/9	1650	126/10(P)	83	154/17	25
	103/10(P)	1518	126/11(P)	74	154/18	25
	103/12(P)	32	126/12(P)	30	154/19	100
	106/9(P)	58	127/1(P)	696	154/20	25
	106/12(P)	94	127/2	450	154/21	25
	106/13(P)	213	127/3(P)	429	154/22	25
	106/15(P)	913	127/4(P)	413	149/1(P)	2165
	106/17(P)	41	127/5(P)	798	149/2	3525
	106/19(P)	38	127/6(P)	862	149/3(P)	859
	107/6(P)	2535	127/7(P)	512	143/1(P)	6441
	107/6-B(P)	138	127/8(P)	442	142/1(P)	238
	107/7(P)	205	127/9	25	141/11(P)	15
	107/8(P)	36	127/10	600	141/12(P)	13
	107/9(P)	558	127/11(P)	134	141/14(P)	35
	107/10	125	127/13(P)	73	141/15(P)	397
	108/1	11300	128/1	725	138/1	1000
	108/2	10550	128/2	675	138/2(P)	3598
	108/3	2800	128/3	400	130/1	800
	108/4	2125	128/4	1100	130/2	1775
	109/1	2050	128/5	650	130/3(P)	1808
	109/2	5000	128/6	700	130/4(P)	1745

1	2	3	4	5	6	7
	109/3	700	128/7	725	130/5(P)	4114
	109/4	625	128/8	750	130/6(P)	2178
	109/5	650	128/9	400	130/7 (P)	2004
	109/6	775	128/10	350	130/8 (P)	1999
	109/7	250	128/11	700	130/9(P)	2049
	109/8	225	128/12	700	130/10(P)	1100
	109/9	125	128/13	375	130/11(P)	790
	109/10	125	128/14	900	130/12(P)	1696
	109/11	150	128/15	950	130/13(P)	658
	109/12	75	128/16	975	130/14(P)	674
	109/13	1375	128/17	900	130/15(P)	1894
	109/14	3150	128/18	500	130/16(P)	1796
	109/15	2700	128/19	450	130/17(P)	1818
	109/16	3675	128/20	425	130/18(P)	2051
	109/17	1850	128/21	375	130/19(P)	1000
	110/1	150	128/22	350	130/20(P)	1050
	110/2	2175	128/23	350	130/21(P)	1004
	110/3	5325	128/24	500	130/22(P)	1045
	110/4	3900	128/25	175	130/23(P)	1034
	111/1(P)	105	128/26	275	130/24(P)	1110
	111/2(P)	3913	150/1	1475	130/29(P)	61
	111/3(P)	2865	150/2	1475	130/30(P)	42
	111/4(P)	3504	150/3	1325	130/31	150
	111/4-A(P)	40	150/4	1225	130/32	125
	111/5	3650	150/5	600	130/33	1150
	111/5-A	78	150/6	600	130/34	725
	116/1(P)	1323	150/7	1075	130/35	25
	116/9(P)	11	150/8	950	130/36	100
	116/10(P)	231	150/9	775	130/37	125
	116/11(P)	749	150/10	2175	130/38	125
	116/12(P)	402	150/11	1625	129/1	1025
	116/13	400	150/12	900	131/1	2350
	117/1(P)	1515	150/13	550	131/2	2500
	117/2(P)	1916	150/14	625	131/3	2425
	124/1(P)	3096	150/15	875	131/4	2275
	124/2(P)	23	150/16	875	131/5	2225
	124/3(P)	22	150/17	975	131/6	2275
	124/5(P)	1	150/18	550	131/7	4475
	124/7(P)	201	150/19	550	131/8	1800
	124/9(P)	26	150/20	1175	131/9	425
	124/10(P)	23	150/21	1300	132/1	2375
	124/11	475	150/22	1350	132/2	50
	124/12	150	150/23	100	132/3	2475
	124/13	225	150/24	25	132/4	2750
	124/14	75	151/1	3250	132/5(P)	2418
	124/15	75	151/2	3350	132/6(P)	2268
	124/16(P)	4510	151/3	6775	132/7(P)	2404
	124/16-A(P)	168	151/4	2600	132/8(P)	625
	124/17	100	151/5	1500	132/9	1950
	124/18	100	151/6	1475	132/10	125
	124/19	250	151/6-A	36	132/11	1750
	124/20	75	151/7	3125	132/12	2000
	124/22	150	151/7-A	110	132/13	1775

1	2	3	4	5	6	7
	124/23	300	151/8	900	132/14	1500
	124/24	275	151/9	375	132/15	1525
	124/25	250	151/10	1575	132/16(P)	7442
	124/26	825	151/11	1575	132/17	1775
	124/26-A	38	151/12	3375	132/18	50
	124/27	225	151/13	2400	132/19(P)	735
	124/28	200	151/14	300	133/1(P)	4070
	124/29	200	151/15	300	135/2(P)	265
	124/30	200	151/16	725	135/3(P)	289
	124/31	225	151/17	200	135/4(P)	142
	125/1	2890	152/1	1900	135/5(P)	120
	125/1-A	60	152/2	1750	135/6(P)	120
	125/2	2855	152/3	2225	135/7(P)	135
	125/2-A	45	152/4	2275	135/8(P)	123
	125/3	2970	152/5	2175	135/9(P)	98
	125/3-A	55	152/6	2150	135/10(P)	216
	125/4	3025	152/7	2125	135/11(P)	100
	125/4-A	50	152/8	2225	135/12(P)	100
	125/5	1600	152/9	2325	135/14(P)	113
	125/5-A	25	152/10	2125	135/18(P)	5
	125/6	1650	152/11	500	135/21(P)	703
	125/6-A	25	153/1	75		
Total area			391597			
Area outside S. No. (Roads and Nallah)			7328			
Grand Total			398925			

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Durga Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Durga Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Durga Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Durga Lake is admeasuring 1255020 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./ /Sub-Div No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
SALCETE/ CHINCHINIM	39/7(P)	109	80/19	75	95/41	6100
	39/8(P)	1250	80/20	75	95/41-A	
	39/9(P)	49	80/21	100	95/42	475
	39/10(P)	4	80/22	100	95/43	2400
	39/11	25	80/23	1125	96/1	19875
	39/12(P)	1250	80/24	850	96/1-A	
	39/13	600	80/25	50	97/1(P)	3175
	39/14	25	80/26	75	97/2	150
	40/1(P)	214	80/27	50	97/3	175
	40/3(P)	41	80/28	400	97/4	150

1	2	3	4	5	6	7
	40/4	2425	80/29	325	97/5	150
	40/4-A	3225	80/30	375	97/6	175
	40/4-B	2800	80/31	375	97/7	125
	40/5	850	80/32	475	97/8	150
	40/6	1700	80/33	450	97/9	125
	40/7	852	80/34	450	97/10	300
	40/7-A	748	80/35	400	97/11	275
	40/8	50	80/36	250	97/12	300
	40/10	50	80/37	250	97/13	275
	40/11	225	80/38	250	97/14	425
	42/1(P)	398	80/39	250	97/15	375
	42/2(P)	77	81/1(P)	5144	97/16	375
	42/3(P)	52	81/1-A		97/17	375
	42/4	1600	81/2	6300	97/18	275
	42/5	600	81/2-A		97/19	275
	42/6	250	81/3	100	97/20	275
	42/7	350	81/4(P)	63	97/21	275
	42/8	1275	81/5(P)	15	97/22	350
	42/9(P)	1371	81/6(P)	237	97/23	350
	42/10	1100	81/7	1300	97/24	350
	42/11	3250	81/8	875	97/25	350
	42/12(P)	57	81/9	1025	97/26(P)	85
	43/13(P)	1848	81/10	825	97/27	100
	43/14(P)	2854	81/11	825	97/28	100
	44/1(P)	137	81/12	1200	97/29	175
	44/2(P)	1516	81/13	175	97/30	950
	44/2-A(P)	11	81/14	175	97/31	7375
	44/3	4325	81/15	25	97/31-A	
	44/3-A		82/1	5750	97/32	3425
	44/4	1075	82/2	1425	97/32-A	
	44/5	875	82/3	6775	97/33	8650
	44/6	4400	82/4	2000	97/33-A	
	44/7	2350	82/5	7400	98/1(P)	282
	44/8	4450	82/6	6075	98/2(P)	4612
	44/11(P)	574	82/7	3175	98/2-C(P)	24
	44/12	1975	83/1	2400	98/2-D	759
	44/13	2300	83/2	4600	98/2-H	43
	45/1	275	83/3	4450	98/3	25
	45/2	300	83/4	2325	98/4	9900
	45/3	200	83/5	2225	98/4-A	
	45/4	200	83/6	2750	98/4-B	
	45/5	125	83/7	475	98/6(P)	104
	45/6	175	83/8	550	98/7(P)	942
	45/7	1725	84/1	200	98/10(P)	467
	45/8	1025	84/2	5487	98/11	2350
	45/9	125	84/3	123	99/49(P)	452
	45/10	100	84/4	168	101/22(P)	961
	45/11	50	84/5	85	101/23(P)	74
	45/12	250	84/6	702	101/24(P)	266
	45/13	225	84/7	128	101/25(P)	491
	45/14	275	84/8	360	102/1	200
	45/15	200	84/9	12	102/2	3700
	45/16	175	84/10	136	102/3	750

1	2	3	4	5	6	7
	45/17	175	84/11	417	102/4	12800
	45/18	75	84/12	139	102/5	2225
	45/19	125	84/13	144	102/6	2725
	45/20	125	84/14	389	102/7	750
	45/21	125	84/15	537	102/8	600
	45/22	150	84/16	206	102/9	700
	45/23	200	84/17	48	102/10	375
	45/24	125	84/18	178	102/11	7000
	45/25	200	84/19	84	102/12	225
	45/26	200	84/20	73	102/13	3550
	45/27	275	84/21	102	102/14	50
	45/28	275	84/22	110	102/15	450
	45/29	100	84/23	161	102/16	50
	45/30	125	84/24	107	102/17	425
	45/31	225	84/25	160	102/18	150
	45/32	200	84/26	108	102/19	550
	45/33	175	84/27	200	102/20(P)	1076
	45/34	150	84/28	275	102/21(P)	2237
	45/35	200	85/1	4975	102/22	400
	45/36	175	86/1	75	102/23(P)	1530
	45/37	275	86/2	2175	102/24(P)	171
	45/38	275	86/3	4575	102/28(P)	53
	45/39	100	86/4	7750	102/29	4850
	45/40	125	86/5	75	102/30	175
	45/41	200	86/6	2900	102/31	500
	45/42	175	86/7	2650	102/32	1475
	45/43	800	86/8	2625	103/1(P)	358
	45/44	200	86/9	2650	103/2	25
	45/45	200	86/10	1175	103/3	475
	45/46	750	86/11	100	103/4(P)	2568
	45/47	800	86/12	1175	103/5	2000
	45/48	800	86/13	125	103/6(P)	1226
	45/49	225	86/14	125	103/10(P)	3402
	45/50	225	86/15	1050	103/11	600
	45/51	225	86/16	75	103/12(P)	228
	45/52	200	86/17	125	104/1(P)	358
	45/53	1550	86/18	1050	104/3(P)	25
	45/54	225	86/19	900	104/4(P)	10
	45/55	225	86/20	85	104/5(P)	47
	45/56	1250	86/21	1000	106/2(P)	124
	45/57	225	86/22	25	106/4(P)	100
	45/58	225	86/23	25	106/5(P)	802
	45/59	1400	86/24	175	106/6	100
	45/60	1475	87/3(P)	8	106/7	100
	46/1(P)	2776	87/6	600	106/8	450
	46/2(P)	820	87/10	1927	106/9(P)	497
	46/2-A	1450	87/20	850	106/10	250
	46/3	6375	87/4(P)	11	106/11	200
	46/3-A		87/4-A(P)	400	106/12(P)	31
	46/4	825	87/5(P)	109	106/13(P)	653
	46/4-A		87/7(P)	750	106/14(P)	34
	46/4-B		87/9(P)	4968	106/15(P)	1313
	46/4-C		87/16(P)	4	106/16(P)	128

1	2	3	4	5	6	7
	46/5	1425	87/22(P)	45	106/17(P)	620
	46/5-A		88/1(P)	5134	106/18(P)	234
	46/6	1550	88/3(P)	1481	106/19(P)	641
	46/6-A		88/6	25	107/3(P)	244
	46/7	1725	88/7	450	107/6(P)	682
	46/8	1025	88/8	475	107/6-A(P)	532
	46/8-A		88/9	1400	107/6-B(P)	1158
	47/1(P)	640	89/1(P)	19600	107/6-C(P)	74
	47/2(P)	2100	89/2	100	107/7(P)	24
	47/3	588	89/3	2425	107/9(P)	25
	47/3-A(P)	1132	90/1(P)	444	111/1(P)	19
	47/3-B	587	90/1-X(P)	3	111/2(P)	1776
	47/4	3525	90/3(P)	44	111/2-A	255
	47/5	3364	90/4-A(P)	1470	111/3(P)	304
	47/5-A	411	91/2(P)	551	111/3-A	67
	47/6	5975	91/2-C	352	111/4(P)	13
	47/7(P)	355	91/2-D(P)	337	111/4-A(P)	30
	47/8(P)	505	91/2-E	460	112/1	7226
	47/10	25	91/5-A(P)	7	112/1-A	285
	48/1	150	91/7(P)	287	112/2	1892
	48/2	2225	91/8(P)	621	112/2-A	372
	48/3	2125	91/8-A(P)	477	112/3	225
	48/4	550	91/9(P)	626	112/4	50
	48/5	525	91/10(P)	2050	112/5	75
	48/6	500	91/11(P)	1649	112/6	175
	48/7	950	91/3	17723	112/7	200
	48/8	525	91/5	400	112/8	175
	48/9	550	91/12	450	112/9	250
	48/10	525	92/1	150	112/10	75
	48/11	100	92/1-A		112/11	250
	48/12	100	92/2	125	113/1(P)	37656
	48/13	100	92/3	225	114/1(P)	197134
	48/14	125	92/4	975	115/1	14850
	48/15	100	92/5	75	116/1(P)	3658
	48/16	100	92/6	2850	116/2	150
	48/17	125	92/7	75	116/3	800
	48/18	100	92/8	625	116/4	825
	48/19	4775	92/9	125	116/5	650
	48/20	4700	92/10	4900	116/6	975
	48/21	3601	92/11	2450	116/7	925
	48/21-A	74	92/12	100	116/8	1025
	48/22	1300	92/13	175	116/9(P)	1933
	48/22-A	24	92/14	175	116/10(P)	968
	48/23	2125	92/15	175	116/11(P)	808
	48/23-A	52	92/16	175	116/12(P)	74
	49/1	1950	92/17	450	116/14	125
	49/2	3700	92/18	175	116/15	50
	49/3	4450	92/19	175	116/16	100
	49/4	4150	92/20	400	116/17	125
	49/5	500	92/21	200	116/18	175
	50/1	2550	92/22	225	116/19	25
	50/2	75	92/23	425	116/20	100
	50/3	100	92/24	200	116/21	75

1	2	3	4	5	6	7
	50/4	300	92/25	200	116/22	125
	50/5	50	92/26	450	116/23	75
	50/6	1125	92/27	175	116/24	75
	50/7	250	92/28	175	116/25	75
	50/8	375	92/29	425	116/26	75
	50/9	125	92/30	150	116/27	75
	50/10	300	92/31	175	116/28	150
	50/11	1050	92/32	450	116/29	100
	50/12	1175	92/33	150	116/30	300
	50/13	800	92/34	175	116/31	75
	50/14	1000	92/35	450	116/32	200
	50/15	200	92/36	175	116/33	100
	50/16	175	92/37	150	116/34	425
	50/17	1325	92/38	250	116/35	500
	50/18	100	92/39	175	116/36	75
	50/19	100	92/40	150	116/37	400
	50/20	125	92/41	350	116/38	100
	50/21	125	92/42	200	116/39	125
	50/22	125	92/43	125	116/40	400
	50/23	125	92/44	200	116/41	425
	50/24	200	92/45	200	116/42	125
	51/8(P)	5	92/46	200	116/43	300
	51/9(P)	756	92/47	100	116/44	200
	51/11(P)	2143	93/1	6100	117/1(P)	18406
	51/12(P)	41	93/2	675	117/1-A	780
	51/13(P)	337	93/3	900	117/1-B	36
	51/14(P)	109	93/4	1025	117/3	250
	51/21	475	93/5	575	117/3-A	
	51/22	150	93/6	1275	117/3-B	
	51/23	1250	94/1	3200	118/1	225
	52/6(P)	278	94/2	525	118/2	100
	52/6-A(P)	54	94/3	700	118/3	100
	54/1	175	94/4	125	118/4	225
	54/2(P)	662	94/5	175	118/5	2825
	54/3(P)	222	94/6	175	118/6	3175
	54/4(P)	10	94/7	175	118/7	750
	54/8(P)	306	94/8	150	118/8	6925
	54/9(P)	270	94/9	125	118/9	6975
	54/10(P)	247	94/10	225	118/10	1200
	54/11(P)	238	94/11	125	118/11	4075
	54/12(P)	218	94/12	125	119/1	674
	54/13(P)	217	94/13	250	119/1-A	676
	54/14(P)	221	94/14	150	119/2	3950
	54/15(P)	221	94/15	200	119/3	975
	54/16	150	94/16	200	119/4	1250
	54/17(P)	25	94/17	200	119/5	1200
	54/18(P)	86	94/18	150	119/6	1617
	55/1(P)	1565	94/19	225	119/6-A	1008
	55/6(P)	103	94/20	175	120/1	400
	55/7(P)	820	94/21	225	120/2	1775
	66/1(P)	646	94/22	125	120/2-A	1775
	67/1(P)	3158	94/23	225	120/3	2225
	67/3(P)	1478	94/24	4175	120/4	2200

1	2	3	4	5	6	7
	67/3-A(P)	1183	94/25	500	120/5	1775
	68/1	203	94/26	325	121/1	3725
	68/2	1123	94/27	450	121/2	1200
	68/3	1169	94/28	75	121/3	1025
	68/4	635	94/29	75	121/4(P)	20557
	68/5	25	94/30	100	121/5	225
	68/6	1022	94/31	50	121/6(P)	539
	68/7	1306	94/32	75	121/7	50
	68/8	1099	94/33	50	121/8	675
	68/9	423	94/34	5175	121/9(P)	306
	68/10	323	94/35	225	121/10	750
	68/11	265	94/36	275	121/11	850
	68/12	2675	94/37	200	121/12	12825
	69/1(P)	122	94/38	250	121/13	1050
	69/2	975	94/39	175	122/1	450
	69/3	250	94/40	225	122/2	950
	69/4(P)	118	94/41	200	122/3	725
	69/8	925	94/42	225	122/4	650
	69/9(P)	127	94/43	900	122/5	675
	69/11	825	94/44	150	122/6	675
	69/12	25	94/45	125	122/7	800
	69/13(P)	32	94/46	175	122/8	1050
	69/15(P)	900	94/47	150	122/9	950
	69/16	100	94/48	175	122/10	900
	69/17	100	94/49	150	122/11	950
	76/1(P)	27192	94/50	200	122/12	2425
	77/1(P)	4416	94/51	225	123/1	1050
	77/2	10650	94/52	150	123/2	1075
	77/3	300	94/53	150	123/3	25
	77/4	14540	94/54	150	123/4	1050
	77/4-A	310	94/55	675	123/5	675
	77/5	2475	94/56	200	123/6	450
	78/1	75	94/57	225	123/7	875
	78/2	750	94/58	300	123/8	450
	78/3	50	94/59	275	123/9(P)	4443
	78/3-A		94/60	125	123/10	12000
	78/4	50	94/61	150	124/1(P)	284
	78/4-A		94/62	175	124/1-A	
	78/5	50	94/63	200	124/2(P)	293
	78/6	50	94/64	200	124/2-A	
	78/7	50	94/65	225	124/3(P)	260
	78/8	325	94/66	50	124/3-A	
	78/9	100	94/67	50	124/4	325
	78/10	375	94/68	175	124/4-A	
	78/10-A		94/69	175	124/5	275
	78/10-B		94/70	1300	124/6	150
	78/11	100	94/71	200	124/7(P)	281
	78/11-A		94/72	225	124/8	150
	78/12	75	94/73	1250	124/9(P)	91
	78/13	100	94/74	275	124/10(P)	73
	78/14	100	94/75	200	124/16(P)	2010
	78/15	725	94/76	175	124/16-A(P)	310
	78/15-A		94/77	250	124/21	175

1	2	3	4	5	6	7
	78/15-B		95/1	150	124/21-A	
	78/16	150	95/1-A		130/3(P)	140
	78/16-A		95/2	225	130/4(P)	199
	78/17	140	95/3	100	130/5(P)	342
	78/18	150	95/4	75	130/6(P)	213
	78/18-A		95/5	150	130/7(P)	234
	78/19	175	95/5-A		130/8(P)	321
	78/19-A		95/6	50	130/9(P)	442
	78/20	225	95/6-A		130/10(P)	344
	78/21	225	95/7	275	130/11(P)	298
	78/22	225	95/7-A		130/12(P)	890
	78/23	225	95/8	100	130/13(P)	390
	78/24	425	95/9	100	130/14(P)	353
	78/25	475	95/10	50	130/15(P)	880
	78/26	25	95/11	200	130/16(P)	755
	78/27	200	95/12	100	130/17(P)	687
	78/27-A		95/13	50	130/18(P)	680
	78/28	175	95/13-A		130/19(P)	309
	78/28-A		95/14	250	130/20(P)	332
	78/29	175	95/15	200	130/21(P)	320
	78/30	150	95/16	175	130/22(P)	239
	78/31	100	95/17	225	130/23(P)	285
	78/32	100	95/18	275	130/24(P)	304
	78/33	100	95/19	675	130/25	125
	78/34	125	95/20	50	130/26	150
	78/35	175	95/21	50	130/27	100
	79/1	11300	95/21-A		130/28	75
	79/1-A		95/22	125	130/29(P)	30
	79/2	422	95/23	75	130/30(P)	44
	79/2-A	373	95/24	125	132/5(P)	12
	79/2-B	330	95/25	350	132/6(P)	155
	80/1	1025	95/26	350	132/7(P)	462
	80/2	100	95/27	75	132/8(P)	63
	80/3	500	95/28	50	133/1(P)	48167
	80/4	150	95/29	25	161/2(P)	503
	80/5	125	95/30	25	161/2-A(P)	214
	80/6	150	95/31	175	161/3(P)	75
	80/7	275	95/31-A		161/5(P)	112
	80/8	175	95/32	225	161/5-C(P)	65
	80/9	175	95/32-A		161/9	200
	80/10	825	95/33	75	161/12	275
	80/11	200	95/34	50	161/13	750
	80/12	550	95/34-A		161/10(P)	48
	80/13	525	95/35	150	161/14(P)	132
	80/14	100	95/36	50	161/15(P)	1820
	80/15	500	95/37	125	161/19(P)	10
	80/16	475	95/38	100	161/16(P)	146
	80/17	1075	95/39	150	161/16-A(P)	7
	80/18	100	95/40	25		
Total area			1192074			
Area outside S. No. (Roads and Nallah)			62946			
Grand Total			1255020			

The map of wetland boundary of the said Durga Lake with 50 meters buffer and the Zone of influence is at Annexure I.

- 1.4. For the purpose of this wetland known as the said **Durga Lake** the same is located within Revenue village of Chinchinim of Salcete Taluka, South Goa.
- 1.5. For the purpose of this wetland known as the said **Durga Lake** the Zone of Influence is located within Revenue village of Chinchinim of Salcete Taluka, South Goa.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically Engineered Organisms or Cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching;
8. Extraction of soil, mud, rocks for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/ UT Administration/ MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Regulated. If and any agriculture or horticulture practices that are to be undertaken shall be granted by GSWA & Directorate of Agriculture, Goa.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa.	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Religious practices	Existing religious practices will be permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Traditional fishery	Permitted	Permitted
Plantation of trees	Prohibited	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

No. 11-2/GSWA/2020/Notification/971

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within the period so specified to the Member Secretary, Goa State Biodiversity Board, Head of Nodal Agency Goa State Wetland Authority, or at email address goawetland@gmail.com

Draft Notification

Ref: 11-2/GSWA/2020/Notification/

06-11-2020

1. Whereas, there exists a water body known as Carambolim Lake or Karmale Tale admeasuring an area of 741951 sq. mts., located in the village Carambolim of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Carambolim Lake"); which is more particularly described in the Schedule I herein.
2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence.

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Carambolim Lake as wetland.
4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA has recommended the Government of Goa to notify the said Carambolim Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.
6. The extent of the wetland and its zone of influence is described in Schedule I of this notification.
7. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
8. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa-2407032 or at email-goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
9. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
10. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director/Ex-officio, Joint Secretary (Environment & CC).

Porvorim, 25th November, 2020.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The said Carambolim Lake is admeasuring an area of 741951 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
TISWADI/ /CARAMBOLIM	7/21(P)	1	17/22	2550	27/3	1025
	7/22(P)	40	17/23	625	27/4	1000
	7/23(P)	660	18/1	2050	27/5	1950
	7/24(P)	141	18/2	1000	27/6	2075
	8/6(P)	5	18/3	1000	27/7	2025
	8/7(P)	97	18/4	2050	27/8	1000
	8/8(P)	212	18/5	1325	27/9	1125

1	2	3	4	5	6	7
	8/9(P)	562	18/6	2000	27/10	1025
	8/10(P)	848	18/7	1900	27/11	1100
	8/11(P)	1140	18/8	2050	27/12	2100
	8/12(P)	505	18/9	1000	27/13	1100
	8/13(P)	620	18/10	975	27/14	975
	8/14(P)	798	18/11	2075	27/15	975
	8/15	750	18/12	1750	27/16	925
	8/16	2525	18/13	2025	27/17	975
	9/10(P)	148	18/14	1150	27/18	1100
	9/11(P)	2565	18/15	550	27/19	2025
	9/12(P)	4875	18/16	525	27/20	1975
	10/1	5075	18/17	650	27/21	1975
	10/2	5325	18/18	525	27/22	1025
	10/3	825	18/19	1250	27/23	1050
	10/4	1350	18/20	650	27/24	1800
	10/5	3775	18/21	700	27/25	1625
	10/6	1450	18/22	975	27/26	25
	10/7	5200	18/23	2175	27/27	400
	10/8	5000	18/24	725	27/28	2975
	10/9	4875	19/1	250	28/1	50
	10/10	1175	19/2	5250	28/2	1650
	10/11	4950	19/3	5250	28/3	1550
	10/12	5075	19/4	2550	28/4	1300
	10/13	5200	19/5	3000	28/5	1625
	10/14	5125	19/6	5350	28/6	2600
	11/1	5875	19/7	1250	28/7	2125
	11/2	2275	19/8	1625	28/8	2075
	11/3	2300	19/9	3125	28/9	925
	11/4	1900	19/10	5575	28/10	825
	11/5	800	19/11	2500	28/11	775
	11/6	1275	19/12	2000	28/12	750
	11/7	1075	19/13	3900	28/13	1225
	11/8	1025	19/14	3250	28/14	625
	11/9	775	19/15	625	28/15	450
	11/10	1250	19/16	625	28/16	375
	11/11	800	19/17	800	28/17	375
	11/12	2150	19/18	775	28/18	350
	11/13	3250	19/19	225	28/19	200
	11/14	2825	19/20	525	28/20	225
	11/15	2650	20/1	175	28/21	25
	11/16	2950	20/2	325	28/22	1550
	11/17	2800	20/3	425	29/1	25
	11/18	2875	20/4(P)	1347	29/2	50
	11/19	1525	20/5(P)	1698	29/3	200
	11/20	1375	20/6(P)	422	29/4	500
	11/21	2700	20/7(P)	450	29/5	550
	11/22	2900	20/8(P)	450	29/6	875
	11/23	2325	20/9(P)	560	29/7	700
	11/24	2400	20/10(P)	935	29/8	525
	11/25	2475	20/11(P)	507	29/9	550
	11/26	2375	20/12(P)	537	29/10	775
	11/27	2150	20/13(P)	985	29/11	1625

1	2	3	4	5	6	7
	12/1	475	20/14(P)	1161	29/12	1125
	12/2	1300	20/15(P)	1040	29/13	950
	12/3	1275	20/16(P)	1250	29/14	1125
	12/4	1375	20/17(P)	2560	29/15	1375
	12/5	250	20/18(P)	620	29/16	1275
	12/6	525	20/19(P)	3126	29/17	1100
	12/7	250	20/20(P)	3105	29/18	2575
	12/8	225	20/21(P)	3291	29/19	2725
	12/9	300	20/22(P)	3496	29/20	3100
	12/10	475	20/23(P)	3632	29/21	1700
	12/11	275	20/24(P)	2989	29/22	1475
	12/12	875	20/25(P)	1127	29/23	2000
	12/13	1300	20/26(P)	4199	29/24	4125
	12/14	1225	21/1	1350	29/25	3175
	12/15	1495	21/2	700	29/26	2475
	12/16	1475	21/3-A	650	29/27	6575
	12/17	1750	21/3-B	1125	30/1(P)	4819
	12/18	1575	21/4	1150	30/2(P)	4830
	12/19	850	21/5	1175	30/3(P)	5025
	12/20	850	21/6	1325	30/4(P)	1630
	12/21	1975	21/7	2125	30/5(P)	3597
	12/22	2000	21/8	1950	30/6(P)	5095
	12/23	1900	21/9	1925	30/7(P)	4950
	12/24	2250	21/10	1700	30/8(P)	2360
	12/25	2100	21/11	1400	30/9(P)	2750
	12/26	2225	21/12	1300	30/10(P)	4930
	12/27	2675	21/13	1025	30/11	5075
	12/28	1050	21/14	600	30/12	5050
	13/1	2650	21/15	175	30/13(P)	4792
	13/2	2100	21/16	700	30/14(P)	4383
	13/3	1900	21/17	200	30/15(P)	5002
	13/4	325	21/18	1200	30/16(P)	4173
	13/5	725	22/1	675	30/17(P)	5116
	13/6	275	22/2	525	31/3(P)	48
	13/7	325	22/3	725	34/1	2875
	13/8	425	22/4	2425	34/13(P)	683
	13/9	550	22/5	925	35/1(P)	4047
	13/10	350	22/6	900	36/14(P)	4
	13/11	1175	22/7	625	36/15(P)	43
	13/12	1400	22/8	750	36/16(P)	203
	13/13	1425	22/9	2000	36/17(P)	476
	13/14	1675	22/10	2700	36/18(P)	368
	13/15	1275	22/11	1375	36/19(P)	203
	13/16	1525	22/12	1425	36/20(P)	215
	13/17	1000	22/13	2725	36/21(P)	484
	13/18	625	22/14	1350	36/22(P)	427
	13/19	1800	22/15	1475	36/23(P)	269
	13/20	1000	22/16	775	36/24(P)	211
	13/21	925	22/17	1425	36/25(P)	548
	13/22	875	22/18	725	36/26(P)	259
	13/23	750	22/19	1925	36/27(P)	621
	13/24	700	22/20	1875	36/28(P)	510

1	2	3	4	5	6	7
	13/25	725	22/21	1950	36/29(P)	484
	14/1(P)	1577	23/1	750	36/30(P)	700
	14/1-B(P)	2337	23/2	625	36/31(P)	226
	14/1-C	1925	23/3	650	36/32(P)	232
	14/1-C-1(P)	385	23/4	650	36/33(P)	290
	14/1-D	372	23/5	2525	36/34(P)	418
	14/1-E	384	23/6	1125	36/35(P)	439
	14/1-F	384	23/7	700	36/36(P)	412
	14/1-G	287	23/8	500	36/37(P)	235
	14/1-H(P)	290	23/9	725	36/38(P)	248
	14/1-I(P)	2	23/10	1725	36/39(P)	406
	16/1(P)	8205	23/11	2300	36/40(P)	299
	17/1	3150	23/12	1200	36/41(P)	773
	17/2	1800	23/13	1175	36/42(P)	1157
	17/3	1800	23/14	1875	36/43(P)	1262
	17/4	3400	23/15	1375	36/44(P)	382
	17/5	3275	23/16	1150	36/45(P)	353
	17/6	3250	23/17	600	36/46(P)	775
	17/7	3125	23/18	1150	36/47(P)	470
	17/8	3250	23/19	550	36/48(P)	322
	17/9	1700	23/20	1550	36/49(P)	232
	17/10	1600	23/21	1800	36/50(P)	177
	17/11	3140	23/22	1050	37/1	2700
	17/12	3000	23/23	550	37/2	1325
	17/13	3175	23/24	625	37/3(P)	1140
	17/14	1825	24/1(P)	1291	37/4(P)	508
	17/15-A	825	24/2(P)	1346	38/1(P)	185
	17/15-B	725	24/3(P)	1541	38/2(P)	2394
	17/16	775	24/4(P)	1814	39/1(P)	416
	17/17	750	24/5(P)	2306	39/2(P)	1042
	17/18	1500	24/5-D(P)	167	64/1(P)	947
	17/19	825	26/1(P)	9702	64/2(P)	785
17/20	900	27/1	1025	64/3(P)	245	
17/21	1125	27/2	1025			
Total area			681429			
TISWADI/ /CORLIM	10/4(P)	205	11/3(P)	2055	12/4(P)	545
	11/1(P)	10163	12/1(P)	297		
	11/2(P)	1360	12/2(P)	1130		
Total area			15755			
TISWADI/ /ELLA	109/1-B(P)	6815	109/1-B-7(P)	225	1 (P)	6765
	109/1-B-1(P)	165	109/1-B-5(P)	230	110/1(P)	4019
	109/1-B-2(P)	125	109/1-B-6(P)	197		
Total area			18541			
Area outside S. No. (Roads and Nallah)			26226			
Grand Total			741951			

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Carambolim Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Carambolim Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Carambolim Lake fall under the above mentioned Act.

1.3. Zone of influence

The Zone of influence of the said **Carambolim Lake** is admeasuring 1376841 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5	6	7
TISWADI/ /CARAMBOLIM	14/1(P)	1186	15/3-D	378	24/3-A	370
	14/1-H(P)	1010	15/3-E	279	24/3-B	355
	14/1-I(P)	1298	15/4	14530	24/3-C	336
	14/1-A	4956	15/4-A	240	24/3-D	408
	14/1-C-1(P)	15	15/5	12802	24/4(P)	10212
	14/1-B(P)	588	15/5-A	577	24/4-A	279
	14/1-A-11	304	15/5-B	323	24/5(P)	7970
	14/1-A-19	330	15/5-C	340	24/5-A	446
	14/1-A-7	1134	15/5-D	312	24/5-B	408
	14/1-A-12	314	15/5-E	311	24/5-C	380
	14/1-A-3	297	15/5-F	546	24/5-D(P)	201
	14/1-A-4	288	15/5-G	417	24/5-E	427
	14/1-A-6	500	15/5-H	293	25/1(P)	12551
	14/1-A-17	288	16/1	32683	25/2(P)	7150
	14/1-A-8	304	16/1-A	412	26/1(P)	24673
	14/1-A-5	304	16/1-B	374	38/2(P)	225
	14/1-A-18	288	16/1-C	371	39/1(P)	250
	14/1-A-13	400	16/1-D	400	39/2(P)	898
	14/1-A-16	350	16/1-E	450	64/2(P)	3265
	14/1-A-15	370	16/1-F	250	64/2-A	400
	14/1-A-1	320	16/1-G	377	64/3(P)	855
	14/1-A-2	320	16/1-H	414	64/4	175
	14/1-A-9	304	16/1-I	377	64/5	550
	14/1-A-10	304	16/1-J	380	64/6	25
	14/1-A-14	374	16/1-K	405	64/7(P)	185
	15/1	12819	16/1-L	379	64/8	150
	15/1-A	350	16/1-M	374	64/9(P)	445
	15/1-B	365	16/1-N	388	64/10	50
	15/1-C	265	16/1-O	503	64/11	150
	15/1-D	323	16/1-P	430	64/12(P)	1000
	15/1-E	306	16/1-Q	459	64/13	250
	15/1-G	342	16/1-R	478	64/14	375
	15/2	13874	16/1-S	377	64/15(P)	325
	15/2-A	280	16/1-T	445	64/16	400

1	2	3	4	5	6	7
	15/2-B	298	16/1-U	409	64/18(P)	175
	15/2-C	318	24/1(P)	10641	64/19(P)	15
	15/3	13159	24/1-A	373	64/33	225
	15/3-A	264	24/2(P)	10662	65/1(P)	608
	15/3-B	418	24/2-A	297	65/3(P)	475
	15/3-C	272	24/3(P)	9295	65/12 (P)	35
Total area			241222			
TISWADI/ /CORLIM	1/1(P)	16156	8/5	995	15/6	1775
	2/1	710	8/5-A	500	16/1	78000
	2/1-A	240	8/5-B	1000	16/2	3650
	2/2	3100	8/6	2000	17/1	2075
	2/3	1375	8/7	2075	17/2	2800
	2/4	1000	8/8	975	17/3	3000
	2/5	750	8/9	825	17/4	1000
	2/6	1225	8/10	875	17/4-A	3725
	2/7	625	8/11	1000	17/5	6762
	2/8	25	9/1	1925	17/5-A	344
	2/9	575	9/2	725	17/5-B	689
	2/10	875	9/3	3200	17/5-C	430
	2/11	1400	9/4	1375	17/6	175
	2/12	800	9/5	1100	17/7	150
	2/13	750	9/6	1000	17/8	2700
	2/14	1450	9/7	350	17/9	325
	2/15	1125	9/8	1400	17/10	200
	2/16	725	9/9	1250	17/11	800
	2/17	750	9/10	500	17/12	875
	3/1 (P)	8714	9/11	525	17/13	150
	3/1-A	288	9/12	1275	17/14	375
	3/1-B	246	9/13	1850	17/15	300
	3/1-E	1365	9/14	125	17/16	125
	3/1-K	376	10/1	1550	17/17	2300
	3/1-F	352	10/2	1425	17/18	800
	3/1-G	320	10/3	950	17/19	175
	3/1-J	292	10/4(P)	5445	18/1-A	3000
	3/1-C	300	10/5	2075	18/1	552
	3/1-D	299	10/6	2474	18/1-A-1	9791
	3/1-H	426	10/6-A	494	18/1-A-1-A	312
	3/1-I	443	10/6-B	457	18/1-A-1-B	280
	3/2	7225	10/7	1375	18/1-A-1-C	280
	5/1(P)	10398	10/8	2450	18/1-A-1-D	560
	5/3(P)	1475	10/9	588	19/1	2284
	6/1(P)	3330	10/9-A	587	19/1-A	2241
	6/1-B(P)	470	11/1(P)	1237	19/2	1500
	6/2(P)	270	11/2(P)	1366	19/3	1025
	6/6	888	11/3(P)	3245	19/4	1000
	6/6-A	887	12/1(P)	1478	19/5	1375
	6/10(P)	20	12/2(P)	2020	19/6	1000
	7/1	1100	12/3	725	19/7	1050
	7/2	575	12/4(P)	530	19/8	25
	7/3	400	13/1	4795	20/1-C	729
	7/4	375	13/1-A	230	20/1-B	730

1	2	3	4	5	6	7
	7/5	2200	14/1	11450	20/1-D	729
	7/6(P)	1595	14/2	14399	20/1	1113
	7/6-A	813	14/2-B	1000	20/1-A	729
	7/6-B	812	14/2-C	642	20/2(P)	135
	7/7	1025	14/2-D	557	22/1(P)	135
	7/8	563	14/2-E	551	22/7(P)	38
	7/8-A	562	14/2-G	517	22/8-A(P)	205
	7/9	2400	14/2-H	501	22/16(P)	25
	7/10	825	14/2-J	292	23/1(P)	147003
	7/11	850	14/2-K	316	23/1-D	4640
	7/12	1025	14/3	4000	23/1-C(P)	2056
	8/1	334	14/4	10200	23/1-B(P)	320
	8/1-A	333	15/1	550	23/1-A	23225
	8/1-B	333	15/2	950	23/1-E(P)	2550
	8/2	500	15/3	2550	143/1(P)	335
	8/3	550	15/4	950		
	8/4	1075	15/5	2425		
Total area			529148			
TISWADI/ /ELLA	68/1-C(P)	15347	85/1(P)	12638	107/2	12125
	76/1(P)	31552	86/1(P)	270	107/3	1825
	77/1	91900	104/1(P)	1702	108/1	1100
	78/	5025	104/2(P)	1695	110/1(P)	28952
	79/1	100400	104/2-A	241	109/1(P)	17456
	80/1	50775	104/2-B	256	109/1-B(P)	38288
	81/1	3626	105/1(P)	19015	109/1-B-1(P)	223
	81/1-A	3262	106/1	4375	109/1-B-2(P)	265
	81/1-B	925	106/2	1325	109/1-B-3	362
	81/1-C	1021	106/3	1350	109/1-B-4	326
	81/1-D	415	106/4	1250	109/1-B-5(P)	159
	81/1-E	446	106/5	1625	109/1-B-6(P)	319
	81/1-F	325	106/6(P)	2595	109/1-B-7(P)	194
	81/1-F-1	270	107/1	1026	109/1-B-8	304
	81/1-G	271	107/4	5125	109/1-B-9	326
	81/1-G-1	324	107/1-A	273	109/1-B-10	322
	81/1-H	315	107/1-B	402	109/1-B-12	445
	81/1-I	450	107/1-C	536	109/1-B-14	339
	81/2	1175	107/1-D	602	109/1-B-8	304
	81/1	23600	107/1-E	281	109/1-B-6(P)	319
	83/1	17550	107/1-F	354	109/1-B-11	268
	84/1(P)	48472	107/1-G	501	109/1-D	149
Total area			559253			
Area outside S. No. (Roads and Nallah)			47218			
Grand Total			1376841			

The map of wetland boundary of the said Carambolim Lake with 50 meters buffer and the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said **Carambolim Lake** the same is located within Revenue village of Carambolim, Corlim and Ella, of Tiswadi Taluka, North Goa.

1.5. For the purpose of this wetland known as the said **Carambolim Lake** the Zone of Influence is located within Revenue villages of Carambolim, Corlim and Ella, of Tiswadi Taluka, North Goa.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;
3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. Solid waste dumping;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching;
8. Extraction of soil, mud, rocks for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal of water beyond the quantities permitted by WRD.	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Recreational activities for bird watching	Regulated by Goa Forest department.	Not relevant.
Cultivation of crops	Prohibited. Appropriate permission may be taken from GSWA and WRD, along with Goa State Biodiversity Board (GSBB) for revival of lost traditional practices.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa.	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Traditional Fishery	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

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सी एस आई आर - राश्ट्रिय समुद्र विज्ञान संस्थान
(वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद)
दोना पावला, गोवा 403 004 भारत

CSIR - National Institute of Oceanography
(Council of Scientific & Industrial Research)
DONA PAULA, GOA - 403 004, India



24/12/2020

To

Member Secretary,

Goa State Biodiversity Board,
C/o Department of Science, Technology and Environment,
Opposite Seminary, Saligao, Bardez, Saligao, Goa 403511

Subject: Request for extension of project duration (by six months) for the project "Identification of Wetlands in Goa"

Respected Sir/Ma'am

With reference to above subject matter, the Goa State biodiversity Board has already given extension to this project until 23 January 2021 from its initial period of one year.

CSIR-NIO has been committed and has been completing the objectives of the project on timely basis. However there was a time span with stoppage of work due to the ongoing COVID-19, pandemic as the work involved interaction with stakeholders at distant locations in the state. As there was statutory restriction on movement and attending office, the circumstances were unavoidable.

Considering the above reason, we kindly request you to extend the project duration by six months (i.e. up to July 2021).

Thanking you

Sincerely

Dr Mandar Nanajkar
Sr. Scientist

**MINUTES OF THE THIRD TECHNICAL COMMITTEE MEETING OF GOA
STATE WETLAND AUTHORITY (GSA)**

TYPE OF MEETING: THIRD MEETING OF THE TECHNICAL COMMITTEE.

DATE: 2nd DECEMBER 2020;

TIME: 10.30 AM ONWARDS

VENUE: "SEMINAR HALL, 1ST FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA.

MEETING WAS CHAIRED BY MR. RICHARD D'SOUZA, CHAIRMAN, TECHNICAL COMMITTEE FOR GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Mr. Richard D'Souza, Ex-PCCF	Chairman
2.	Director of Environment, (MS, GSWA)	Member
3.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	Convenor
4.	Shri. P.B. Badami, Superintendent Engineer, Circle I, WRD	<i>Ex-Officio</i> Member,
5.	Smt. Vinita Kambli, rep. of Director, Department of Settlement and Land Records	<i>Ex-Officio</i> Member,
6.	Smt. Rohita Naik, Superintendent of Fisheries (Aquaculture) rep. of Director, Directorate of Fisheries,	<i>Ex-Officio</i> Member,
7.	Shri. Keshav Kumar, Rep. of Principal Chief Conservator of Forests, Department of Forest	<i>Ex-Officio</i> Member,
8.	Smt. Roseann Diniz, Dy. T.P., Rep. Chief Town Planner, Town and Country Planning Department,	<i>Ex-Officio</i> Member,
9.	Shri. Vithal A. Joshi, Dy. Director, Agriculture, Department of Agriculture	<i>Ex-Officio</i> Member,

10. Dr. Mandar Nanajkar	Invitee
-------------------------	---------

At the onset, Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) for GSWA extended a warm welcome and introduced the Chairman, and the Members of the Technical Committee. HNA, GSWA briefly described the Wetland Rules, 2017. The Chairman explained that every waterbody is not a wetland and that the Technical Committee has authority to identify a waterbody as wetland but same has to be considered considering the rights and privileges of the people as well as conservation of water resources.

Agenda 1: Confirmation of Minutes of meeting of the Second Joint TC and GC Meeting held on 22/07/2020.

The minutes of the Second Joint TC and GC Meeting were circulated before the Committee Members for confirmation.

Proposed by Shri. Richard D'Souza (Chairperson of the TC, GSWA)

Seconded by Dr Pradip Sarmokadam (HNA, GSWA)

Agenda 2: Action Taken Report of the Second Joint Committee Meeting.

The details about action taken on the agenda points of the previous meeting were informed to the members for information and perusal.

Agenda 3: Presentation of the following Brief Documents for wetlands identification:

The brief documents of Talaulim Lake, Tarvalem Lake, Udden Lake, Sonbem Lake, Ambulor Lake, Curtorim Lake, Comunidade Lake, Orlim Lake, Kamla Lake, Sancoale Lake, Macasana Lake, Mayem Lake, Sulabhat Lake, and Pali Lake Were presented to the TC for identification of the same as Wetlands.



The Chairman inquired if the Sulabhat Lake is a perennial lake or if it gets dried in the summer season. Shri. Badami submitted that most lakes gets dried up in summer and hence all lakes cannot be directly identified as wetland. Dr. Nanajkar pointed out that as per the Wetland (Conservation and Management) Rules, 2017, a wetland can be permanent or temporary waterbody. The Chairman inquired as to what is the status of the ecology in the Sulabhat Lake to which the Dr. Nanajkar submitted that there are a lot of floating hydrophytes which are indicative of the pollution in the lake.

It was deliberated that among the Members that whether demarcation of 50 mts of Buffer Zone as No development zone is mandatory and if it can be changed according to the settlement in the surrounding area of the wetland. Dr. Mandar Nanajkar informed the TC that the 50mts Buffer is kept based on the guidelines of Wetland Conservation and Management) Rules 2017.

Shri. Badami also pointed out that most of the lakes in Goa are natural springs which have been secured by constructing an embankment such as a bund or sluiceways. His contention, therefore is that only the core area may be identified as wetland. According to Shri. Badami, mere satellite images are not reliable and would require ground truthing. HNA GSWA informed that originally the Space Application Centre, Ahmedabad has submitted Report indicating 550 waterbodies in the state of Goa which even included rivers and therefore CSIR-NIO has been appointed to conduct the ground-truthing. Dr. Nanajkar specified that the Guidelines to the Wetland Rules 2017, suggest usage of LISS III data is sufficient, instead the NIO has used LISS IV data which is more accurate and reliable.

The Chairman suggested with acceptance of all the members, that the selected waterbodies may be categorized depending on the state of the waterbodies, i.e. existence of the embankments, LULC and the size of the core area of the waterbody.

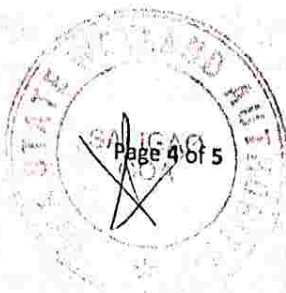
The waterbodies of which the Brief Documents were presented at the meeting were identified and affirmed as wetlands, however it was decided to categorize the

identified waterbodies into two categories i.e. Category I and Category II. The Chairman suggested that the lakes and waterbodies which are situated away from the urban setting and spread over large in areas irrespective of the presence of sluice gates would come within Category I whereas the Category II would include the lakes situated in urban setting. Extensive data on flora and fauna of the waterbodies has to be collected and documented. Shri Badami submitted there are a few pristine waterbodies that contain water without the use of sluice gates, he agreed that he has a list of such pristine waterbodies which he shall submit to the GSWA. Shri Badami also insisted that an inspection is required to be taken of the waterbodies before it can be finalized for approval. He suggested that while demarcating a waterbody the base of the sluice gate should be taken for demarcation of the core area as the wetland. The Chairman and the Members agreed that the categorization of waterbodies would aid for systematic demarcation of the wetlands. It was therefore decided that while Tarvadem Lake, Pali Lake, Udden Lake would come under Category I while Sulabhat Lake, Talaulim Lake, Mayem Lake, Curtorim Lake, Orlim Lake, Sancoale Lake, Sonbem Lake, Macasana Lake, Comunidade Lake, Ambulor Lake, Sonbem Lake would fall within the - Category II.

It was decided that CSIR-NIO and WRD will have a joint meeting for revision, if there is, in demarcation of the area of all the waterbodies placed for identification as Wetland to TC.

Agenda 4: Issues pertaining to Bondvol Lake draft notification @Grievance Committee.

The Brief document and revised map of Bondvol Lake, as prepared by CSIR-NIO was presented to the Members. The Committee agreed that the Bondvol Lake should be treated as Category I and the revised map of Bondvol Lake along with the buffer zone and zone of influence may be draft notified again.



Agenda 5: Issuing Advisory to Government Departments to maintain status quo or notify GSWA for granting any further permission, licenses in terms of areas surrounding the identified waterbodies.

The Members agreed that it is indeed necessary to issue such Advisory to Government Departments to maintain status quo or, notifying GSWA before granting any further permission, licenses in terms of areas demarcated as buffer zone and zone of influence

Agenda 6: Any other matter with the permission of the chairperson.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



Sd/-

Dr. Pradip Sarmokadam
Member Secretary, GSBB

Date: 03rd November 2020

**Second Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSA)

Submitted to: National Green Tribunal (NGT)



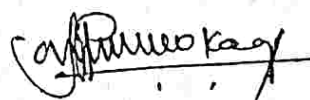
As directed by The Hon'ble National Green Tribunal w.r.t AO 141/2017 WZ, Goa State Wetland Authority (GSWA) hereby submits this third quarterly progress report.

1. The Second Quarterly Report on Wetland Identification and Notification of Wetlands in the state of Goa was submitted on 8th August 2020.
2. CSIR-NIO field expeditions and other field related activities have been resumed since the first week of August. As on 31.10.2020 the field surveys of 35 water bodies has been completed. In all the 26 of the 35 water bodies, brief documents have been completed. Brief document of remaining nine (9) out of 35 water bodies is under progress.
3. Out of the 26 Brief Documents prepared, one (1) wetland "Bondvol Lake" has been Draft Notified. GSWA observed that the Draft Notification of Bondvol (GSWA/2019-20/Bondvol Notification/026/085) has survey numbers inadvertently missing and hence Corrigendum to the draft notification (GSWA/2019-20/Bondvol Notification/026/085/568) was placed in public domain for a further period of 60 days. (Copy enclosed as Annexure 1). Accordingly, 09.11.2020 is the last date for receiving grievances for Notifying Bondvol Lake as Wetland under Wetland (Conservation and Management) Rules, 2017. The grievances received will be heard by the Grievance committee latest by the third week of November 2020.
4. Ten Briefs documents of water bodies namely Saulem Lake, Pilerne; Tollear Lake, Chimbhel; Sarzora Lake, Sarzora; Durga Lake, Chinchinim; Nanda Lake, Quepem; Xeldem Lake, Quepem; Batim Lake, Batim; Karmali Tollem, Carambolim; Cottambi Lake, Cottambi; and Dhashi Lake, Revora, which were to be identified as Wetlands in the State of Goa under Wetland (Conservation and Management) Rules, 2017 which were approved by technical committee, hence were placed before the Goa State



Wetland Authority (GSWA) in the 7th Authority meeting and approved for Draft Notification with few revisions (Copy of MOM is enclosed as Annexure 2). The same have been revised and further the exact mapping of the area of the wetland is being done through Directorate of Settlement and Land Records, Goa. Within a period of three weeks i.e. by 20.11.2020, the notification to invite suggestion and objection on the proposed identified wetland are expected to be draft notified in Official Gazette.

5. Further expeditions were carried out by CSIR-NIO to identify more water bodies that could be potential wetlands under Wetland (Conservation and Management) Rules, 2017. The ground truthing of Ten (10) water bodies were carried out, for which brief documents will be prepared.
6. Considering the time lost due to covid10 and the time taken for draft notification as well as approvals for the identified wetlands, GSWA will require at least another Four (4) months in addition to the time line that was initially provided by Hon'ble NGT for the same, subject to any further delays that may be caused due to unavoidable circumstances beyond our control.



Member Secretary,
Goa State Biodiversity Board (GSBB),
Head of Nodal agency GSWA.



SERIES I No. 24

OFFICIAL GAZETTE — GOVT. OF GOA

10TH SEPTEMBER, 2020

Department of Environment & Climate Change

Corrigendum to Draft Notification of Bondol Lake

Notification

GWSA/2019-20/Bondvol notification/026/085/568

Ref. GWSA/2019-20/Bondvol notification/026/085

Whereas there exists a water body known as Bondval Lake admeasuring total area of 1,71,038 sq. mts., situated in the village of Calapor in Tiswadi Taluka, North-Goa District, State of Goa, more particularly described in the schedule hereunder which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Bondvol Lake");

SCHEDULE

(Location and extend of wetland and its zone of influence)

1	2	3	4
Taluka Village	Survey No./ Sub-Division	Approximate Area in Sq. Mts.	Boundaries
TISWADI CALAPOR	143/0	54544.00	North: S. No. 192/0, 145/2, Nala, 85/1 & 2 and 84/0
	144/0	21350.00	
	192/0 (Part)	1861.00	
	145/2 (Part)	1436.00	
	Wei Nalla (Part)	197.00	South: S. No. 131/0, Dry Nalla, 199/0 and 198/0
	85/2 (Part)	511.00	
	85/1 (Part)	4361.00	
	84/0 (Part)	29.00	
	86/1-A (Part)	108.00	East: S. No. 86/1-A, & 1, 87/0, 129/0 & Dry Nalla
	86/1 (Part)	3604.00	
	87/0 (Part)	15881.00	
	129/0 (Part)	13149.00	
	Dry Nalla (Part)	278.00	West: S. No. 197/0 & 193/0
	131/0 (Part)	13951.00	
	199/0 (Part)	12378.00	
	Dry Nalla (Part)	218.00	
	198/0 (Part)	1153.00	
	197/0 (Part)	5839.00	
	193/0 (Part)	20190.00	
Total Area		171038.00	

Note: The Draft Notification of Bondvol (GWSA/2019-20/Bondvol notification/026/085 04-03-2020) was published on 07-05-2020 and was kept for inviting grievances from public for 60 days. This Corrigendum to Draft Notification of Bondvol Lake will be open for inviting grievances if any for a period of 60 days from the date of publication.

By order and in the name of Governor of Goa.

Johnson B. Fernandes, Director (Environment & CC).

Porvorim, 7th September, 2020.

Annexure 2MINUTES OF MEETING OF THE 7TH MEETING OF GOA STATE WETLAND
AUTHORITY (GSWA).

TYPE OF MEETING: REGULAR MEETING.

DATE: 18TH SEPTEMBER 2020; TIME: 4.00 PM

VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM,
BARDEZ, GOA

MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER
FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF
GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri Nilesh Cabral, Hon. Minister of Power and Environment	Chairperson
2.	Secretary (Environment) Shri. Kunal, IAS.	Ex-Officio Member
3.	Secretary (Fisheries) Represented by Smt. Sharmila Monteiro (Director-Dept. of Fisheries)	Ex-Officio Member
4.	Secretary (Water Resources) Represented by Shri. P.B. Badami, Chief Engineer, Water Resource Department	Ex-Officio Member,
5.	Shri Keshav Kumar, Rep. of Principal Chief Conservator of Forests, Department of Forest	Ex-Officio Member,
6.	Dr. Sharmila Monteiro, Member Secretary, Goa State Pollution Control Board-	Ex-Officio Member,
7.	Shri Johnson Bedy Fernandes Director of Department of Environment, Member Secretary, GSWA	Ex-Officio Member,
8.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	Ex-Officio Member,
9.	Shri. Sreepada Anantha R. Principal Scientist, CSIR-NIO	Expert Member

8.	Dr. Pradip Sarmokadam (Member Secretary, GSWA)	Ex-Officio Member,
9.	Shri. Sreepada Anantha R. Principal Scientist, CSIR-NIO	Expert Member
10.	Prof. Pranab Mukhopadhyay, Goa University	Expert Member
11.	Dr. Vinod Dhargalkar, Former Scientist, CSIR-NIO	Expert Member
12.	Shri. Devanand Kavlekar, CSIR-NIO	Expert Member*
13.	Dr. Mandar Nanajkar, CSIR-NIO	Special Invitee

**Shri Devanand Kavlekar attended the meeting online via Google meet while other Members were unable to attend.*

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members of the 7th Goa State Wetland Authority (GSWA) Meeting.

The following Agenda was transacted:

Agenda 1: Confirmation of the Minutes of the 6th Authority Meeting.

The Minutes of the 6th Authority Meeting of GSWA were confirmed by the Members present during the meeting. Proposed by Dr. Vinod Dhargalkar and confirmed by Prof. Pranab Mukhopadhyay.

Action Taken Report of the 6th Goa State Wetland Authority Meeting was placed before the Members by the Head of Nodal Agency (GSWA), Dr. Pradip Sarmokadam for perusal of the Members present. The same was approved.

Agenda 2: Progress of identification and notification of wetlands in the State of Goa.



The Members were provided with the copy of the Wetland (Conservation and Management) Rules, 2017 and Guidelines for implementation of Wetland Rules, 2017. There was a brief discussion on the Definition of Wetland and the Zone of Influence. The Head of the Nodal Agency GSWA explained the roles of the Technical and Grievance Committees which have representatives from the stakeholder Government Departments such as WRD, Fisheries, Town and Country Planning Department.

The Secretary of Environment, Shri. Kunal, IAS inquired on the current status of Wetland Identification with Dr. Mandar Nanajkar (CSIR-NIO). Dr. Nanajkar specified that 250 Wetlands were identified out of which 85 waterbodies have been selected for ground truthing due to their fulfillment of prerequisites and a time period of 6 months will be required for completion of the same. Head of Nodal Agency, GSWA further explained the criteria used for the selection of identification of Wetlands. Presently, the most significant and those with larger area waterbodies are selected on priority for ground truthing and preparation of Brief Documents as per the Criteria specified by the MoEFCC. The Secretary also asked Dr. Nanajkar to submit regular monthly progress Reports so that Authority is updated of the status off wetland identification. Dr. Monteiro (MS, GSPCB, Director of Fisheries Department) suggested that fish seeds could be stocked into the identified waterbodies which would provide livelihood opportunity to the local, and generate income thus ensuring conservation and protection of waterbodies.

Agenda 3: Presentation and approval for Draft Notification of 10 waterbodies identified as Wetlands by CSIR-NIO and further approved by GSWA- Technical Committee in the Second Joint Meeting of Technical and Grievance Committee.

The Brief Documents of 10 waterbodies identified as Wetlands were placed before the GSWA Members present. Subsequently, the Secretary (Environment) stated that the demarcation of the zone of influence should be done systematically to minimize the inconvenience to the local population/stakeholders and harmonize developmental activities



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of property as well as conservation of wetland. Expert Member, Dr. Mukhopadhyay submitted that Goa is a freshwater deficit state and as State Wetland Authority we are duty-bound to conserve it considering the future water security. Senior Engineer, Shri Badami (representative of Secretary, Water Resource Department) added that there is recent trend of constructing at the edge of waterbodies is posing a serious threat to the conservation of waterbodies and as an Authority, GSWA has to take this suggestion into consideration while demarcating the Zone of influence. Hence buffer zone of 50m should be crucially protected and demarcated in the identified wetlands.

After a detailed deliberation on this topic, it was unanimously decided that in the interest of public, the existing residential houses and buildings to be excluded while demarcating Zone of Influence and a maximum 5m setback maybe left towards wetland side based on availability of space by keeping maximum buffer of at least 50m as far as possible. This will enable GSWA to protect the wetlands with minimal grievances from owners of the property. In such cases there shall be relaxation of rules w.r.t. the existing residential houses and building situated within the Zone of Influence.

GSWA directed CSIR-NIO to revise the wetland maps according to the decision made by the Authority before being considered for Draft Notification. It was to be noted by CSIR-NIO that the Zone of Influence based on contour is to be marked which will not be extended beyond the point of inversion of contours. Additionally a buffer zone of 50 m surrounding the identified wetland was also to be demarcated on the maps.

Agenda 4: Corrigendum to the draft notification of Bondvol Lake.

Copy of the Corrigendum to the Draft Notification of Bondvol Lake as Wetland, published in the Official Gazette was circulated among the Authority members. Head of the Nodal Agency informed that a revision in Draft Notification was needed as some survey nos. were inadvertently left out from the Notification. Hence a Corrigendum had to be published to rectify the same, which has been further kept for public consultation for a period of 60 days. The proposal was accepted by GSWA members.



Agenda 5: Legal matter OA 141/2017(WZ) Kushinath Shetye & Ors. Vs. State of Goa & Ors.

Head of the Nodal Agency informed the Members of GSWA that in the Legal matter Original Application 141/2017(WZ) filed by Kushinath Shetye & Ors. Vs. State of Goa & Ors., the GSWA had undertaken initiative to Notify 35 wetlands within 6 months as draft notification but the same has been delayed as the work of CSIR-NIO was suspended and Ground truthing by way of Public consultation could not be carried out due to Covid-19 Pandemic situation for at least 4 months. The Head of the Nodal Agency, GSWA also informed about erroneous order which has been requested for amendment by GSWA.

Agenda 6: Applying Pay Scales to the existing staff of GSWA.

HNA, GSWA, informed that 3 Staff (Scientific Officer, Project Assistant and Legal Assistant) were hired for regular working of the Office of the GSWA. The same was approved to be paid by consolidated pay. Hence he requested that the staff may be given a pay scale based on Office Memorandum No. 10/1/77-PER(Part) dated 21/08/2018. The Secretary for Environment submitted that since the appointment has been done with consolidated remuneration, it is advised that an enhanced consolidated remuneration may be applied instead of applying Pay Scales to the staff of GSWA. The same was agreed by the members present.

Agenda 7: Any other matter with the permission of Chair.

The Uniqueness of Goan Wetland was explained by Head of Nodal Agency, GSWA and recommended that GSWA should write a letter to the Central Government regarding



5

the unique characteristic of the wetland and waterbodies in the state of Goa. The restoration project *Shram Shakti se Jal Shakti* was discussed and approved.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



A handwritten signature in black ink, appearing to read "Pradip Sarmokadam".

Dr. Pradip Sarmokadam
Head of Nodal Agency, Goa
State Wetland Authority

Date: 07th August 2020

**Second Quarterly Report on Wetland Identification and Notification
of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



As directed by The Hon'ble National Green Tribunal w.r.t AO 141/2017 WZ, Goa State Wetland Authority (GSWA) hereby submits this Second quarterly Progress report.

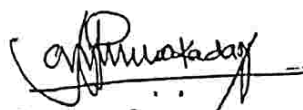
1. The First Quarterly Report on Wetland Identification and Notification of Wetlands in the state of Goa was submitted on 8th May 2020.
2. Due to the Covid19 Pandemic situation in the State of Goa, it was informed by the CSIR-NIO that the field expeditions and other field related activities have been halted until further notice. Hence there has been no significant progress related to ground-truthing of the 24 water bodies remaining from the list of 35 water bodies proposed to be identified as wetlands in the State of Goa.
3. Two Joint Meetings of Technical Committee and Grievance Committee of GSWA were held on 14.07.2020 and 22.07.2020.
4. Ten Briefs Documents of water bodies namely Saulem Lake, Pilerne; Tollear Lake, Chimbhel; Sarzora Lake, Sarzora; Durga Lake, Chinchinim; Nanda Lake, Quepem; Xeldem Lake, Quepem; Batim Lake, Batim; Karmali Tollem, Carambolim; Cottambi Lake, Cottambi; and Dhashi Lake, Revora, which were to be identified as Wetlands in the State of Goa under Wetland (Conservation and Management) Rules, 2017 were placed before the committee members. The committee members thoroughly examined and reviewed the Brief Document of each water body and after the discussion concluded that all ten water bodies should be placed for Draft Notification after incorporating inputs, if any, from DSLR and TCP.
5. TCP has given all the inputs regarding Land Use and Land Cover maps included in the Brief Documents. The GSWA is awaiting the inputs of DSLR. Once the inputs are incorporated the procedure of Notification of Ten Brief



- Documents will commence and will be placed in public domain to invite objections and/or grievances from the general public for a period of 60 days.
6. 60 days period of inviting public grievances was completed for Draft Notification of Bondvol (GSWA/2019-20/Bondvol Notification/026/085) on 8.07.2020. There were some grievances received by the Office of GSWA. It was decided in the Second meeting of the Technical and Grievance Committee meeting (Joint meeting) that, to address the grievances fairly by giving a personal hearing to each of the Objector/Complainant. Considering the current pandemic situation, additional time will be required to address grievances of Bondvol Lake, because mass hearing is required to be avoided as the grievance committee consists of officials who are senior citizens.
7. It is Important to note that due to MoEFCC guidelines, the draft notification has to be placed for inviting grievances, if any, for a period of 60 days, after which grievances received by the grievance committee will be addressed and will be placed for approval before the Goa State Wetland Authority for Notification. Subsequently the Government will have time period of 240 days to notify the same.

Note: The working of the GSWA office and field expeditions of CSIR-NIO for Wetland Identification and Notification have been severely affected due to the COVID19 pandemic and is expected to delay the entire expedition at least by 4 months.




Member Secretary,

GSBB, Head of Nodal agency GSWA.

Date: 06 May 2020

**First Quarterly report on Wetland Identification and Notification of
Wetlands in the state of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

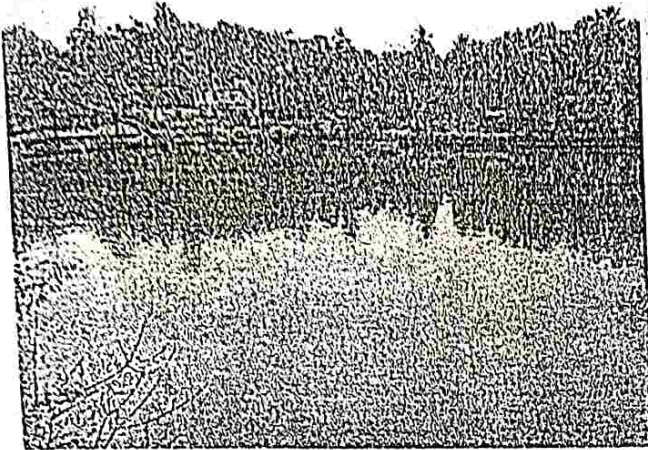
Submitted to: National Green Tribunal (NGT)

As directed by The Hon'ble National Green Tribunal w.r.t AO 141/2017 WZ, Goa State Wetland Authority (GSWA) here by submits this quarterly Progress report.

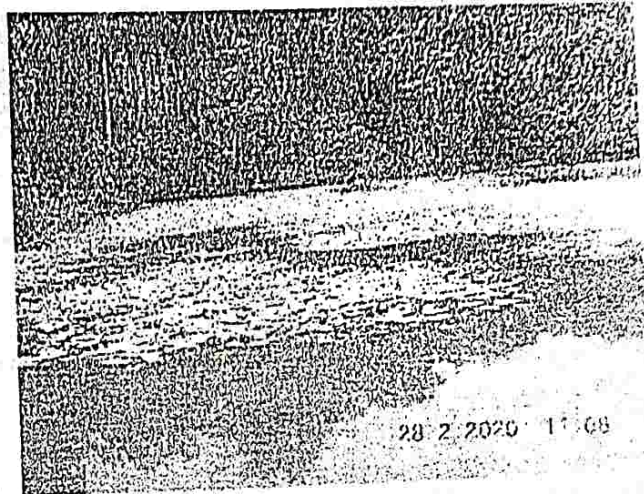
First Quarterly report on Wetland Identification and Notification of Wetlands in the State of Goa.

1. Draft Notification for public consultation for sixty days for identified Wetland, known as the Bondvol Lake, has been notified, under Wetland (Conservation and Management) Rules (2017). Copy of the same is placed in the report as Annexure 1.
2. In addition to the ongoing work, a Team constituting of GSBB, GSWA and CSIR-NIO members visited eight prospective wetlands i.e. Dhasi lake, Revora(21-02-2020), Pilerne lake, Pilerne (28-02-2020), Toyaar lake, Chimbél (28-02-2020), Carambolim lake, Karmali (02-03-2020), Batim lake, Batim (02-03-2020), Cottambi lake, Curchorem (11-03-2020), Xeldem lake, Quepem (11-03-2020), and Nanda Lake, Curchorem(11-03-2020). The Brief Documents of these Lakes have been submitted by CSIR-NIO, Donapaula, to the GSWA office. These Brief Documents are in the process of being scrutinized by the GSWA team and will be placed to the Technical Committee for decision on the proposed wetlands, before submitting to the State Government for inviting grievance and public consultation through draft Notification.

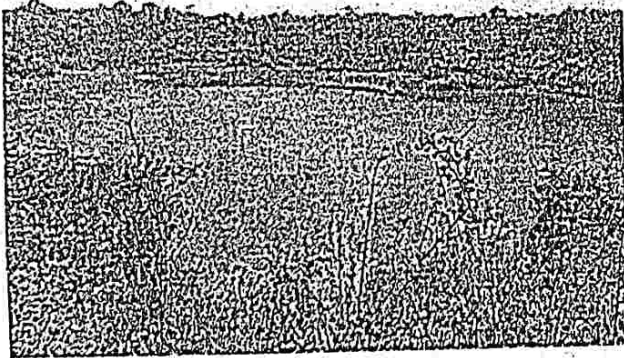




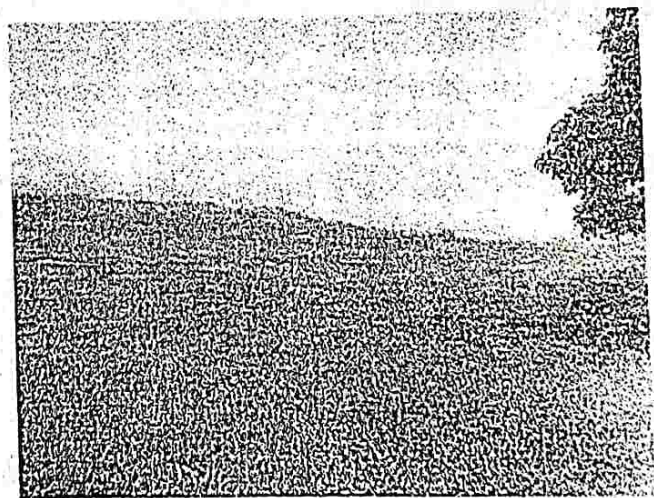
Dhasi lake, Revora visited on 21 Feb 2020



Pilerne lake, Pilerne visited on 28 Feb 2020.



Toyaar lake, Chimbhel visited on 28 Feb 2020.

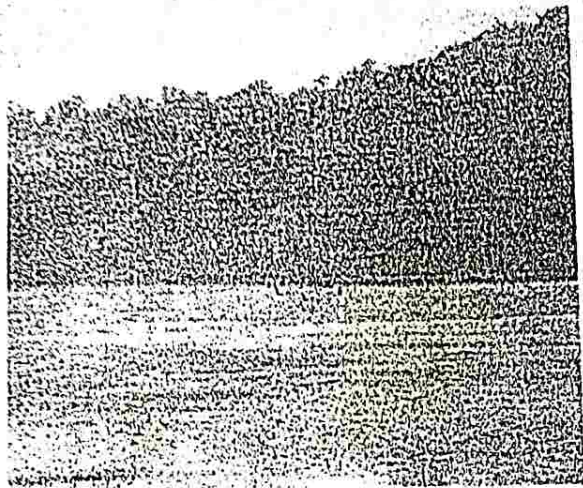


Carambolim lake, Karmali visited on 02 March 2020.

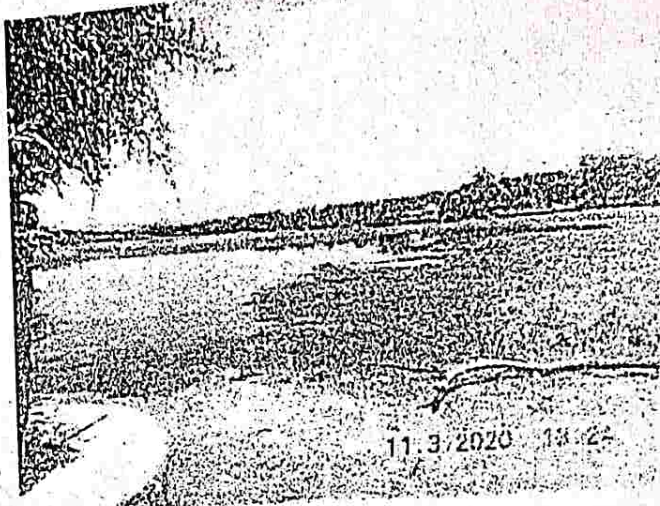


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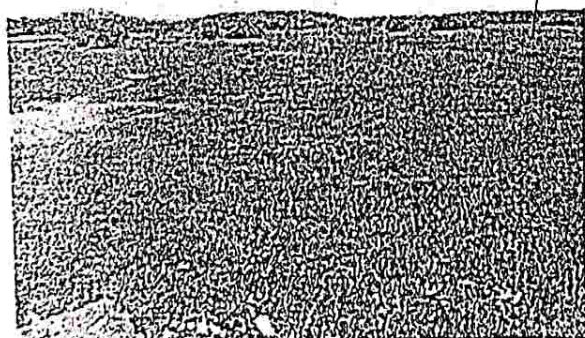
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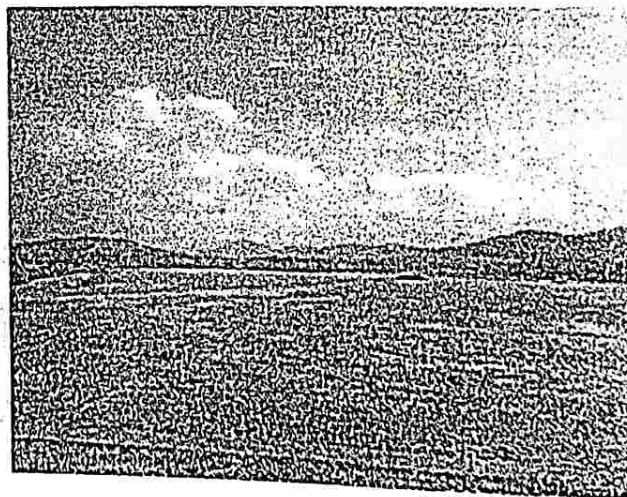
Batim lake, Batim visited on 02 March 2020



Cottambi lake, Curchorem visited on 11 March 2020.



Xeldem lake, Quepem visited on 11 March 2020.

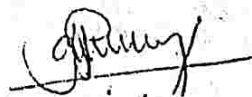


Nanda Lake, Curchorem visited on 11 March 2020.



3. The Team of GSBB members, GSWA members and CSIR-NIO also making visits to other waterbodies for prospective identification of water bodies as wetlands. One such visit was made to Anjuna-Caisuaon 14-02-2020. These are in the process of brief document preparation by CSIR-NIO as potential Wetlands.
4. Furthermore, CSIR-NIO have completed a preliminary survey and ground truthing of 26 waterbodies which with further surveys may be identified as potential wetlands. The list of these is given in table 1 as Annexure 2.

Note: The working of the GSWA office and field expeditions for Wetland identification and Notification have been severely affected due to lockdown of the State from 23rd March 2020 to 15th May 2020, due to COVID19 pandemic and is expected to delay the entire expedition.



Member Secretary,

GSBB, Head of Nodal agency GSWA.



4/20

Annexure I

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE
Government of Goa
Behind Pundalik Devasthan
Porvorim Goa.

The draft of the notification, which the Goa State Wetland Authority (GSWA) proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the person/s likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the official Gazette containing this notification are made available to the public;

Any person interested in making any objection or suggestion other than those received from the stake holders consultation meeting held for identification of Bondvol Lake, Santa Cruz as Wetland, scheduled on 12/06/2019 at 4:00 pm to 5:00pm in the Hall of Santa Cruz High School, Santa Cruz, Tiswadi, Goa, on the proposals contained in the draft notification may forward the same in writing, for consideration of the Government of Goa, within a period of 60 days to the Member Secretary, Goa State Biodiversity Board, Head of Nodal agency Goa State wetland Authority, Saligao, Bardez Goa or via email address goawetland@gmail.com

Draft Notification

Ref: GSWA/2019-20/Bondvol notification/026/085

04/03/2020

WHEREAS, there exists a water body known as **Bondvol Lake** admeasuring total area of 84,043sq. mts., surveyed under Survey No. 84/1, 85/1 & 2, 86/1, 86/1-A, 87/0; 129/0, 131/0, 143/0, 144/0, 145/0, 197/0, 198/0, 199/0, Nalla 2 of village Calapor situated in Tiswadi Taluka, North Goa District; State of Goa, which is considered to be critically

significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "said Bondvol Lake");

AND WHEREAS, for sustaining the characteristics of the said Bondvol Lake, the ecosystem needs to be maintained by regulating developmental activities therein as well as within its zone of influence;

AND WHEREAS, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Bondvol Lake as wetland;

AND WHEREAS, the Goa State Wetland Authority communicated to the concerned Stakeholders vide letter No. GSWA/2019-20/IDN/003/019 dated 04/06/2019 and vide Public Notice published in local Newspaper namely, Lokmat dated 11/06/2019 and The Navhind Times dated 11/06/2019 conducted the stakeholders consultative meeting for identification of Bondvol Lake, Santa Cruz as Wetland on 12/06/2019 at 4:00 pm to 5:00pm in the Hall of Santa Cruz High School, Santa Cruz, Tiswadi, Goa, inviting objections and suggestions from all persons likely to be affected.

AND WHEREAS, objections/comments/suggestions received from the stakeholders and public and the recommendations made by the Goa State Wetland Authority (GSWA) in the 6th meeting of the GSWA dated 23/10/2019 have been considered by the Government.

NOW THEREFORE, the State of Goa accepts the recommendation to declare the said wetland shall be covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

The extent of the wetland and its zone of influence is described in **Schedule I** of this notification;

Activities prohibited within the wetland and its zone of influence is listed in **Schedule II** of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of

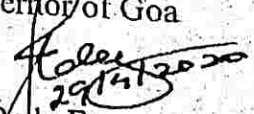
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Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in **Schedule III** of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Saligao, Bardez, Goa-2407032 or through email - goanbiodiversity@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

Activities permitted within the wetland and its zone of influence are listed in **Schedule IV** of this notification. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of
the Governor of Goa


Johnson Bedy Fernandes
Director/Ex-Officio Joint Secretary (Env & CC)
Government of Goa.

Schedule I: Location and Extent of Wetland / Wetlands Complex and its Zone of Influence

1.1 Wetland

The said Bondvol Lake admeasuring an area of 84,043 sq. mts., surveyed under Survey No. 84/1, 85/1 & 2, 86/1, 86/1-A, 87/0, 129/0, 131/0, 143/0, 144/0, 145/0, 197/0, 198/0, 199/0, Nalla 1 & Nalla 2 of village Calapor of Tiswadi Taluka, North Goa District, State of Goa, including the buffer zone of 50mts radius as mentioned in the boundaries herein below.

On the North: by property bearing survey number 192/1, 145/2, Nalla, 85/1 & 2 and 84/1 of the Calapor village.

On the South: by property bearing survey number 131/1, dry Nalla, 199/1 and 198/1 of the Calapor village.

On the West: by property bearing survey number 197/1 and 193/1 of the Calapor village.

On the East: by property bearing survey number 86/1-A & 1, 87/1, 129/1 and Dry Nalla of the Calapor village.

The map of wetland boundary is at Annexure 1.

1.2 Zone of influence: The zone of influence shall be as per the boundaries mentioned above 50 meters radius as shown in the map.

1.3 For the purpose of this wetland known as the said **Bondvol Lake** the same is located within Revenue village of Calapur.

Schedule II: List of activities prohibited within wetland/ wetlands complex boundary

- a. Conversion for non-wetland uses including encroachment of any kind;
- b. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.

- c. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- d. Solid waste dumping;
- e. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
- f. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
- g. Poaching.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/ and its zone of influence and for which prior approval of [State Government/ UT Administration/ MoEF & CC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ wetlands complex	Within the zone of influence
Withdrawal of water	Operational sluice gate is provisioned and operated	Need to ensure no contamination of any type

	by WRD for effective management	is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland.
Cultivation of crops	Due to the existing spring at the base of the wetland in the core wetland area, cultivation shall be limited to the surrounding of the core water body in the season as grown traditionally.	No activity that will affect the ecological character of the wetland.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Schedule IV: List of activities permitted within the boundary of wetlands/ wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ wetlands complex	Within the zone of influence
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible	Permitted	Permitted

wise use of wetland
without affecting or
impacting its ecological
character and services
offered presently

Approval of the GSWA shall be taken for any other activity to be conducted
other than those mentioned above.

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE
Government of Goa
Behind Pundalik Devasthan
Porvorim Goa.

Addendum to Schedule I of Draft Notification (Ref: GSWA/2019-20/Bondvol notification/026/085) of Bondvol Lake.

Whereas the draft notification proposing to declare and notify Bondvol Lake located in village Calapor in Tiswadi Taluka was published in the official gazette as well as on Gomantak Times & Pudhari dated 1/5/2020

And whereas there have been some omissions on the said draft notification which are set to be corrected through this ADDENDUM

In Schedule I, after para 1.1 the following shall stand to get added

1.2 Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest and amendments thereof.

No area of the proposed wetland known as **Bondvol Lake** fall under the above mentioned act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

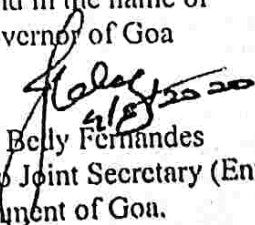
No area of the proposed wetland known as **Bondvol Lake** fall under the above mentioned act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as **Bondvol Lake** fall under the above mentioned act.

Further to this, serial number of Schedule I, numbered as 1.2 and 1.3 shall be read as 1.3 and 1.4 respectively.

By order and in the name of
the Governor of Goa


Johnson Bely Fernandes
Director/Ex-Officio Joint Secretary (Env & CC)
Government of Goa.

View Article

5/8/2020

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GOMANTAK
TIMES

FRIDAY MAY 1, 2020

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

Government Of Goa

Behind Pundalik Devasthan
Porvorim Goa.

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Draft Notification

Ref: GSWA/2019-20/Bondvol notification/026/085

04/03/2020

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AND WHEREAS, for sustaining the characteristics of the said Bondvol Lake, the ecosystem needs to be maintained by regulating developmental activities therein as well as within its zone of influence;

AND WHEREAS, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Environment Department of Government of Goa prepared a Brief Document for identifying the said Bondvol Lake as wetland;

AND WHEREAS, the Goa State Wetland Authority communicated to the concerned Stakeholders vide letter No. GSWA/2019-20/DN/003/019 dated 04/06/2019 and vide Public Notice published in local Newspaper namely, Lokmat dated 11/06/2019 and The Navhind Times dated 11/06/2019 conducted the stakeholders consultative meeting for identification of Bondvol Lake, Santa Cruz as Wetland on 12/06/2019 at 4:00 pm to 5:00 pm in the Hall of Santa Cruz High School, Santa Cruz, Tiswadi, Goa, inviting objections and suggestions from all persons likely to be affected.

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Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment, Salgao, Bardez, Goa. 2407032 through email gsawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1, 2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

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The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and the name of
the Governor of Goa

Sd/-

20/4/2020

Johnson Bedy Fernandes
Director/Ex-Officio Joint Secretary (Env & CC)
Government of Goa.

Schedule I: Location and Extent of Wetland / Wetlands Complex and its Zone of Influence

1.1 Wetland

The said Bondvol Lake admeasuring an area of 84,043 sq. mts., surveyed under Survey No. 84/1.

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Nalla 2 of village Calapor of Niswadi Taluka, North Goa District, State of Goa, including the buffer zone of 50mts radius as mentioned in the boundaries herein below.

On the North: by property bearing survey number 192/1, 145/2, Nalla, 85/1 & 2 and 84/1 of the Calapor village.

On the South: by property bearing survey number 131/1, dry Nalla, 199/1 and 198/1 of the Calapor village.

On the West: by property bearing survey number 197/1 and 103/1 of the Calapor village.

On the East: by property bearing survey number 86/1-A & 1, 87/1, 129/1 and Dry Nalla of the Calapor village.

The map of wetland boundary is at Annexure 1.

1.2 Zone of influence: The zone of influence shall be as per the boundaries mentioned above 50 meters radius as shown in the map.

1.3 For the purpose of this wetland known as the said Bondvol Lake the same is located within Revenue village of Calapur.

Schedule II: List of activities prohibited within wetland/ wetlands complex boundary

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- Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
- Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- Solid waste dumping;
- Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;
- Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
- Poaching.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/ and its zone of influence and for which prior approval of [State Government/ UT —Administration/ MoEF & CC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland/ wetlands complex	Within the zone of influence
Withdrawal of water	Operational sluice gate is provisioned and operated by WRD for effective management	Need to ensure no contamination of any type is allowed which serves as a source for degrading the quality and ecological character of the water in the wetland.
Cultivation or crops	Due to the existing spring at the base of the wetland in the core wetland area, cultivation shall be limited to the surrounding of the core water body in the season as grown traditionally.	No activity that will affect the ecological character of the wetland.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Schedule IV: List of activities permitted within the boundary of wetlands/ wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/ wetlands complex	Within the zone of influence
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover reas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible wise use of wetland without affeting or impacting its ecological character and service offere	Permitted	Permitted

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Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.
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**GOVERNMENT OF GOA
PUBLIC WORKS DEPARTMENT
WORKS DIVISION-V(B-N)
Panaji Goa**

E-TENDER NOTICE

No. PWD/DV(B-N)/ASW/F-18/01/2020-21 DT: 04/05/2020

1. The last date of online application : 11/05/2020 up to 13:00 hrs.
2. The last date of online submission of tender : 11/05/2020 up to 15:00 hrs.
3. Date & Time of Opening Online Tender for works at Sr. No 01 to 16 is 14/05/2020 after 10.00 hrs

For more details please contact the office of the Executive Engineer, WD V (B-N), PWD, Panaji Goa.
Website: <http://goaenivida.goa.gov.in>
DU/Adv/74/2020

**GOVERNMENT OF GOA
OFFICE OF THE EXECUTIVE ENGINEER,
WORKS DIVISION VII (NH), P.W.D.,
PANAJI - GOA**

No. F-15/2020-21/WD VII (NH)/PWD/ASW/01 Date: 04/05/2020

1. Last date of online application : 11/05/2020 upto 15.00 hrs
2. Last date on online submission of tender : 11/05/2020 upto 15.00 hrs
3. Date & Time of opening of online tender : 13/05/2020 after 11.30 hrs

For more details please contact the office of the Executive Engineer W.D.VII (N.H), P.W.D. Panaji Goa.
Website: <http://goaenivida.goa.gov.in>
DU/Adv/79/2020

**DEPARTMENT OF ENVIRONMENT &
CLIMATE CHANGE**

Government of Goa
Behind Pundalik Devasthan
Porvorim Goa.

Addendum to Schedule 1 of Draft Notification (Ref: GSWA/2019-20/Bondvol notification/026/0851) of Bondvol Lake.

Whereas the draft notification proposing to declare and notify Bondvol Lake located in village Calapor in Tiswadi Taluka was published in the official gazette as well as on Gomantak Times & Pudhari dated 1/5/2020.

And whereas there have been some omissions on the said draft notification which are set to be corrected through this ADDENDUM.

In Schedule 1, after para 1.1 the following shall stand to get added.

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest and amendments thereof.
No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.
No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.
No area of the proposed wetland known as Bondvol Lake fall under the above mentioned act.

Further to this, serial number of Schedule 1, numbered as 1.2 and 1.3 shall be read as 1.3 and 1.4 respectively.

By order and in name of
the Governor of Goa
Sd/-

Johnson Bedy Fernandes
Director/Ex-Officio Joint Secretary (Env & CC)
Government of Goa.

DU/Adv/72/2020



"People from other parts visit Sattari for picnics and now due to this pandemic had stopped and alcohol dropped drastically".

—SI



"We also ensure that we use face mask and hands regularly."

tail shop owner of Shankar Shaya Wine Store, said, "Sale of liquor has gone down.

Before the lockdown sale was much high then what it is today, mainly people don't want to spend now, as their businesses have been affected due to COVID-19 crisis. People from other parts of Goa used to visit Sattari for picnics and recreation but now due to this pandemic, everybody had stopped and alcohol business has dropped drastically.

People coming to stores will have to maintain at least six feet distance from each other with a face mask and ensure that not more than five persons are present in a shop at any given time".

Navid Khan, a barber working at Kittu Saloon, Valpoi thanked the government for allowing hair cutting saloons to operate. "All our barbers are daily wagers and due to

nance. B fused at complete as our s) are getting costume together a token an appo ensure t towels a and san regularly 'Imran of S S F ble shop Valpoi r the der ply of fi bles ha people less qua which is on neig ka where in supply etables".

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Goa University to start academic year from 1

■ Contd from pg 1

Only provisions of verifications shall be for first, second, third and fourth year.

"Special examinations will be conducted for State/foreign students who are unable to attend scheduled examinations," the minutes stated.

GU said that all arrangements will be made to ensure social distancing. Use of face masks, sanitization of classrooms and safety precautions will be compulsory norms.

"Subsequent repeat examinations for students of second half of academic year who have studied the truncated syllabus will be conducted by the colleges/universities," the minutes stated.

Annexure 2

Table 1: List of Water-bodies with completed Preliminary survey and ground truthing

Sr. No.	Name of the water body	Village/Tehsil	Taluka	District
1.	Taulim Lake	Taulim	Ponda	North Goa
2.	Sulabhat lake	Aggssaim	Tiswadi	North Goa
3.	Mayem Lake	Maem	Bicholim	North Goa
4.	Banstarim wetland	Bhoma-Alconda	Ponda	North Goa
5.	Curtorim lake	Curtorim	Salcete	South Goa
6.	Sonbem lake	Maina	Salcete	South Goa
7.	Macazana lake	Macazana	Salcete	South Goa
8.	Comunidade lake	Guirdolim	Salcete	South Goa
9.	Ambulor Lake	Verna	Salcete	South Goa
10.	Sarzora lake	Sarzora	Salcete	South Goa
11.	Durga lake	Cinchinim	Salcete	South Goa
12.	Benaulim Lake (Vodle Tollem)	Benaulim	Salcete	South Goa
13.	Benaulim Lake (Dhakte Tollem)	Benaulim	Salcete	South Goa
14.	Pali Lake	Quepem	Quepem	South Goa
15.	Maimollem Lake	Maimollem	Mormugao	South Goa
16.	Parra Lake	Parra	Bardez	North Goa
17.	Curca Lake	Curca	Tiswadi	North Goa
18.	Sapu Tollem	Velim	Salcete	South Goa
19.	Kamla Tollem	Benaulim	Salcete	South Goa
20.	Tarvalem Lake (Pagar Tale)	Shiroda	Ponda	North Goa
21.	Tolle (Udden) lake	Shiroda	Ponda	North Goa
22.	Orlim Tollem	Orlim	Salcete	South Goa
23.	Gawali -Moula	Curca	Tiswadi	North Goa
24.	Nr. Village Panchayat Sancoale	Sancoale	Mormugao	South Goa
25.	Canturim	Curca	Tiswadi	North Goa
26.	Malebhat	Curca	Tiswadi	North Goa

Item No. 06

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 141/2017 (WZ)

Kashinath Shetye & Ors.	Applicant(s)
Versus	
The Chief Secretary & Ors.	Respondent(s)
Date of hearing: 23.01.2020	

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s):	Mr. Kashinath Shetye, Applicant in person
For Respondent (s):	Ms. Ruchira Gupta and Mr. Anurag Sharma, Advocates for Respondent No. 1, 2 & 3. Mr Johnson Bealy Fernades, Member Secretary, GSWA and Dr. Pradip Sarmokedam, Nodal agency for GSWA Mrs. Fawia M. Mesquita, Advocate for Respondent No. 1 Ms. Manasi Joshi, Advocate for R- 6

ORDER

1. This application was filed on 26.07.2017 with a prayer for direction to Survey, Identify and Declare all lakes/ tollems/ reservoirs Tollexet including marsh, fen, peat-land or water; natural or aritificial, permanent or temporary, with water that is static or flowing, fresh brackish or salty, including areas of marine water, the depth of which at low tide does not exceed six meters and including all inland waters such as lakes, reservoir, tanks backwaters, lagoons, creeks, estuaries and manmade wetland and

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zone of direct influence on wetlands that is to say the drainage area or catchment region of the wetlands as a wetland sites under Wetland Rules of the Environment Protection Act, 1986 for the sake of protection and conservation, apart from other incidental prayers.

2. The matter has been considered on several occasions in the last more than two years. We may only refer to some of the significant orders already passed.

3. On 25.10.2017 this Tribunal referred to the record of Wetland Atlas prepared by Space Application Center. Reference was also made to the order of the Hon'ble Supreme court dated 08.02.2017 requiring Central Wetland and Regulatory Authority to take a decision with regard to 1683 wetlands.

4. On 12.07.2018 after further consideration of the matter, this Tribunal directed the State of Goa to comply with Rule 4 of the Rules as follows:-

"It is, however, not clear as to whether the wetlands included in the Wetland Atlas prepared by the SAC, also figure in the 2,01,503 wetlands referred to in the order of the Hon'ble Supreme Court in Writ Petition No.230 of 2001.

This shall be clarified by the State of Goa in their affidavit. Having regard to the fact that the Wetlands Atlas has been prepared as a part of the project of National Wetlands Inventory and Assessments, we direct the State of Goa to comply with Rule 4 of the Central Wetlands (Conservation and Management) Rules, 2010 in respect of the Wetlands including in the Atlas in the spirit of the order passed by the Hon'ble Supreme Court."

5. On 01.08.2019, this Tribunal after considering the affidavit filed on behalf of the State of Goa to the effect that National Wetland Atlas

2011 was adopted as baseline document and further identification process was going on in the matter, granted further time observing as follows:-

"In its affidavit, the State of Goa states that the Goa State Wetland Authority (GSWA) has been notified vide Notification dated 03.08.2016 which was later reconstituted vide Notification dated 25.10.2017. The first meeting of the GSWA was held on 19.08.2016, in which the National Wetlands Atlas, 2011 prepared by the Space Application Centre, Indian Space Research Organization (ISRO), Ahmedabad, had been adopted as a 'Baseline Document' for identification of the Wetlands in the State of Goa. The Goa State Biodiversity Board was appointed as the nodal agency for GSWA to carry out the task.

4. It is stated that during the meeting it was inter alia discussed as follows:

"a. 385 wetlands have been delineated which have area more than 5 hectares and 167 wetlands which are less than 2.25 hectares, thus totaling to 550 in the State of Goa covering an area of 213.77 sq. kms.

b. There are 101 Inland Wetlands wherein 29 are located in North Goa and 72 in South Goa District. Further there are 282 Coastal Wetlands wherein there are 112 in North Goa and 70 in South Goa District.

c. Wetlands cover about 136.93 sq. kms in North Goa and 76.44 sq. kms in South Goa.

d. The 4 Wetlands as identified in the Atlas namely Salaulim Reservoir, Anjunem Reservoir, arambolim Lake & Chorao Wildlife Sanctuary to be recommended to Central Government for declaration as Wetlands.

e. The study has revealed four major types of Wetlands:

- i. Mangroves
- ii. Intertidal Mud Flats
- iii. Salt pans
- iv. Reservoirs

It was also decided during the meeting to initiate process for notification of 4 important wetlands as identified in the Wetlands Atlas being Salaulim Reservoir, Anjunem Reservoir, Carambolim Lake & Chorao Wildlife Sanctuary and accordingly instructions were issued to the Goa State Biodiversity Board."

5. Ms. Ruchira Gupta, learned counsel for the Wetlands Authority, submits that as the above data is of 2016, it requires to be revisited as two of the major Wetlands identified by the State, namely, Salaulim Reservoir and Anjunem Reservoir have been found not to fulfill the criteria for being declared as Wetlands under the Central Wetlands (Conservation and Management) Rules, 2017, the depth of its water being more than six meters. 6. The learned counsel for the Wetlands Authority further submits that notwithstanding the fact that two the Wetlands have been found not to meet the requisite criteria, some more Wetlands have been identified. The identification process being an ongoing one, she submits some more time would be necessary to file the final list of all WMs. Ruchira Gupta, learned counsel for the Wetlands Authority, submits that as the above data is of 2016, it requires to be revisited as two of the major Wetlands identified by the State, namely, Salaulim Reservoir and Anjunem Reservoir have been found not to fulfill the criteria for being declared as Wetlands under the Central Wetlands (Conservation and Management) Rules, 2017, the depth of its water being more than six meters.

6. The learned counsel for the Wetlands Authority further submits that notwithstanding the fact that two the Wetlands have been found not to meet the requisite criteria, some more Wetlands have been identified. The identification process being an ongoing one, she submits some more time would be necessary to file the final list of all Wetlands.

7. In view of the above, we grant the GSWA a further time of three months within which the inventorization process shall be completed in respect of which a report shall be filed. Granting eighteen months' time as prayed for would be too long a period considering the possibility of the entire exercise being made futile. We also direct the State to consider identifying Wetlands of less than five hectares to be protected under existing Wetlands Rules or Act of the State, if framed or passed. The State Respondent shall inform us on this also."

6. The matter was further reviewed on 03.12.2019 and it was found as follows:-

"3. As would appear from the above, the National Institute of Oceanography (NIO) which had been engaged by the GSWA for carrying out the task of identification of wetlands and preparation of "Brief Documents" along with the activities mentioned in Rule 7 of the Wetland (Conservation and Management) Rules, 2017, has commenced with the work and has also submitted a report.

4. We have perused the report of the NIO and we find the progress made to be grossly inadequate. Considering the nature of the task regarding which guidelines already exist either in the Central Wetlands Rules, 2017 or similar rules of the State, we are unable to understand as to why the NIO should be engaged for the purpose of identification of wetlands. We get the distinct impression that the regulatory authorities like the State Wetland Authority, the State Biodiversity, State Environment Department are abdicating their responsibilities.

5. In view of the above, besides directing submission of further report in respect of the exercise being undertaken, we direct the personal presence of the Member Secretary of the State Biodiversity Board, the State Wetland Authority and the Director of the State Environment Department on the next date.

7. Accordingly, Member Secretary of the State Bio-diversity Board, the State Wetland Authority and Director of State Environmental Department are present in person.

8. The observations contained in the order dated 03.12.2019 was made in the light of the fact that the present case had been instituted on 26.07.2017 and, despite the fact that the State of Goa had adopted the proposed Wetland Atlas prepared by Space Application Centre (SAC) as the 'Brief Document' contemplated under Rule 6(2) of the Wetlands (Conservation and Management) Rules, 2010 (the extant rules), steps had not been taken to complete the process within the prescribed timeline. Even the timeline of one year stipulated in the Wetlands (Conservation and Management) Rules, 2017 which replaced earlier Rules of 2010, had not been adhered to.

9. An affidavit has also been filed by the Member Secretary, GSWA justifying the decision to appoint CSIR-NIO as having been taken on account of their credentials and that, as per guidelines of the

MoEF&CC dated 6.01.2020 a professional institute can be engaged for the purpose. According to GSWA, the work has already commenced for which the time proposed for completion is one year.

10. The grievance of the applicant is that earlier the Government had taken a decision on 18.07.2018 in the meeting of GSWA to engage agency National Centre for Sustainable Coastal Management (NCSCM) which had already executed certain works.

11. As against the above, the stand of the Member Secretary, GSWA, is that the work executed by NCSCM is for identification and demarcation of coastal zone and did not cover wetland which may be beyond the said zone. Since the NCSCM had delayed in responding to the proposal of GSWA and that lesser rate had been quoted by NIO, the work has been assigned to NIO. It is further stated that the work can be expedited and in respect of 35 wetlands already identified, the work can be completed within six months and the identification of the remaining wetland can continue simultaneously and the entire work concluded within one year.

12. While accepting the timeline set by the GSWA, we direct quarterly progress reports to be filed before this Tribunal. First of such report may be filed by e-mail at judicial-ngt@gov.in with regard to the status as on 30.04.2020 by 08.05.2020.

List again on 14.05.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Siddhanta Das, EM

23rd January, 2020
O.A. No. 141/2017 (WZ)
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